

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH,
PUNE AT PUNE

ORIGINAL APPLICTION NO. 187 OF 2023

In The Matter Of: -

Mr. Vijay Vilas Dighe

R/at: 269/A, Near Shanbag School ,

Daulatnagar, Karanje Peth,

Tal., Dist., Satara- 415002

Mob: 9881379881

Email: vijaydighe83@gmail.com

.....Applicant

Vs.

1. Yashraj Marriage Hall & Multipurpose Hall

Through its Owners

a. Mr. Digambar Hanuamnt Kirdat

b. Mr. Datta Digambar Kirdat

c. Mr. Shankar Digambar Kirdat

R/at : 269/A, Near Shanbag School ,

Daulatnagar, Karanje Peth,

Tal., Dist., Satara- 415002



2. District Collector, Satara

Add: Near LIC building,

Pawai Naka, Satara -415001

3. Maharashtra Pollution Control Board

Add: New Administrative building,

2nd Floor, Behind S.T. Stand,

Sadarbazar , Satara-415001.

4. Chief executive Officer

(Satara Nagarpalika Satara)

Satara, Municipal Council Satara

Rajpath Road, Kesarkar Path,

Satara- 415001

5. State Government Of Maharashtra

Ministry of Environment and forest Through its secretary

Add: New Administrative Building,

15th Floor, Madam Cama Road, Mantralaya, Mumbai

6. Central Pollution Control Board

Ministry of Environment, forest and Climate Change,

Government of India

Add: Parivesh Bhawan, East Arjun Nagar, Delhi



7. Senior Police Inspector

Add: Shahupuri Police Station, 38 Rangoli Colony,

ITI Road, Shaupuri, Satara -415002

8. Superintendent of Police

Khalcha Rasta Malhar Peth, Satara-415002

.....Respondent(s)

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Shivraj Dhanwade, Aarti D. Bhonsle, Prasad Joshi,

Prajakta Sahotre

ADVOCATES

001, Mithila Apartment,

Model Colony, Mitra Nagar,

Pune - 411016

Date:

Mb: 9922990869

Place: Pune

aartidbhonsleofficial@gmail.com



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Vs.

Yashraj Marriage Hall & Multipurpose Hall

& ors

.....Respondent(s)

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 1

TO,

THE HON'BLE CHAIRPERSON

AND THE OTHER HON'BLE MEMBERS,

OF THE NATIONAL GREEN TRIBUNAL

It is Most Respectfully submitted on behalf of the Respondent No 1 that:

1. The Applicant has filed the present application bearing no. 187/2023 before this Hon'ble Tribunal praying for reliefs against the Noise pollution caused



due to the illegal activity and operations of the Respondent no.1. That the present matter was listed before this Hon'ble court on 04/12/2023 wherein this Hon'ble Tribunal was pleased to call for a report on a matter in issue in the present application from the joint committee comprising one member each from:

- a) The District collector, Satara,
- b) The Chief Executive Officer, Satara Nagarpalika, Satara;
- c) The Maharashtra State Pollution Control Board, (MSPCB)

The District Collector, Satara was to be the Nodal agency for coordination and logistics support.

The committee was directed to visit the site and submit a factual and action taken report within one month of uploading of the order dated 04/12/2023 on the following points :-

- i. As to whether the area in question needs to be declared as a Silence Zone because of the school being located less than 100 mts. from the Marriage Hall in question or not?
- ii. How big is the marriage hall, as to whether the same falls in Group-A or Group B category as per MPCB Circular?
- iii. Whether the same would-be requiring Consent to Operate?

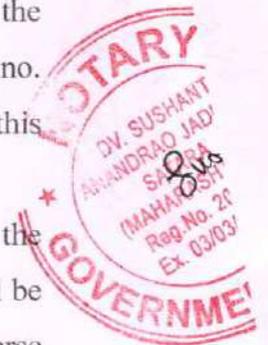
That the matter was pending admission till the next date of hearing.

2. Further on the next date of hearing, on 05/02/2024, the Hon'ble tribunal was pleased to admit the said matter and take on record the report of the joint committee which was constituted by the previous order dated 04/12/2023.
3. The report dated 05/02/2024 stated that the Satara Nagar Parishad vide letter dated 01/01/2024 had declared the area within 100 mtrs of KSD Shanbaugh School as silent zone and stated that the marriage hall is located within 100 mtrs from the school. Further as per the guidelines of CPCB



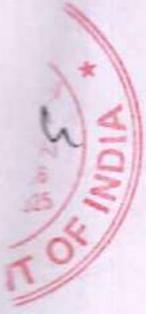
dated September 2020, all marriage halls are required to obtain consent to establish and operate to be issued by the Respondent no. 3. This Hon'ble tribunal was pleased to observe that there is ambiguity on the point that where is the provision which prohibits setting up of a marriage hall in silent zone.

4. Subsequently the notice was received by the Respondent no. 1 and the Respondent no. 1 is hereto filing his reply to the original application no. 187/2023 as well as to the joint committee report constituted by this Hon'ble Tribunal.
5. At the outset, all the contentions, allegations and statements made by the Applicant in the present Application are denied and nothing therein shall be deemed to be admitted by the Respondent No. 1, by reason of non-traverse or otherwise, unless specifically admitted herein.
6. All the allegation, statements and contentions raised by the Applicant in the present application are false, frivolous and baseless. It is further submitted that the Applicant in the present Application has suppressed material facts from this Hon'ble Tribunal with an intention to deceive this Hon'ble Tribunal, to seek favorable orders. Vide the present reply, the Respondent No. 1 is bringing on record material facts and circumstances, which have been intentionally suppressed by the Applicant, and are necessary for the adjudication of the present Application.
7. That The Respondent No. 1 is a proprietary concern registered in the name of one Digambar Hanumant Kirdat who is operating a multipurpose hall located at the address stated in the cause title and has been in operation since 2016. The said premises was originally registered under sec 131 of the Bombay Police Act, 1951 as an eating house bearing registration number 1/2016. That the Respondent no. 1 was originally operating as a small scale restaurant however looking to the financial and commercial



aspects after 2017, the Respondent no. 1 started operations as a multipurpose hall. It is pertinent to note that as such since then, the Respondent no. 1 is not operating daily, and is functional only as per bookings from time to time. That the residence of the present applicant is directly adjacent to the Respondent no. 1. **(Hereto marked and annexed is the copy of License and permission of the Respondent no. 1 at Serial no. 1)**

8. It is further submitted that the Applicant has not come before this Hon'ble Tribunal with clean hands. That the Applicant's home was adjacent to the Respondent No.1 hall, however the Applicant is a loan defaulter of Karad Urban Cooperative bank and due to the said loan default, the bank had duly taken possession of the house of the Applicant vide order of the District Collector dated 31/03/2021. That the bank being a lawful creditor of the Applicant thereafter took necessary action under sec 14 of Securitization and Reconstruction Financial assets and Enforcement Act,2002 and had seized the house of the Applicant. It is submitted that the Applicant had thereafter illegally entered upon and taken repossession of the residence mentioned in the cause title and even today despite lawful proceedings being pending against him continues in illegal possession thereof. That since the relatives of the Respondent no. 1 assisted the bank officers during the proceedings for taking possession of the premises of the Applicant, the applicant is holding grudges against Mr. Digambar Kirdat and his son Mr. Datta Kirdat and therefore he is constantly making false complaints and allegations against the Respondent No. 1.
9. That the Respondent No. 1 had applied under RTI act vide Application dated 17/07/2022 and asked for copies of all the Complaints given by the Applicant at Shahupuri Police Station, Satara along with the copy of statements given by KSD Shanbaugh School officials and neighbors of



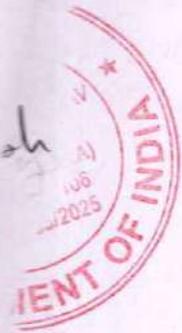
Respondent no. 1. As per the documents received under RTI and statements of the people from the vicinity dated 6/05/2022 & 11/05/2022 recorded by the Shahupuri Police Station, Mr. Amit Krishan Ughade, Chandrakant Balkrushna Kirdat, and Mr. Suraj Dhondiram Hande had confirmed that the Respondent No. 1 has not indulged into any activity which creates noise or air pollution in any manner. That the Police had recorded the statement of the principal of KSD Shanbaugh School also, wherein the Principal has also confirmed that the school does not have any issues with the activities of the Respondent no. 1. That it is pertinent to note that no one from the vicinity nor the KSD Shanbaugh school authorities has lodged any complaint against the Respondent no. 1. That therefore it is clear that the said application is filed out of revenge and the application does not hold any water. **(Hereto marked and annexed is the copy the RTI reply dated 17/08/2022 at Serial no. 2)**

10. That the contents of para no. 1 of the Application are totally false and baseless and are hence denied by the Respondent No. 1. That the Applicant is misleading this Hon'ble court by stating fabricated and false facts. That the Respondent no. 1 had made necessary applications for permissions for renewal of permissions under the Bombay Police Act from time to time. However, the requirement of said permission for eating house was scrapped vide Notification issued by the District Collector of Satara dated 29/08/2016. It is true that the Respondent No. 1 owns 'Hotel Yashraj' Multipurpose Hall, however it is not true that the Respondent no. 1 is running his business in illegal manner. That the Respondent No 1 had obtained the required permissions and Licenses from the food department to run small scale eatery business. That vide circular dated 24/11/2016, in pursuance of the Hon'ble NGT(WZ) OA/53/2015 filed by Vivek Sheshrao Dhakne vs Maharashtra Tourism Development Corporation, wherein this



Hon'ble court was dealing with the noise and other pollution issues caused by marriage halls/ laws/ club houses activity in nearby area to human habitation. In its 166th meeting, the MPCB has resolved the consent regime and guidelines whereby the MPCB had divided spaces based on area and gathering capacity of persons and stated that marriage hall spread over less than 1 Acre and gathering capacity of less than 1000 persons is categorized in Group- B and does not fall under the purview of consent management regime. That the MPCB report also agrees that the Respondent no. 1 falls under the Group- B and hence does not fall under the purview of Consent management regime as per circular dated 24/11/2016. **(Herero marked and annexed is the copy of MPCB Circular dated 24/11/2016 at Serial no. 3)**

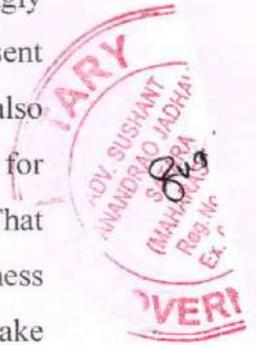
11. That vide the order dated 19/09/2019, while dealing with OA no. 400/2017 titled as Westend Green Farms Society vs UOI & Ors, the Hon'ble NGT directed the CPCB to frame the guidelines as indicative of minimum norms for being followed throughout India in the interest of protection of environment and public health. Accordingly, mechanism/guidelines were prepared by CPCB and submitted to Hon'ble NGT. The Hon'ble Court directed all the states/UTs to implement the CPCB guidelines. That therefore as per the said order, the guidelines dated 04/02/2021, all hotels and restaurants shall, within one year from the date of notification of the rules and in partnership with the local body ensure that they shall provide necessary provisions for air, water and noise pollution and solid waste management as enumerated in the said guidelines. That the Respondent no. 1 being a responsible citizen has always acted as per the rules and regulations of Central and State government. That the Respondent no. 1 has not violated any regulation or guidelines of the noise pollution rules. That the quality and scale of noise arising due to business of the Respondent no.



1 is well within the standards of the guidelines issued by MPCB. **(Hereto marked and annexed is the copy of License of the Respondent No. 1 as eating house and Guidelines issued by CPCB dated 04/02/2021 at Serial no. 4)**

12. In pursuance of the CPCB guidelines the Respondent no 1 accordingly approached the Respondent no. 3 on 14/02/2024 for the necessary consent to operate. Along with the said application the Respondent no. 1 also submitted a Detailed Pollution Control System Sewage Treatment Plant for the Respondent no. 1, which is duly followed by the Respondent no. 1. That the Respondent No.1 manages the sewage created out of his business activities as per the said plan. That as the Respondent no.1 do not undertake any manufacturing business activity, the sewage created from the business is domestic in nature. Also the Respondent no. 1 segregates the food and other waste into wet and dry categories and disposes off the same in accordance with the established procedure for disposal formulated by the Satara Nagar Parishad through the waste management truck. It is submitted that the gathering capacity of the Respondent no. 1 being less than 500 people, the waste generated is of a much smaller scale and has yet not required any independent disposal system. It is further submitted that the washrooms in the premises of the Respondent no. 1 are cleaned regularly by the staff of the Respondent no.1 and the drainage system of the premises is also maintained and cleaned on regular basis by the Respondent no. 1. **(Hereto marked and annexed is the copy of Detailed Pollution Control System Sewage Treatment Plant for the Respondent no. 1 along with the application dated 14/02/2024 at Serial no. 5 and photos of the sewage management system at Serial No. 6)**

13. That the contents of para no. 2 of the Application are totally false and baseless and are hence denied by the Respondent No. 1. That it is true that



District collector has declared the land of the Respondent no. 1 as non-agriculture. In accordance therewith on 04/02/2016 the Applicant had applied and received permission from the District Collector for building sanctions and has accordingly proceeded to construct the multipurpose hall. Moreover, if the Applicant wishes to challenge the NA orders etc, the appropriate forum for the same is not this Hon'ble Tribunal at all. **(Hereto marked and annexed is the copy of order of District collector and Permission and Building Construction Sanctioned no. 7)**

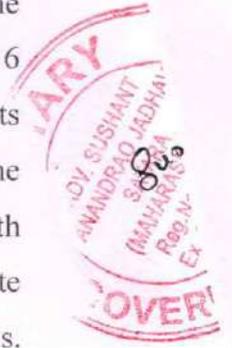
14. That the contents of para no. 3 of the Application are totally false and baseless and are hence denied by the Respondent No. 1. That the Respondent no.1 is employing only 4 persons for daily maintenance of the property. It is submitted that the contents of para 3 are absolutely vague and that the Applicant has not provided any sound measurements to substantiate the alleged noise pollution caused due to the activities of the Respondent no. 1. Furthermore the activities of the Respondent no. 1 are limited only to providing the premises on rent and all other provisions for execution of any program hosted at the premises of the Respondent no. 1 is solely and strictly that of the licensee. The Respondent No.1 in fact, has also specifically warned against the use of Dolby set and DJ and specifically informed the licensee that since the premises are located close to the school, therefore strict compliance of the noise pollution rules is expected. That Respondent no.1 has also put-up boards within the premises informing the same. That it is not true that the limit of the noise arising from the business of the Respondent had exceeded the limit as per the standards given in the Schedule of the Noise Pollution (Regulations and Control) Rules, 2000. It is submitted that the Applicant has failed to provide any proof about the exceedance of the said limit cause by the business of the Respondent no. 1. That the Applicant is trying to mislead this Hon'ble



Tribunal by making vague submissions without any proof. **(Hereto marked and annexed is the copy of receipt issued by the Respondent no. 1 at Serial No. 8 & photographs of the boards in the premises of Respondent no. 1 at Serial no. 9)**

15. That the contents of para no. 5 contain only the details about the Notification issued by the District Collector in Satara dated 29/08/2016 which is matter of record hence need no reply. However, the contents thereof have been misconstrued by the Applicant in as much that the authority to permit the use of Orchestra, DJ and loudspeaker is vested with the Local Police Station. That the premises of the respondent no. 1 is quite small and cannot accommodate orchestra, DJ, Loudspeakers and Bands. The wedding bands and orchestra if any are played on the open road outside the premises of the Respondent no. 1. The Respondent No. 1 cannot be held liable for the independent acts of third parties. Moreover, the Respondent no. 1 is not at all liable for the actions of third parties who are utilizing the premises of the Respondent no. 1. That the Applicant has not provided any particulars whatsoever to allege noise pollution, other than regular ambient activities and therefore the said para no. 5 is false, frivolous and baseless. The property of Respondent No. 1 is directly adjacent to the main road and the same place is very crowded as the vicinity of the premises consist of school, hotels and bus stand thus the ambient noise level of the said area itself are high and cannot be in any way attributed to the activities of Respondent no. 1. **(Hereto marked and annexed is copy of the google maps (earth) of the Respondent No 1. Serial No. 10)**

16. That the contents of para no. 6 contain the details of the complaint raised by the Applicant on 28/04/2022 against the business of the Respondent no.1, and reply received by him on the same which is matter of record hence need no reply. That the Applicant have not submitted the copy of his



complaint dated 28/04/2022, hence the Respondent no. 1 reserves his right to file his reply on the contents of the said complaint dated 28/04/2022 when the Applicant will produce the same.

17. That the contents of para no. 7 are regarding the communication with respect to implementation of Silent Zone between the Respondent no. 4, 7 & 8 which is matter of record hence need no specific reply from the Respondent no. 1. It is submitted that on 08/02/2022 the Respondent No. 1 was hired by Mrs. Chaurange for the purpose of naming ceremony that too from 8 A.M. to 4 P.M. No DJ or Loudspeaker were played at Respondent No. 1's premises and no other programs were hosted at Respondent no. 1 hall except the said naming ceremony. That it is pertinent to note that contention of the Applicant in the said para no. 7 is totally false and baseless. **(Hereto marked and annexed is the copy of Receipt of Mrs. Chaurange issued by the Respondent no. 1 on 8/02/2022 serial no. 11)**

18. That the contents of para no. 8 are false and baseless hence denied. It is submitted that in pursuance of the letter dated 19/03/2022, the area within the 100 mtrs of the KSD Shanbaugh school has been declare as Silent Zone by the Respondent No. 4 on 01/01/2024. It is submitted that the KSD Shanbaugh School itself has stated that they have no issues with the activities of the Respondent no. 1. That the concerns of the school were previously taken care of by the Respondent no. 1 duly as the activities of the Respondent no. 1 are not causing any noise pollution/disturbance to the school. The Applicant is making irresponsible statements regarding the activities of the Respondent No. 1 to mislead this Hon'ble court. That all the contentions of para 8 are denied by the Respondent and it is necessary to establish baseline ambient noise standards for the said area prior to raising any allegations against the Respondent No. 1. That the Respondent no. 3 has not submitted any clarification whatsoever to the query raised by



this Hon'ble court as to whether which provision prohibits the establishment of Marriage halls in silent zones. It is submitted that with the issue of overcrowding of cities, multiple business including schools and hotels coexist in close vicinity and that no such prohibitory provision is apparent from any guidelines issued by the Respondent no. 3 or the CPCB.

19. That the contents of para no. 9 & 10 are matter of record hence need no specific reply from the Respondent no. 1. That the Respondent No. 1 is hosting cultural activities and the livelihood of the Respondent and his family is dependent upon the same. The Respondent No 1 has mortgaged the property for the purposes of his grandson's education. (**Hereto marked and annexed is copy of the mortgage deed serial 12**)

20. That the contents of para no. 11 are recorded by the Doctor solely upon the instructions of the parents of the child and therefore cannot be relied upon as such. The Applicant is trying to win the sympathies of this Hon'ble Court through concocted documents.

21. That the contents of para no. 12 are matter of record hence need no reply.

22. That the contents of para no 13, the Applicant states that he has submitted various complaints beginning December 2022 and that the same constitute the first cause of action to the Applicant. It is submitted that the present OA filed by the Applicant is Under 14 of the NGT act which prescribes a limitation period of 6 months from the date when the cause of action first arose. The Present application being clearly beyond the prescribed period of limitation deserves to be rejected on this ground alone. The Applicant had also filed a private complaint bearing Cri. MA no. 312/2023 before the JMFC. Satara. It is pertinent to note that the Applicant is trying to bring the said time barred original application into limitation by extending the period from December 2022 to August 2023. That the Applicant is indulging in forum shopping as he is filing cases against the Respondent No 1 in NGT,



in the District court at Satara, apart from various other complaints to other authorities.

23. That the contents of para no. 14 it is submitted that the same are nothing but an eye wash to bring the Applicant within the prescribed period of limitation as the present application of the Applicant is delayed and filed belatedly only to create pressure on the Respondent No. 1 for personal reasons to satisfy his personal vendetta.
24. That the contents of para no. 15 are false and baseless. That the Respondent no. 1 is not running his business illegally. The Respondent no. 1 has taken permissions from the appropriate authorities to run his business. Hence the contents of Para 15 are hereby denied by the Respondent no. 1. That the the said are has been declared as silent zone only on 01/01/2024 and that the Respondent no. 3 has granted the Consent to Operate to Respondent No. 1 on 08/04/2024. According to said consent the Respondent no.3 has been granted Consent till 31/03/2025. **(Hereto marked and annexed is the copy of Grant of Consent to Operate dated 08/04/2024 serial no. 13)**
25. That the contents of para no. 16 are matter of record hence need no specific reply from the Respondent no.1.
26. That the contents of para no. 17 are false and baseless hence denied by the Respondent no.1 as the Respondent no. 1 has not indulged into any kind of illegal activities and running his business of multipurpose hall legally and with due permissions and licenses as stated in above paras and moreover the Respondent no.1 has acquired the Consent to Operate from Respondent No. 3.
27. That there is no noise pollution caused by the Respondent No. 1's business, that no one from the vicinity of the Respondent no. 1 are /is complaining about the activity of Respondent no. 1 except the present Applicant. That as mentioned above the area where the premises of the Respondent no. 1 is



located is crowded area and adjacent to the main road having other Marriage halls around also.

28. That the Respondent no.1 is not violating any fundamental right of the Applicant as the noise pollution is not caused by the Respondent no. 1. That the Respondent no. 1 also has the Right To Practice any profession to carry any occupation, trade or business under the Indian Constitution. However due to such false and frivolous complaint of the Applicant the Respondent no.1's business is getting affected and which is resulting into violation of his fundamental rights. That the Applicant has mentioned that 'resident have right to healthy environment', however no other resident expects the Applicant is stating that Respondent no. 1 is violating their rights, when admittedly the Applicant is residing in a flat premises located in a building and not in an independent house.
29. That the Respondent has obtained requisite permission to run the business and the explanation for the same is already elaborated in above mentioned paras. And regarding the alleged 80decibel noise level contention of the Applicant, the Applicant has failed to provide any kind of strict proof regarding the same, hence the said grounds cannot be taken into consideration as being vague and false.
30. That the Applicant is only giving contentions regarding the level of noise created by the Respondent no. 1 in crowded area having other marriage Halls around without any believable or reliable proof. That it is clear that the Applicant has come before this Hon'ble court only out of grudges which he is holding against the Respondent no.1 and misusing the law to defame the Respondent no. 1.
31. That the said grounds cannot be concrete ground for the present application, that the Applicant is using KSD Shanbaugh Schools name as



weapon against the Respondent no.1 whereas the school authorities do not have any complaint or grievances against the Respondent no. 1

32. That contents of ground J are false and baseless, hence denied by the Respondent no. 1. That first of all the Respondent No. 1 is not a Mangal Karyalay, it was originally operating as small-scale restaurant however looking to the financial and commercial aspects after 2017 the Respondent started operations as a multipurpose hall. It is pertinent to note that as such since then the Respondent no. 1 is not operating daily and is functional only as per bookings from time to time. DJ are prohibited to played in the premises of the Respondent no. 1 and warning board for the same are also put up in Premises. That no one from the adjacent area gets disturbed with the activities of the Respondent no. 1.

33. That contents of ground K are false and baseless, hence denied by the Respondent no. 1. That all the due permission has been taken by the Respondent No. 1 to run his business, hence this ground is denied by the Respondent.

34. The contents of para 2 are denied by the Respondent being contrary to law. That as per the Section 15(3) Application for grant compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief first arose. That however the Applicant has not made any specific prayer for the reliefs given under the mentioned provision. Therefore, this Applications stands to be rejected. That the Applicant has failed to prove any environmental damage to property or person and thus the Application cannot be maintainable u/s 15(3) of NGT Act.

35. That with regards to the contents of Prayers of the Applicant, the Applicant is not entitled for any of the reliefs he has prayed for. That there is no legal



provision to support the contention of the Applicant to obtain NOC from people in the vicinity. Therefore, the question of the obtaining NOC does not arise. That with regards to other reliefs the Applicant is not specific and hence the same are liable to be rejected.

36. It is Submitted that after the pursuance of the present application and the annexures it is clear that the Applicant's case does not hold any water against the present Respondent No. 1. The Applicant has filed this application with sole intention to harass the Respondent no.1 to fulfill his malafied intentions. That the Applicant is wasting this Hon'ble tribunal's precious time by filing this OA for fulfilment of personal evil intention. It is further submitted that the present Applicant had failed to produce any concrete evidence supporting to his contentions or allegations against the Respondent no. 1's activity. That moreover the Applicant is stating the present application as Environment Interest Litigation against the illegally running business of the Respondent No. 1, however in the whole Application the Applicant has failed to prove that Respondent no. 1 is running his business illegally or the sound arising from the premises of the Respondent no.1's premises are above the prescribed limit. That the Applicant had also failed to establish that he has any prima facie case to grant any kind of injunction of the business activities of the Respondent no.1. That the due to the present case the Respondent is facing finical losses as the business of Respondent No. 1 is the only bread earning source for Mr. Kirdat.

37. That it is further submitted that the present OA does not hold any water and the Applicant is misusing the laws made for environment protection and this Hon'ble tribunal to snatch monetary reliefs from the Respondent no. 1 and to defame the Respondent no. 1.



Thus considering the facts and circumstances stated, this Hon'ble Tribunal may kindly be pleased to reject this OA and impose heavy cost on the Applicant.

Shri. Datt
Respondent No. 1

Satara

Date : 10/4/2024

हॉटेल यशराज

प्रोप्रायटर

Solemnly affirmed before me by
Shri./Smt. Digambar Hanumantrao Khandat
R/o. Daulatnagar, Karanje, Satara,
Who is identified before me by Dist. Satara
Shri./Smt. Adv. S. S. Dhawade
or to whom I know personally.

10/4/2024 Sushant
Date Commissioner of Cath

BEFORE ME

Sushant
ADV. SUSHANT ANANDRAO JADHAV
NOTARY GOVT. OF INDIA
REG. No. 20106 AREA SATARA (MAHARASHTRA)
Mob No.: 9637366126

NOTED & REGISTERED
at Serial No. 224/2024
Date: 10/4/2024



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH,
PUNE AT PUNE

ORIGINAL APPLICATION NO. 187 OF 2023

In The Matter Of: -

Mr. Vijay Vilas Dighe

.....Applicant

Vs.

Yashraj Marriage Hall & Multipurpose Hall

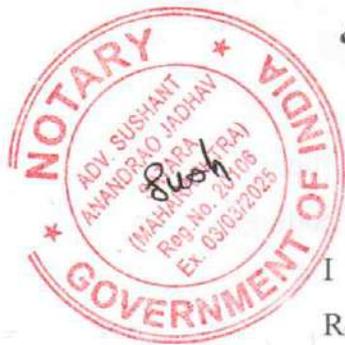
& ors

.....Respondent(s)

AFFIDAVIT

I Digmabar Hanumat Kirdat, Age – 66 years ,Occ.- business , for the Respondent no.1, residing at – 269B/7B, near KSD Shanbaug Scool, Daulatnagar Karanje, Satara, do hereby state on solemn affirmation that-

1. That all the contents given in said Reply from para no 1 to 37 including the prayer are true and correct to the best of my knowledge and believe.
2. That the said reply is prepared by my advocated under my instructions.
3. That I did not suppress any of the material fact in the said reply.
4. The Annexure filed along-with the reply are true copies of their respective originals.
5. I have read the reply and signed the same on 10/4/2024 at Satara



6. Whatever stated above is true and correct to the best of my knowledge and believe.

Date: 10/04/2024

Satara

dhirdat

Affiant

VERIFICATION

Verified at Pune, on this 10/4/2024 the contents of the Affidavit are true and correct to the best of our knowledge and belief and nothing material has been concealed therefrom.

dhirdat

Affiant

Place : Satara

Date : 10/4/2024

Solemnly affirmed before me by
Shri./Smt. Digamber Hanumanth Kirindat
R/o. Daulatnagar, Kuravje, Satara
Who is identified before me by Dist. Satara
Shri./Smt. Adv. S. S. Dhawade
or to whom I know personally.

10/4/2024

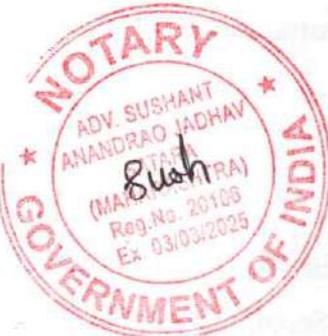
Commissioner of Cath

BEFORE ME

Sushant

ADV. SUSHANT ANANDRAO JADHAV
NOTARY GOVT. OF INDIA
REG. No. 20106 AREA SATARA (MAHARASHTRA)
Mob. No.: 9637366126

NOTED & REGISTERED
at Serial No. 223/2024
Date: 10/4/2024



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH,

PUNE AT PUNE

ORIGINAL APPLICATION NO. 187 OF 2023

In The Matter Of: -

Mr. Vijay Vilas Dighe

.....Applicant

Vs.

Yashraj Marriage Hall & Multipurpose Hall

& ors

.....Respondent(s)

LIST OF COMPILATION

Sr.NO.	PARTICULARS	PAGE NO.
1.	Copy of Permissions and License of the Respondent No. 1	218-222
2.	Copy of RTI reply dated 17/08/2022	223-234
3.	Copy of MPCB circular Date 24/11/2016	235-239
4.	Copy of Guidelines issued by CPCB dated 04/02/2021	240-250
5.	copy of Detailed Pollution Control System Sewage Treatment Plant for the Respondent no. 1 along with the application dated 14/02/2024	251-268
6.	Photographs of the sewage management system	269

7.	Copy of order of District collector and Permission and Building Construction Sanctioned	270-278
8.	Copy of receipt of the Respondent no. 1	279
9.	Copy of photographs of boards in the premises of the Respondent no. 1	280
10.	Copy of photographs of google maps (earth) of Respondent no. 1	281-285
11.	Copy of Receipt of Mrs. Chaurange issued by the Respondent No. 1 on 8/02/2022	286
12.	Copy of the mortgage deed	287-313
13.	Copy of Grant of Consent to Operate dated 08/04/2024	314-322
14.	Vakalatnama	

Shivraj Dhanwade, Aarti D. Bhonsle, Prasad Joshi,

Prajakta Sahotre

ADVOCATES

001, Mithila Apartment,

Model Colony, Mitra Nagar,

Pune - 411016

Date: 12/04/2024

Mb: 9922990869

Place: Pune

aartidbhonsleofficial@gmail.com

महाराष्ट्र दुकाने व आस्थापना (नोकरीचे व सेवाशर्तीचे विनियमन) नियम, २०१८
Form - 'F'

[See Rule 8]

APPLICATION FOR INTIMATION

Application ID	109446492003			
Registration Certificate / Intimation Receipt No. नोंदणी क्रमांक / पावती क्रमांक	2031400314576223			
Division / विभाग	Pune			
District / जिल्हा:	Satara			
Office Name	Office of the Assistant Commissioner of Labour, Satara, Address : Gramodhar, 163, Ravivar Peth, Powainaka, Satara-415001			
Name of the Establishment / आस्थापनेचे नाव	HOTEL YASHRAJ AND MULTIPURPOSE HALL हॉटेल यशराज अँड मल्टिपर्पज हॉल			
Previous details of establishment / आस्थापनेची पूर्वीची सविस्तर माहिती	New Registration			
Postal address and situation of the Establishment / (आस्थापनेचा पत्ता)	KARANJE TARF, S. NO. 432/1/B, SATARA, SATARA, SATARA, 415002	करंजे तर्फ, स. नं. 432/1/ब, सातारा, सातारा, सातारा, 415002		
Mobile / भ्रमणध्वनी क्र.	9552549034			
Email-id / ई - मेल आय डी				
Date of commencement of business / व्यवसाय सुरु केल्याचा दिनांक	01/01/2018			
Nature of Business / व्यवसायाचे स्वरूप	HOTEL AANI MULTIPURPOSE HALL	हॉटेल आणि मल्टिपर्पज हॉल		
Whether establishment falls under public or private sector / आस्थापना सार्वजनिक क्षेत्रात येते की खाजगी क्षेत्रात येते	Private			
Total No. of Employee	Men	Women	Transgender	Total
	3	1	0	4
Name of the Employer / मातकाचे नाव	DIGAMBAR HANMANT KIRDAT			दिगंबर हणमंत किर्दत
Residential Address of the employer / मातकाच्या निवासस्थानाचा पत्ता	KARANJE PETH, .., SATARA, SATARA, 415002			करंजे पेट, .., सातारा, सातारा, 415002
Resident Since / वास्तव्य	20			
Status / Designation	OWNER			
Mobile No	9552549034			
E-mail ID	hotelyashraj2020@gmail.com			
Aadhar No	493427987397			
Name of Manager / व्यवस्थापकाचे नाव				
Residential address of Manager / व्यवस्थापकाच्या निवासस्थानाचा पत्ता				
Contact No				
Fax No				
Email-ID / ई - मेल आय डी				
Aadhar No				
Category Of Establishment / आस्थापनेचे वर्गवारी	Establishment (आस्थापना)			

Category Of Establishment Type / आस्थापनेचे उपवर्गवारी	हॉटेल आणि मल्टिपर्वज होम		
Type of organisation / आस्थापनेचा प्रकार	Self Ownership (Proprietary)		
Name of the member of employer's family employed in the establishment / आस्थापनेत नोकरीत असलेल्या मालकांच्या कुटुंबातील इसमांची नावे	0	0	0
	Men / पुरुष	Women / स्त्रिया	Transgender / इतर
	0	0	0

Self Declaration / स्वघोषणापत्र

I DIGAMBAR HANMANT KIRDAT, hereby solemnly affirm and state that the business which I DIGAMBAR HANMANT KIRDAT have started is not banned or prohibited by any Act, Rules, Law or Order of any Court of Law or any competent authority and the premises where I DIGAMBAR HANMANT KIRDAT, are conducting the said business is free from violation of any Act, Rules, Order of any Court of Law or any Competent Authority.

I DIGAMBAR HANMANT KIRDAT, hereby declare that the information provided above is true and correct to the best of my/our personal knowledge, information and belief. I DIGAMBAR HANMANT KIRDAT, am/are fully aware about the consequences of giving false information. If the information is found to be false, I DIGAMBAR HANMANT KIRDAT, shall be liable for prosecution and punishment under the Indian Penal Code (45 of 1860) and /or any other law applicable thereto.

I DIGAMBAR HANMANT KIRDAT, have obtained necessary licenses, permissions, permit for the conduct of this business and the place of business from the appropriate Authority.

I DIGAMBAR HANMANT KIRDAT, shall be responsible and liable for legal action if the business is conducted without proper licence, permission, permit from the appropriate Authority. I/We submit and declare that I DIGAMBAR HANMANT KIRDAT, will not undertake any illegal activity or any business prohibited in law in force in India.

I DIGAMBAR HANMANT KIRDAT, declare that the place of business is not located in any area wherein commencing / running of such business is prohibited by any law or order of any Competent Authority.

I DIGAMBAR HANMANT KIRDAT, hereby declare that the copies attested by me are true copies of original documents. I DIGAMBAR HANMANT KIRDAT, am/are well-aware of the fact that if the copies are found false/forged, I/We shall be liable for prosecution and punishment under the Indian Penal Code (45 of 1860) and /or any other law applicable thereto.

I DIGAMBAR HANMANT KIRDAT, undertake to abide by the provisions of the Maharashtra Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2017 (Mah. LXI of 2017) and the Rules and orders passed thereunder by any Authority.

मी दिगंबर हणमंत किरदात, याद्वारे गांभीर्यपूर्वक दृढकथन करतो/ करते आणि असे नमूद करतो/ करते की, मी/ आम्ही सुरू केलेल्या व्यवसायावर कोणताही अधिनियम, नियम, कायदा किंवा कोणत्याही विधी न्यायालयाचा अथवा कोणत्याही सक्षम प्राधिकार्याचा आदेश याद्वारे बंदी घातण्यात आलेली नाही किंवा मनाई करण्यात आलेली नाही आणि मी दिगंबर हणमंत किरदात ज्या जागेत उक्त व्यवसाय करीत आहे/ आहोत तेथे कोणताही अधिनियम, नियम, कोणत्याही न्यायालयाचा अथवा कोणत्याही सक्षम प्राधिकार्याचा आदेश यांचे उल्लंघन झालेले नाही.

मी दिगंबर हणमंत किरदात, याद्वारे असे घोषित करतो/करते की, वर अर्जांमध्ये नमूद केलेली माहिती, माझ्या आमच्या वैयक्तिक ज्ञानानुसार, माहितीप्रमाणे व विश्वासानुसार खरी व बिनचूक आहे. चुकीची माहिती देण्याच्या परिणामाची मला/आम्हाला पूर्ण जाणीव आहे. दिलेली माहिती चुकीची आढळून आल्यास मी दिगंबर हणमंत किरदात भारतीय दंड संहिता (1860 चा 45) अन्वये किंवा त्यासंबंधात लागू असलेल्या इतर कोणत्याही कायद्यान्वये खटला भरण्यासाठी व शिक्षेसाठी पात्र आहे/ आहोत.

मी दिगंबर हणमंत किरदात, अर्जात नमूद केलेल्या जागेत व्यवसाय करण्यासाठी संबंधित समुचित प्राधिकार्याकडून आवश्यक ती अनुज्ञप्ती, परवानगी, परवाना प्राप्त केला आहे.

मी दिगंबर हणमंत किरदात, अनुज्ञप्ती, परवानगी, परवाना न घेता व्यवसाय करीत असल्यास कायदेशीर कारवाईसाठी पात्र व जबाबदार राहू.

मी दिगंबर हणमंत किरदात, असे घोषित करतो/करते की, भारतातील लागू असणाऱ्या कायद्यांतर्गत मनाई असलेले बेकायदेशीर कृत्य अथवा व्यवसाय करणार नाही.

मी दिगंबर हणमंत किरदात, असे घोषित करतो/करते की, जेथे असा व्यवसाय सुरू करण्यास किंवा चालविण्यास कोणत्याही कायद्याद्वारे किंवा कोणत्याही सक्षम प्राधिकार्याच्या आदेशाद्वारे मनाई केलेली आहे त्या कोणत्याही क्षेत्रामध्ये माझे/ आमचे व्यवसायाचे ठिकाण स्थित नाही.

मी दिगंबर हणमंत किरदात, असे घोषित करतो/करते की, अर्जासोबत सादर केलेल्या स्वयं-साक्षात्कृत दस्तावेजाच्या प्रती या मूळ दस्तावेजाच्या सत्यप्रती आहेत. या प्रती असल्या किंवा बनावट असल्याचे आढळून आल्यास भारतीय दंड संहिता (1860 चा 45) आणि / किंवा त्यासंबंधात लागू असलेल्या कोणत्याही इतर कायद्यान्वये माझ्या/आमच्या विरुद्ध न्यायालयीन खटला भरण्यासाठी व शिक्षेसाठी मी दिगंबर हणमंत किरदात पात्र आहे/ आहोत याची मला/आम्हाला पूर्ण जाणीव आहे.

श्री दिगंबर हनुमंत किरदात, महाराष्ट्र दुकाने व आस्थापना (नोकरीचे व सेवाशक्तीचे विनियमन) अधिनियम, 2017 (2017 चा 61) व त्याअंतर्गत तयार केलेल्या विनियमनांनुसार त्वरित आणि सशाम प्राधिकारी यांचेकडून निर्गमित करण्यात आलेले आदेश यांचे पूर्णतः पालन करण्याची हमी देतो/देते.

kirdata

DIGAMBAR HANMANT KIRDAT
Name and Signature of the Employer

234
नमुना "ग"
(नियम ९ पहा)

सूचना दिल्याबाबत पावती



अर्जदाराने नमुना फ द्वारा व्यवसाय सुरु केल्याबाबतची सूचना खाली नमूद केलेल्या तपशीलासह या कार्यालयास दिलेली आहे. त्याचा तपशील पुढीलप्रमाणे:

१.	पावती क्रमांक	:	२०३१४००३१४५७६२२३								
२.	अर्जाचा (सूचनापत्राचा) आयडी क्रमांक	:	१०९४४६४९२००३								
३.	आस्थापनेचे नाव	:	हॉटेल यशराज अँड मल्टिपर्पज हॉल HOTEL YASHRAJ AND MULTIPURPOSE HALL								
४.	कामगारांची एकूण संख्या	:	४								
			<table border="1"> <tr> <td>पुरुष</td> <td>स्त्री</td> <td>इतर</td> <td>एकूण</td> </tr> <tr> <td>३</td> <td>१</td> <td>०</td> <td>४</td> </tr> </table>	पुरुष	स्त्री	इतर	एकूण	३	१	०	४
पुरुष	स्त्री	इतर	एकूण								
३	१	०	४								
५.	अ) मालकाचे नाव	:	दिगंबर हणमंत किर्दत DIGAMBAR HANMANT KIRDAT								
	ब) आस्थापनेचा पत्ता	:	करजे तर्फे, स. नं. ४३२/१/ब, सातारा, सातारा, सातारा ४१५००२								
६.	सदरची पावती ही केवळ अर्जदाराने त्याचा व्यवसाय सुरु केल्याबद्दल कार्यालयास पाठविलेल्या सूचना पत्राची पोच पावती असून व्यवसाय अथवा व्यवसायाची जागा अस्तित्वात असल्याबद्दलचा पुरावा नाही. व्यवसायासाठी व व्यवसायाच्या जागेसाठी आवश्यक असणारी संबंधित सक्षम प्राधिकारी यांच्याकडील पूर्व / पश्चात परवानगी, अनुज्ञप्ती, परवाना धारण करण्याची सर्वस्वी जबाबदारी मालकाची राहिल. ही पोच पावती व्यवसायाच्या जागेचा मालकी हक्क किंवा मालमत्तेचा मालकी हक्क किंवा ताबा या प्रयोजनांसाठी कोणत्याही कायद्यांतर्गत ग्राह्य धरता येणार नाही.										
७.	व्यवसायाचे स्वरूप	:	हॉटेल आणि मल्टिपर्पज हॉल								
८.	पूर्वीचा नोंदणी प्रमाणपत्राचा क्रमांक व दिनांक, लागू असल्यास	:									

टीप : सदरची पोच पावती संगणकीय प्रणालीद्वारे तयार करण्यात आलेली असल्याने त्यावर स्वाक्षरीची आवश्यकता नाही. सदरची पोच पावती ही अर्जदाराने सादर केलेल्या स्वयंघोषणापत्र आणि स्वयंसाक्षात्कीत अभिलेखाद्वारे पडताळणी न करता देण्यात आलेले आहे. सादर पोचपावती ही १० पेक्षा कमी कामगार असलेल्या आस्थापनांना नोंदणी दाखल्या ऐवजी देण्यात येते. त्यांना नमुना - व मध्ये नोंदणी प्रमाणपत्र अनुज्ञेय होत नाही.

दिनांक : २६-१०-२०२०

ठिकाण : Satara

कार्यालयाचा पत्ता : Office of the Assistant Commissioner of Labour, Satara, Address : Gramodhar, १६८, Ravivar Peth, Powainaka, Satara-४१५००१

अर्जाचा आय.डी. क्रमांक	प्रदान केलेले सेवा मूल्य (रुपये)
१०९४४६४९२००३	२३.६०

ANNEXURE NO. 2

माहिती अधिकार -

जावक क्र. /2022
शाहुपुरी पोलीस ठाणे
दिनांक- 9/11/22

प्रति,
श्री.शंकर दिगंबर किर्दत
रा.दौलतनगर शानबाग शाळेशेजारी सातारा.

विषय:- माहिती अधिकार अधिनियम 2005 अन्वये मागणी केलेल्या माहितीबाबत.
संदर्भ:- शाहुपुरी पोलीस ठाणे मा.अर्ज क्रमांक- 50/22,दि-17/7/22

उपरोक्त विषयान्वये अनुसरून सविनय सादर की, आपण केंद्रिय माहितीचा अधिकार अधिनियम 2005 अन्वये, आपला दि.29/7/22 रोजीचा केलेला अर्ज शाहुपुरी पोलीस ठाणेस दि.30/7/22 रोजी प्राप्त झाला असून आपण माहिती अधिकार अधिनियम 2005 अन्वये मागितलेली माहिती खालीलप्रमाणे-

मागणी केलेली माहिती	पुरवणेत आलेली माहिती
मुद्दा क्रमांक 1)- हॉटेल मल्टीपॅर्पज हॉल संदर्भात श्री.विजय विलास दिघे यांनी 2018 सालापासुन तक्रारी अर्ज केले आहेत त्या संदर्भात शाहुपुरी पोलीस स्टेशनने जबाब(हॉल शेजारील नागरिकांचे व शानबाग शाळेचे जबाब)जबाब घेतले आहेत त्याच्या प्रती मिळव्यात.(सन 2018 ते2022 साला पर्यंत)	मुद्दा क्रमांक 1)- आपण मागणी केलेप्रमाणे माहिती आपणास माहिती अधिकार अधिनियम 2005 अंतर्गत पुरविण्यात येत आहे.- शाहुपुरी पोलीस ठाण हॉटेल मल्टीपॅर्पज हॉल संदर्भात श्री.विजय विलास दिघे यांनी 2018 सालापासुन तक्रारी अर्ज केले आहेत त्या संदर्भात शाहुपुरी पोलीस स्टेशनने घेतलेल्या जबाबाच्या छायांकित प्रती सोबत जोडणेत आलेल्या आहेत. या उत्तराने आपण असमाधानी असाल तर या पोलीस ठाणेसाठी नियुक्त केलेले प्रथम अपीलीये अधिकारी तथा उपविभागीय पोलीस अधिकारी सातारा विभाग सातारा यांचेकडे 30 दिवसाचे आत प्रथम अपील दाखल करू शकता.

माहितीचा अधिकार अधिनियम, २००५
अंतर्गत देण्यात आलेली माहितीची प्रती

माहितीचा अधिकार
जान माहिती अधिनियम नं. २००५
आयडिआचे नव
दिनांक 9/11/22

जबाब दिनांक 11/05/2022

मी श्री. विजय विलास दिघे वय 39 वर्ष, धंदा- व्यवसाय, रा. 269, अ, दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं. 9881379881

समक्ष शाहूपुरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहून लिहून देतो जबाब की, मी वर नमुद पत्यावर आमचे कुटुंब सह एकत्रित राहण्यास आहे.

आता आपण मी शाहूपुरी पो. स्टें. आवक अर्ज क्र. 2087/2022 दि. 25/04/2022 हा अर्ज मी यशराज मंगल कार्यालयाचे विरुद्ध केलेला असून त्याचेवर माझी सही असून त्यात मी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरुद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी यांचे कडून होणारी शिवीगाळ व धमकी दिलेबाबत गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे.

त्याबाबत आता माझे सांगणे की, माझे घरा शेजारी यशराज मंगल कार्यालय असून तेथे यशराज मंगल कार्यालयात विविध कार्यक्रम होत असतात. त्यामध्ये लग्न, बरास, रिसेप्शन, रंगीत संगीत पार्टी, बर्थडे पार्टी इ. कार्यक्रम होत असतात. त्या कार्यक्रमाचा सोहळा असल्याने फटाके, बॅण्डाचा आवाज, भांड्याचा आवाज इ. वस्तुमुळे त्रास होत असतो. त्यावरून माझी पत्नी जया विजय विलास दिघे व गैरअर्जदार यांची भांडणे झाली होती त्यात त्यांनी आमहांला शिवीगाळ, धमकी दिली होती. त्याबाबत आम्ही व गैरअर्जदार असे मा.पतंगे सो.यांचे समोर-समोर भेटून त्यांनी गैरअर्जदार यांचेवर शिवीगाळ व धमकी दिलेबाबत अदखलपात्र गुन्हा नोंद करण्यास सांगितलेने तसेच गैरअर्जदार यांना योग्य त्या सुचना दिल्या. तरी माझी पत्नी हिने गैरअर्जदार यांचेकडून होणा-या त्रासाबाबत हिने शाहूपुरी पोलीस ठाणेस अदखलपात्र गुन्हा रजिस्टरी केलेला असून त्याबाबत गैरअर्जदार यांचेवर कारवाई केलेली आहे.

तरी आता आपण गैरअर्जदार यांचेकडून मला व माझी पत्नी हिंस शिवीगाळ व धमकी तसेच इतर त्रास न करणेबाबत समज दिली तसेच आम्ही गैरअर्जदार यांचेवर अदखलपात्र गुन्हा दाखल केलेला असल्याने सदर अर्जाबाबत आता सध्या माझी काही एक तक्रार राहिलेली नाही तरी मी दिलेला तक्रारी अर्ज निकाली काढावा. तरी येथुन पुढे येणारे सर्व अर्ज निकाली काढणेस माझी काही हरकत नाही.

माझा सगणकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचून पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

समक्ष



गजानन बा. भिसे

सहा. पोलीस उपनिरीक्षक

शाहूपुरी पोलीस ठाणे

हा जबाब दिला



विजय विलास दिघे

धार्मिक अधिकार अधिनियम, २००५	
अंतर्गत देण्यात आलेली प्रतिलिपी घेत	
ग. दि. वि. का. अधिकार	(हस्ताक्षर)
जय बाहिनी अधिकारी तथ्य (क.द.क.)	२२/०५/२०२२
समर्थनकार्य क्र. २२/०५/२०२२	दिनांक २५/०५/२०२२

जबाब दिनांक 6/05/2022

मी श्री. शिंभर हणमंत किर्दंत वय-69 वर्षे, धंदा- शेती, रा. 269, दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं.9552549034

समक्ष शाहुपूरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहुन लिहून देतो जबाब की, मी वर नमुद पत्त्यावर आमचे कुटूंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहुपूरी पो. स्टे. आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज माझ्या यशराज मंगल कार्यालयाचे विरूद्ध अर्जदार विजय विलास दिघे रा.269/अ. दौलतनगर, शानबाग शाळेशेजारी, सातारा यांनी केला असुन त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरूद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे.

त्याबाबत माझे सांगणे की, हॉटेल यशराज हे माझे नावे असुन ते मी स्वता पाहत असतो. माझ्या हॉटेल मध्ये माझा मुलगा व माझे सहकारी श्री.मस्कु राजेंद्र बुरगले हे हॉटेलचे व्यवस्थापन व आयोजन पाहत असतो. आम्ही आमचे हॉटेल यशराज मध्ये लग्न, बारसे रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृति व धर्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी आमच्याकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन वाले कडुन सामानाची ने आण, लोखंडी गेटची आवळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉर्न वाजवणे, बसेसचा आवाज, डिजे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसुन आम्ही कोणास त्रास देत नाही, तसेच आमच्याकडून व आमचे सहकारी तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आवळा आपट होत नाही, तसेच आमचे हॉटेलचे शेजारी राहाणारे सर्व लोकांना आमच्याकडून मानसिक व शारीरिक त्रास होत नसुन तसेच आम्ही ध्वनी प्रदुषण होईल असे कृत्य करीत नाही. तसेच अर्जात अर्जदार यांनी दिले प्रमाणे आम्ही आमचे हॉटेल चे सर्व कार्यक्रम हे रात्री 11.00 नंतर बंद करतो. तसेच आम्ही रंगीत संगीत पार्टी करीत हॉटेल देत नाही. तसेच लग्नाचे सवधाने हालमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवु देत नाही व वाजवुन दिले जात नाहीत. आमचे हॉलचे आतिल परिसरात वाद्यस सक्त मनाई करीत असुन त्या प्रमाणे आम्ही फलक लावले आहेत. लग्न पार्टीच्या व इतर कार्यक्रम वेळेस लोकांना वादये वाजविण्याचे असल्यास शाहुपूरी पोलीस ठाणेची परवानगी घ्या असे नेहमी आर्जेतून सांगतो व त्याबाबत हॉलमध्ये पुर्व सुचना लिहीली आहे. आम्ही व आमचे सहकारी यांचेकडून अर्जदार यांना आज पर्यंत कोणत्याही प्रकारची शिबीगाळ व धमकी दपटशाही तसेच अन्यायाच्या आगळीक करत नाही. आमचे शेजारील शानभाग विद्यालय, सातारा या शाळेला आमचेकडून कोणत्याही प्रकारे त्रास होत नसुन आमचे हॉलपासुन सदरची शाळा ही 100 मी.चे अंतरापेक्षा जास्त लांब आहे. त्यामुळे आमचा शानभाग विद्यालय व शेजारी राहणारे रहिवाशी यांना आमचेकडून व आमचे सहकारी तसेच आमचे सदर व्यवसायाकडून कोणत्याही प्रकारे त्रास होत नसुन त्याबाबत आम्ही काळजी घेत असतो. आमचे हॉटेल व लग्नाचे हॉलमध्ये बेकायदेशीर पणे कोणत्याही प्रकारच्या घटना व कार्यक्रम होत नाहीत. तरी अर्जदार हे आम्हांला नाहक त्रास व्हावा व हेतु परस्पर जाणीव पुर्वक आमच्यां विरूद्ध तक्रारी अर्ज करीत असतात तसेच आमच्याविरूद्ध खोट्या मजकुरचे अर्ज देवुन आम्हांस त्रास व्हावा व आमचा व्यवसाय बंद व्हावा म्हणुन वारंवार तक्रारी अर्ज करीत असतात. तरी आमच्या हॉटेलचे कायदेशीर रित्या लायसन्स व बांधकामांचे सर्व मंजुरया कायदेशीर असुन इतर कागदपत्रे त्या सोबत सादर करीत आहे. आमचे राजकीय व पोलीसां सोबत संबंध नसुन त्यांचे सोबत हितगुजाचे संबंध नाहीत. तसेच आमचे यशराज मंगल कार्यालय नसुन हॉटेल यशराज या नावाचा व्यवसाय आहे.

सदर अर्ज हा खांदा व आम्हांला नाहक त्रास व्हावा व आमचा व्यवसाय बंद पडवा या उद्देशाने अर्ज केलेला आहे. तरी आता आपण मला अर्जदार यांना भांडण-तंटा तसेच धमकी व इतर अन्य तक्रारी न करणेबाबत समज दिली ति मिळाल्या मगंश सी.आर.पी.सी.149 प्रमाणे नोटीस दिली आहे.

माझा संगणकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर घाचुन पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

समक्ष
जमानन का.पिसी
सहा.पोलीस उपनिरीक्षक
शाहुपूरी पोलीस ठाणे

शांतीचा अधिपार अधिनियम, 2004
अंतर्गत देण्यात आलेली धाड्याची घट
हा जबाब दिला
त.पोलीस अधिकारी
ज.प.पुतणे
दिनांक 9/5/22

हा जबाब दिला

Shindat

शिंभर हणमंत किर्दंत

जबाब दिनांक 6/05/2022

मी श्री. शंकर दिगंबर किर्दत वय-43 वर्ष, धंदा- व्यवसाय, रा. 269, दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं.9552549034

समक्ष शाहूपुरी पोलीस ठाणे अंतर्गत. कर्नल महाडीक पोलीस चौकीत हजर राहून लिहून देतो जबाब की, मी वर नमुद पत्त्यावर आमचे कुटुंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहूपुरी पो. स्टे. आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज माझ्या यशराज मंगल कार्यालयाचे विरूद्ध अर्जदार विजय विलास दिघे रा.269/अ, दौलतनगर, शानबाग शाळेचे शेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरूद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे.

त्याबाबत माझे सांगणे की, आमचे हॉटेल यशराज हे माझे वडिल दिगंबर हणमंत किर्दत यांचे नावे असून ते मी स्वता पाहत असतो. माझ्या हॉटेल मध्ये माझे सहकारी श्री.प्रसू कु राजेंद्र बुरगले हे हॉटेलचे व्यवस्थापन व आयोजन पाहत असतो. आम्ही आमचे हॉटेल यशराज मध्ये लग्न, बारसे, रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृतिक व धार्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी आमच्याकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन वाले कडून सामानाची ने आण, लोखंडी गेटची आदळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉटेल वाजवणे, बसेसचा आवाज, डिजे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसून आम्ही कोणास त्रास देत नाही. तसेच आमच्याकडून व आमचे सहकारी तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा आपट होत नाही. तसेच आमचे हॉटेलचे शेजारी राहणारे सर्व लोकांना आमच्याकडून मानसिक व शारीरिक त्रास होत नसून तसेच आम्ही ध्वनी प्रदुधण होईल असे कृत्य करित नाही. तसेच अर्जात अर्जदार यांनी दिले प्रमाणे आम्ही आमचे हॉटेल चे सर्व कार्यक्रम हे रात्री 11.00 नंतर बंद करतो. तसेच आम्ही रंगीत संगीत पार्टी करिता हॉटेल वेत नाही. तसेच लग्नाचे संबधाने हॉलमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवू देत नाही व वाजवून दिले जात नाहीत. आमचे हॉलचे अतिल परिसरात वाद्यस सवत मनाई करित असून त्या प्रमाणे आम्ही फलक लावले आहेत. लग्न पार्टीच्या व इतर कार्यक्रम घेळेस लोकांना वादये वाजविण्याचे असल्यास शाहूपुरी पोलीस ठाणेची परवानगी घ्या असे नेहमी आर्वजून सांगतो व त्याबाबत हॉलमध्ये पुर्व सुचना लिहीली आहे. आम्ही व आमचे सहकारी यांचेकडून अर्जदार यांना आज पर्यंत कोणत्याही प्रकारची शिवीगाळ व धमकी दपटशाही तसेच अन्यायाच्या आगळीक करत नाही. आमचे शेजारील शानभाग विद्यालय, सातारा या शाळेला आमचेकडून कोणत्याही प्रकारे त्रास होत नसून आमचे हॉलपासून सदरची शाळा ही 100 मी.चे अंतरापेक्षा जास्त लांब आहे. त्यामुळे आमचा शानभाग विद्यालय व शेजारी राहणारे रहिवांशी यांना आमचेकडून व आमचे सहकारी तसेच आमचे सदर व्यवसायाकडून कोणत्याही प्रकारे त्रास होत नसून त्याबाबत आम्ही काळजी घेत असतो. आमचे हॉटेल व लग्नाचे हॉलमध्ये बेकायदेशीर पणे कोणत्याही प्रकारच्या घटना व कार्यक्रम होत नाहीत, तरी अर्जदार हे आमहांला नाहक त्रास व्हावा व हेतु परस्पर जाणीव पुर्वक आमच्या विरूद्ध तक्रारी अर्ज करित असतात तसेच आमच्याविरूद्ध खोट्या मजकुरचे अर्ज देवून आमहांस त्रास व्हावा व आमचा व्यवसाय बंद व्हावा म्हणून वारंवार तक्रारी अर्ज करित असतात. तरी आमच्या हॉटेलचे कायदेशीर रित्या लायसन्स व बांधकामांचे सर्व मंजुर्या कायदेशीर असून इतर कागदपत्रे त्या सोबत सादर करित आहे. आमचे राजकीय व पोलीसां सोबत संबंध नसून त्याचे सोबत हितगुणाचे संबंध नाहीत. तसेच आमचे यशराज मंगल कार्यालय नसून हॉटेल यशराज मा नसल्या व्यवसाय आहे.

सदर अर्ज हा खोटा व आमहांला नाहक त्रास व्हावा व आमचा व्यवसाय बंद पडवा या उद्देशाने अर्ज केलेला आहे. तरी आता आपण मला अर्जदार यांना भांडण-तंटा तसेच धमकी व इतर अन्य तक्रारी न करणेबाबत समज दिली ति गिळ्याली तराच सी.आर.पी.सी.149 प्रमाणे नोटीस दिली आहे.

माझा संशयकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचून पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

समक्ष

मंगल कार्यालय
शाहूपुरी पोलीस ठाणे

सहा.पोलीस उपनिरीक्षक
शाहूपुरी पोलीस ठाणे

 <p>शाहूपुरी पोलीस ठाणे</p>	<p>यांनीचा अधिष्ठाता अधिनियम, १००५ अंतर्गत देण्यात आलेली बाहिरीची प्रत</p> <p>जबाब दिनांक 6/05/2022</p>
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हा जबाब दिला

शंकर दिगंबर किर्दत

जबाब दिनांक ६/05/2022

मौ श्री. दिगंबर हणमंत किर्दत वय-69 वर्षे, धंदा- शेती, रा. 269, दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं.9552549034

रामक्ष शाहूपुरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहून लिहून देतो जबाब की, मी वर नमुद पत्यावर आमचे कुटूंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहूपुरी पो. स्टे. आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज माझ्या यशराज मंगल कार्यालयाचे विरुद्ध अर्जदार विजय विलास दिघे रा.269/अ. दौलतनगर, शानबाग शाळेशेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरुद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे.

त्याबाबत माझे सांगणे की, हॉटेल यशराज हे माझे नावे असून ते मी स्वता पाहत असतो. माझ्या हॉटेल मध्ये माझा मुलगा व माझे सहकारी श्री.मंस्कु राजेंद्र बुरगले हे हॉटेलचे व्यवस्थापन व आयोजन पाहत असतो. आम्ही आमचे हॉटेल यशराज मध्ये लग्न, बारसे रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृतिक व धार्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी आमच्याकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन घालणे, वाजे कडून सामानाची ने आण, लोखंडी गेटची आदळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉर्न वाजवणे, बसेसचा आवाज, डिजे, लांडडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसून आम्ही कोणास त्रास देत नाही, तसेच आमच्याकडून व आमचे सहकारी तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा आपट होत नाही. तसेच आमचे हॉटेलचे शेजारी राहणारे सर्व लोकांना आमच्याकडून मानसिक व शारीरिक त्रास होत नसून तसेच आम्ही ध्वनी प्रदुषण होईल असे कृत्य करीत नाही. तसेच अर्जात अर्जदार यांनी दिले प्रमाणे आम्ही आमचे हॉटेल चे सर्व कार्यक्रम हे रात्री 11.00 नंतर बंद करतो. तसेच आम्ही रंगीत संगीत पार्टी करीता हॉटेल देत नाही. तसेच लग्नाचे संबधाने हॉलमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवु देत नाही व वाजवुन दिले जात नाहीत. आमेच हॉलचे आतिल परिसरात वाद्यस सवत मनाई करीत असुन त्या प्रमाणे आम्ही फलक लावले आहेत. लग्न पार्टीच्या व इतर कार्यक्रम वेळेस लोकांना वादये वाजविण्याचे असल्यास शाहूपुरी पोलीस ठाणेची परवानगी घ्या असे नेहमी आर्वजुन सांगतो व त्याबाबत हॉलमध्ये पुर्व सुचना लिहीली आहे. आम्ही व आमचे सहकारी यांचेकडून अर्जदार यांना आज पर्यंत कोणत्याही प्रकारची शिर्वागाळ व धमकी दपटशाही तसेच अन्यायाच्या आगळीक करत नाही. आमचे शेजारील शानभाग विद्यालय, सातारा या शाळेला आमचेकडून कोणत्याही प्रकारे त्रास होत नसून आमचे हॉलपासुन सदरची शाळा ही 100 मी.चे अंतरापेक्षा जास्त लांब आहे. त्यामुळे आमचा शानभाग विद्यालय व शेजारी राहणारे रहिवांशी यांना आमचेकडून व आमचे सहकारी तसेच आमचे सदर व्यवसायाकडून कोणत्याही प्रकारे त्रास होत नसून त्याबाबत आम्ही काळजी घेत असतो. आमचे हॉटेल व लग्नाचे हॉलमध्ये बेकायदेशीर पणे कोणत्याही प्रकारच्या घटना व कार्यक्रम होत नाहीत. तरी अर्जदार हे आम्हांला नाहक त्रास व्हावा व हेतु परस्पर जाणीव पुर्वक आमच्या विरुद्ध तक्रारी अर्ज करीत असतात तसेच आमच्याविरुद्ध खोट्या मजकुरचे अर्ज देवुन आम्हांस त्रास व्हावा व आमचा व्यवसाय बंद व्हावा म्हणुन वारंवार तक्रारी अर्ज करीत असतात. तरी आमच्या हॉटेलचे कायदेशीर रित्या लायसन्स व वांधकामांचे सर्व मंजुरया कायदेशीर असुन इतर कागदपत्रे त्या सोबत सादर करीत आहे. आमचे राजकीय व पोलीसां सोबत संबंध नसुन त्याचे सोबत हितगुजाचे संबंध नाहीत. तसेच आमचे यशराज मंगल कार्यालय नसुन हॉटेल यशराज या नावाचा व्यवसाय आहे.

सदर अर्ज हा खोटा व आम्हांला नाहक त्रास व्हावा व आमचा व्यवसाय बंद पडवा या उद्देशाने अर्ज केलेला आहे. तरी आता आपण मला अर्जदार यांना भांडण-तंटा तसेच धमकी व इतर अन्य तक्रारी न करणेबाबत समज दिली ति मिळाली नसुन मी आर.पी.सी.149 प्रमाणे नोटीस दिली आहे.

माझा संगणकाधर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचुन पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

रामक्ष
गजानन बा.भिले
सहा.पोलीस उपनिरीक्षक
शाहूपुरी पोलीस ठाणे

यागतीचा अधिकार अधिनियम, २००५ अंतर्गत देण्यात आलेली बाहिरीची प्रत	
पोलीस अधिकारी	(अक्षरी)
मन भाहिरी अधिकारी मध्ये (कॅम्प)	१७/५/२०२२
कार्यालय अर्ज	दिनांक १७/५/२०२२

हा जबाब दिला

Shrinidhi

१७/५/२०२२

जबाब दिनांक 6/05/2022

मी श्री. शंकर दिगंबर किर्दत वय-43 वर्ष, धंदा- व्यवसाय, रा. 269, दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं.9552549034

समक्ष शाहुपूरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहुन लिहून देतो जबाब की, मी वर नमुद पत्त्यावर आमचे कुटुंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहुपूरी पो. स्टे. आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज माझ्या यशराज मंगल कार्यालयाचे विरुद्ध अर्जदार विजय विलास दिवे रा.269/अ, दौलतनगर, शानबाग शाळेचे शेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरुद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे.

त्याबाबत माझे सांगणे की, आमचे हॉटेल यशराज हे माझे वडील दिगंबर हणमंत किर्दत यांचे नावे असून ते मी स्वता पाहत असतो. माझ्या हॉटेल मध्ये माझे सहकारी श्री.मस्कु राजेंद्र बुरगले हे हॉटेलचे व्यवस्थापन व आयोजन पाहत असतो. आम्ही आमचे हॉटेल यशराज मध्ये लग्न, बारसे रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृति व धार्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी आमच्याकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन वाले कडून सामानाची ने आण, लोखंडी गेटची आदळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉन वाजवणे, बसेसचा आवाज, डिजे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसून आम्ही कोणास त्रास देत नाही. तसेच आमच्याकडून व आमचे सहकारी तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा-आपट होत नाही. तसेच आमचे हॉटेलचे शेजारी राहणारे सर्व लोकांना आमच्याकडून मानसिक व शारीरिक त्रास होत नसून तसेच आम्ही ध्यनी प्रदुधण होईल असे कृत्य करीत नाही. तसेच अर्जात अर्जदार यांनी दिले प्रमाणे आम्ही आमचे हॉटेल चे सर्व कार्यक्रम हे रात्री 11.00 नंतर बंद करतो. तसेच आम्ही रंगीत संगीत पार्टी करीत हॉटेल देत नाही. तसेच लग्नाचे संबंधाने हॉलमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवु देत नाही व वाजवुन दिले जात नाहीत. आमचे हॉलचे अतिल परिसरात वाद्यस सवत मनाई करीत असून त्या प्रमाणे आम्ही फलक लावले आहेत. लग्न पार्टीच्या व इतर कार्यक्रम वेळेस लोकांना वादये वाजविण्याचे असल्यास शाहुपूरी पोलीस ठाणेची परवानगी घ्या असे नेहमी आर्वजुन सांगतो व त्याबाबत हॉलमध्ये पुर्व सूचना लिहीली आहे. आम्ही व आमचे सहकारी यांचेकडून अर्जदार यांना आज पर्यंत कोणत्याही प्रकारची शिवीगाळ व धमकी दपटशाही तसेच अन्यायाच्या आगळीक करत नाही. आमचे शेजारील शानभाग विद्यालय, सातारा या शाळेला आमचेकडून कोणत्याही प्रकारे त्रास होत नसून आमचे हॉलपासुन सदरची शाळा ही 100 मी.चे अंतरापेक्षा जास्त लांब आहे. त्यामुळे आमचा शानभाग विद्यालय व शेजारी राहणारे रहिवांशी यांना आमचेकडून व आमचे सहकारी तसेच आमचे सदर व्यवसायाकडून कोणत्याही प्रकारे त्रास होत नसून त्याबाबत आम्ही काळजी घेत असतो, आमचे हॉटेल व लग्नाचे हॉलमध्ये बेकायदेशीर पणे कोणत्याही प्रकारच्या घटना व कार्यक्रम होत नाहीत. तरी अर्जदार हे आम्हांला नाहक त्रास व्हावा व हेतु परस्पर जाणीव पुर्वक आमच्या विरुद्ध तक्रारी अर्ज करीत असतात तसेच आमच्याविरुद्ध खोट्या मजकुरचे अर्ज देवुन आम्हांस त्रास व्हावा व आमचा व्यवसाय बंद व्हावा म्हणुन वारंवार तक्रारी अर्ज करीत असतात. तरी आमच्या हॉटेलचे कायदेशीर रित्या लायसन्स व बांधकामांचे सर्व मंजुरया कायदेशीर असून इतर कागदपत्रे त्या सोबत सादर करीत आहे. आमचे राजकीय व मोलीसां सोबत संबंध नसुन त्याचे सोबत हितगुजाचे संबंध नाहीत. तसेच आमचे यशराज मंगल कार्यालय नसुन हॉटेल यशराज या नावाचा व्यवसाय आहे.

सदर अर्ज हा खोटा व आम्हांला नाहक त्रास व्हावा व आमचा व्यवसाय बंद पडवा या उद्देशाने अर्ज केलेला आहे. तरी आता आपण मला अर्जदार यांना भांडण-तंटा तसेच धमकी व इतर अन्य तक्रारी न करणेबाबत समज दिली ति मिळाली तरीच सी.आर.पी.सी.149 प्रमाणे नोटीस दिली आहे.

माझा सांगणकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचुन पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

समक्ष

गजानन बा.पिसे
सहा.पोलीस उपनिरीक्षक
शाहुपूरी पोलीस ठाणे

मार्गदर्शक अधिकार अधिनियम, १९०५	
अंतर्गत देण्यात आलेली बाबितीची घट	
महिला अधिकार	(क.अ.)
महिला अधिकारी (क.अ.)	रश्मि प्रभा
कार्यालय क्र. ११	दिनांक १६/५/२२

हा जबाब दिला

शंकर दिगंबर किर्दत

जबाब दिनांक 6/05/2022

मी श्री. मस्कु राजेंद्र बुरगुले वय-28 वर्षे, धंदा- खा.नोकरी, रा.आकाशवाणी झोपडपट्टी, मतकर कॉलनी, सातारा गो.नं.705855-1949

समक्ष शाहुपूरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहुन लिहून देतो जबाब की, मी वर नगद पत्त्यावर आमचे कुटूंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहुपूरी पो. स्टे. आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज माझ्या यशराज मंगल कार्यालयाचे विरूद्ध अर्जदार विजय विलास दिघे रा.269/अ; दौलतनगर, शानवाग शाळेशेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरूद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे.

त्याबाबत माझे सांगणे की, हॉटेल यशराज हे दिगंबर हणमंत किर्दत यांचे नावे असून ते मी स्वता व हॉटेलचे चालक श्री. शंकर दिगंबर किर्दत असे पाहत असून. मी हॉटेलचे व्यवस्थापन व आयोजन पाहत असतो. आम्ही आमचे हॉटेल यशराज मध्ये लग्न, वारसे रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृतिक व धार्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी आमच्याकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन घालणे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसून आम्ही कोणास त्रास देत नाही, तसेच आमच्याकडून आमचे सहकारी तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा -आपट होत नाही. तसेच आमचे हॉटेलचे शेजारी राहाणारे सर्व लोकांना आमच्याकडून मानसिक व शारीरिक त्रास होत नसून तसेच आम्ही ध्वनी प्रदुषण होईल असे कृत्य करीत नाही. तसेच अर्जात अर्जदार यांनी दिले प्रमाणे आम्ही आमचे हॉटेल चे सर्व कार्यक्रम हे रात्री 11.00 नंतर बंद करतो. तसेच आम्ही रंगीत संगीत पार्टी करीता हॉटेल देत नाही. तसेच लग्नाचे संबंधाने हॉलमध्ये पारंपारीक वादया ब्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवु देत नाही व वाजवुन दिले जात नाहीत. आमचे हॉलचे आतिल परिसरात वाद्यस सक्त मनाई करीत असून त्या प्रमाणे आम्ही फलक लावले आहेत. लग्न पार्टीच्या व इतर कार्यक्रम वेळेस लोकांना वादये वाजविण्याचे असल्यास शाहुपूरी पोलीस ठाणेची परवानगी घ्या असे नेहमी आर्वजुन सांगतो व त्याबाबत हॉलमध्ये पुर्व सुचना लिहीली आहे. आम्ही व आमचे सहकारी यांचेकडून अर्जदार यांना आज पर्यंत कोणत्याही प्रकारची शिवीगाळ व धमकी दपटशाही तसेच अन्यायाच्या आगळीक करत नाही. आमचे शेजारील शानभाग विद्यालय, सातारा या शाळेला आमचेकडून कोणत्याही प्रकारे त्रास होत नसून आमचे हॉलप्रासुन सदरची शाळा ही 100 मी.चे अंतरापेक्षा जास्त लांब आहे. त्यामुळे आमचा शानभाग विद्यालय व शेजारी राहणारे रहिवाशी यांना आमचेकडून व आमचे सहकारी तसेच आमचे सदर व्यवसायाकडून कोणत्याही प्रकारे त्रास होत नसून त्याबाबत आम्ही काळजी घेत असतो. आमचे हॉटेल व लग्नाचे हॉलमध्ये बेकायदेशीर पणे कोणत्याही प्रकारच्या घटना व कार्यक्रम होत नाहीत. तरी अर्जदार हे आम्हांला नाहक त्रास व्हावा व हेतु परस्पर जाणीव पुर्वक आमच्या विरूद्ध तक्रारी अर्ज करीत असतात तसेच आमच्याविरूद्ध खोट्या मजकुरचे अर्ज देवुन आम्हांस त्रास व्हावा व आमचा व्यवसाय बंद व्हावा म्हणुन वारवार तक्रारी अर्ज करीत असतात.

सदर अर्ज हा खोटा व आम्हांला नाहक त्रास व्हावा व आमचे गालकांचा व्यवसाय बंद पडवा या उद्देशाने अर्ज केलेला आहे. तरी आता आपण मला अर्जदार यांना भांडण-तंटा तसेच धमकी व इतर अन्य तक्रारी न करणेबाबत समज दिली ति गिठगती तसेच सी.आर.पी.सी.149 प्रमाणे नोटीस दिली आहे.

माझा सांगणेबाबत टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचुन पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

समक्ष

गजानन बा. धिसे
सहा.पोलीस उपनिरीक्षक
शाहुपूरी पोलीस ठाणे

माननीय अधीक्षक अधिनियम, २००५ अंतर्गत देण्यात आलेली शिक्कीची प्रत	मस्कु राजेंद्र बुरगुले
अधिकारी	(सहकारी)
जन्म तारीखी अधिष्ठीत तथा (जन्म-क्र.)	२५/०५/१९९४
प्राधान्यवासे नम्बर	९७/६१२२

हा जबाब दिला

जबाब दिनांक 6/05/2022

मी श्री. नयन दत्तात्रय किर्दत वय-27 वर्ष, धंदा- व्यवसाय, रा. 269, दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं.8412979775

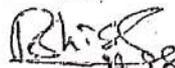
समक्ष शाहुपूरी पोलीस ठाणे अंतर्गत: कर्नल महाडीक पोलीस चौकीत हजर राहुन लिहून देतो-जबाब की, मी वर नमुद पत्त्यावर आमचे कुटूंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहुपूरी पो. स्टे. आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज यशराज मंगल कार्यालयाचे विरूद्ध अर्जदार विजय विलास दिघे रा.269/अ, दौलतनगर, शानबाग शाळे शेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरूद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे.

त्याबाबत माझे सांगणे की, हॉटेल यशराज हे दिगंबर हणमंत किर्दत यांचे नावे असून ते मी स्वता पाहत असतो. हॉटेल मध्ये माझे सहकारी श्री.मस्कु राजेंद्र बुरगले व मी हॉटेलचे व्यवस्थापन व आयोजन पाहत असतो आम्ही आमचे हॉटेल यशराज मध्ये लग्न, बारसे रिसोप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृतिक व धार्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी निषम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी आमच्याकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन वाले कडून सामानाची ने आण, लोखंडी गेटची आदळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉर्न वाजवणे, बसेसचा आवाज, डिजे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसून आम्ही कोणास त्रास देत नाही, तसेच आमच्याकडून व आमचे सहकारी तसेच रतयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा आपट होत नाही. तसेच आमचे हॉटेलचे शेजारी राहणारे सर्व लोकांना आमच्याकडून मानसिक व शारीरिक त्रास होत नसून तसेच आम्ही ध्वनी प्रदुषण होईल असे कृत्य करीत नाही. तसेच अर्जात अर्जदार यांनी दिले प्रमाणे आम्ही आमचे हॉटेल चे सर्व कार्यक्रम हे रात्री 11.00 नंतर बंद करतो. तसेच आम्ही रंगीत संगीत पार्टी करीता हॉटेल देत नाही. तसेच लग्नाचे संबधाने हॉलमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाचवु देत नाही व वाचवु दिले जात नाहीत. आमचे हॉलचे आतिल परिसरात वाद्यसक्त मनाई करीत असून त्या प्रमाणे आम्ही फलक लावले आहेत. लग्न पार्टीच्या व इतर कार्यक्रम वेळेस लोकांना वादये वाजविण्याचे असल्यास शाहुपूरी पोलीस ठाणेची परवानगी घ्या असे नेहमी आर्वजुन सांगतो व त्याबाबत हॉलमध्ये पुर्व सुचना लिहीली आहे. आम्ही व आमचे सहकारी यांचेकडून अर्जदार यांना आज पर्यंत कोणत्याही प्रकारची शिवीगाळ व धमकी दपटशाही तसेच अन्यायाच्या आगळीक करत नाही. आमचे शेजारील शानभाग विद्यालय, सातारा या शाळेला आमचेकडून कोणत्याही प्रकारे त्रास होत नसून आमचे हॉलपासुन सदरची शाळा ही 100 मी.चे अंतरापेक्षा जास्त लांब आहे. त्यामुळे आमचा शानभाग विद्यालय व शेजारी राहणारे रहिवाशी यांना आमचेकडून व आमचे सहकारी तसेच आमचे सदर व्यवसायाकडून कोणत्याही प्रकारे त्रास होत नसून त्याबाबत आम्ही काळजी घेत असतो. आमचे हॉटेल व लग्नाचे हॉलमध्ये बेकागदेशीर पणे कोणत्याही प्रकारच्या घटना व कार्यक्रम होत नाहीत. तरी अर्जदार हे आम्हांला नाहक त्रास व्हावा व हेतु परस्पर जाणीव पुर्वक आमच्या विरूद्ध तक्रारी अर्ज करीत असतात तसेच आमच्याविरूद्ध खोटा मजकुरचे अर्ज देवुन आम्हांस त्रास व्हावा म्हणुन वारंवार तक्रारी अर्ज करीत असतात.

सदर अर्ज हा खोटा व आम्हांला नाहक त्रास व्हावा व आमचे मालकांचा व्यवसाय बंद पडवा या उद्देशाने अर्ज केलेला आहे. तरी आता आपण मला अर्जदार यांना भांडण-तंटा तसेच धमकी व इतर अन्य तक्रारी न करणेबाबत समज दिली ति मिळाली तसेच सी.आर.पी.सी.149 प्रमाणे नोटीस दिली आहे. माझा संगणकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचुन पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

समक्ष


नयन दत्तात्रय किर्दत
सहा.पोलीस उपनिरीक्षक
शाहुपूरी पोलीस ठाणे

हा जबाब दिला



नयन दत्तात्रय किर्दत

गान्धिराधा अधिपता अधिनियम, २००५ अंतर्गत देण्यात आलेली बाहिरीची घत	
पोलीस अधिकारी	(सं. १०५) २२.५.२०२२
जब बाहिरी अधिकारी कडे (१०५) आधील बाहेरी मज	दिनांक १०/५/२२

जबाब दिनांक 12/05/2022

मी श्री. अमीत कृष्णा उघाडे वय-34 वर्ष, धंदा- नोकरी, रा. 269/1 दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं.9028722025

समक्ष शाहूपुरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहून लिहून देतो जबाब की, मी वर नमुद पत्यावर आमचे कुटूंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहूपुरी पो.स्टे.आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज यशराज मंगल कार्यालयाचे विरुद्ध अर्जदार विजय विलास दिघे रा.269/अ, दौलतनगर, शानबाग शाळे शेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरुद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्याय त्वरीत थांबवावा या मजकुरचा अर्ज दिलेला आहे तो मला वाचून दाखविला.

त्याबाबत माझे सांगणे की, आमचे शेजारी हॉटेल यशराज हे दिगंबर हणमंत किर्दत यांचे नावे असून तेथे हॉटेल यशराज मध्ये लग्न, बारसे रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृतिक व धार्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी मालकांचेकडून व इतर सहकारी यांचेकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन वाले कडून सामानाची ने आण, लोखंडी गेटची आदळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉर्न वाजवणे, बसेसचा आवाज, डिजे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तूचा आवाज होत नसून त्याचा त्रास कोणस ही होत नसतो. तसेच मालकांचेकडून व इतर सहकारी यांचेकडून तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा -आपट होत नाही. तसेच हॉटेल यशराज यांचेकडून मला व आमचे शेजारी राहणारे सर्व लोकांना कोणत्याही प्रकारे मानसिक व शारीरिक त्रास होत नसून तसेच ध्वनी प्रदूषण होईल असे कृत्य करित नाही. तसेच तेथे रंगीत संगीत पार्टी करिता हॉटेल मालक हॉटेल देत नाहीत. तसेच लग्नाचे संवधाने हॉलमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवु देत नाही व वाजवुन दिले जात नाहीत. मालकांचेकडून व सहकारी यांचेकडून आम्हांस आज पर्यंत कोणत्याही प्रकारची शिवीगाळ व धमकी दपटशाही तसेच अन्यायाच्या आंगळीक करत नाही. तसेच सदर हॉटेलमध्ये कोणत्याही प्रकारे बेकायदेशीर गोष्टी होत नाहीत व हॉलपासून कोणताही आम्हांला त्रास नाही.

माझा संगणकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचून पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

रामक्ष


रामक्ष
सहा.पोलीस उपनिरीक्षक
शाहूपुरी पोलीस ठाणे

हा जबाब दिला



AMET .K. UGHADE

मानितांचा अधिकार अधिनियम, २००५	
अंतर्गत देण्यात आलेली बाहिरीची प्रत	
 पोलीस अधिकार	 (सहकारी)  अ. बाहिरी अधिकारी तथा (सहकारी) कार्यालयाचे नाव दिनांक १६/५/२२

जबाब दिनांक 11/05/2022

मी श्री. चंद्रकांत वाळकृष्ण किर्दत वय-49 वर्षे, धंदा- शेती व्यवसाय, रा. 270 दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा मो.नं.9960623246

समक्ष शाहुपूरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहून लिहून देतो जबाब की, मी वर नमुद पत्यावर आमचे कुटूंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहुपूरी पो. स्टे.आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज यशराज मंगल कार्यालयाचे विरूद्ध अर्जदार विजय विलास दिधे रा.269/अ, दौलतनगर, शानबाग शाळेशेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरूद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अन्वय त्वरीत थांबवाया या मजकुरचा अर्ज दिलेला आहे तो मला वाचून दाखविला.

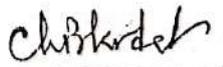
त्याबाबत माझे सांगणे की: आमचे शेजारी हॉटेल यशराज हे दिगंबर हणमंत किर्दत यांचे नावे असून तेथे हॉटेल यशराज मध्ये लग्न, बारासे रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृति व धर्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी मालकांचेकडून व इतर सहकारी यांचेकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन वाले कडून सामानाची ने आण, लोखंडी गेटची आदळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉर्न वाजवणे, बसेसचा आवाज, डिजे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसून त्याचा त्रास कोणस ही होत नसतो. तसेच मालकांचेकडून व इतर सहकारी यांचेकडून तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा -आपट होत नाही. तसेच हॉटेल यशराज यांचेकडून मला व आमचे शेजारी राहाणारे सर्व लोकांना कोणत्या ही प्रकारे मानसिक व शारीरिक त्रास होत नसून तसेच ध्वनी प्रदूषण होईल असे कृत्य करीत नाही. तसेच तेथे रंगीत संगीत पार्टी करीता हॉटेल मालक हॉटेल देत नाहीत. तसेच लग्नाचे संबंधाने हॉलमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवु देत नाही व वाजवुन दिले जात नाहीत. मालकांचेकडून व सहकारी यांचेकडून आम्हांस आज पर्यंत कोणत्याही प्रकारची शिवीगाळ व धमकी दिलेली नाही.तसेच सदर हॉटेलमध्ये कोणत्याही प्रकारे बेकायदेशीर गोष्टी होत नाहीत.व हॉलपासुन कोणताही आम्हांला त्रास नाही.

माझा सांगणकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचून पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहीला आहे.

समक्ष


गजानन वा.भिसरे
सहा.पोलीस उपनिरीक्षक
शाहुपूरी पोलीस ठाणे

हा जबाब दिला


चंद्रकांत वाळकृष्ण किर्दत

 <p>पोलीस ठाणे अधिकार</p>	<p>मान्यतेचा अधिकार अधिनियम, २००५ अंतर्गत देण्यात आलेली बाहिरीची पत्र</p>
	<p>जन्म बाहिरी अधिकारी वय (वर्षे) सहचालकाचे नाव दिनांक १०/५/२२</p>

जबाब दिनांक 11/05/2022

मी कु. सुरज धोंडीराम हंडे वय-25 वर्षे, धंदा- दुकान व्यवसाय, रा. 270 दौलतनगर, शानबाग शाळेचे शेजारी, करंजे, सातारा पो.नं.9881434354

समक्ष शाहूपुरी पोलीस ठाणे अंतर्गत कर्नल महाडीक पोलीस चौकीत हजर राहून लिहून देतो जबाब की, मी वर नमुद पत्त्यावर आमचे कुटूंबासह एकत्रित राहण्यास आहे.

आता आपण मला शाहूपुरी पो. स्टे.आवक अर्ज क्र. 2087/2022 दि.25/04/2022 हा अर्ज यशराज मंगल कार्यालयाचे विरूद्ध अर्जदार विजय विलास दिघे रा.269/अ, दौलतनगर, शानबाग शाळे, शेजारी, सातारा यांनी केला असून त्यात त्यांनी यशराज मंगल कार्यालयामुळे होत असलेल्या मानसिक व शारीरिक छळा विरूद्ध तक्रार अर्ज व यशराज मंगल कार्यालय आणि कार्यालयाचे मालक, चालक आणि त्यांचे इतर सहकारी ह्यांच्यावर गुन्हे नोंद करून आमच्यावर होणार अत्याय त्वरीत शाहवावा या मजकुरचा अर्ज दिलेला आहे तो मला वाचून दाखविला.

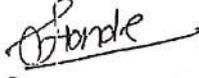
त्याबाबत माझे सांगणे की, आमचे शेजारी हॉटेल यशराज हे दिगंबर हणमंत किर्दत यांचे नावे असून तेथे हॉटेल यशराज मध्ये लग्न, बारसे, रिसेप्शन, बर्थडे, ओटी भरण इत्यादी सांस्कृतिक व धार्मिक कार्यक्रम होत असतात परंतु रंगीत संगीत पार्टी, डीजे पार्टी इत्यादी नियम बाह्य कार्यक्रम होत नसतात. तसेच ज्या दिवशी कार्यक्रम असतात त्या दिवशी मालकांचेकडून व इतर सहकारी यांचेकडून कोणत्याही प्रकारे हॉटेल मध्ये भांडी आपटणे, डेकोरेशन वाले कडून सामानाची ने आण, लोखंडी गेटची आदळ आपट करणे, रात्री अपरात्री जोर-जोरत हॉर्न वाजवणे, बसेसचा आवाज, डिजे, लॉउडस्पीकर डॉल्बी इत्यादी वस्तुचा आवाज होत नसून त्याचा त्रास कोणसही होत नसतो. तसेच मालकांचेकडून व इतर सहकारी यांचेकडून तसेच स्वयंपाक करत असणारे कर्मचारी यांचेकडून कोणत्याही प्रकारे आदळा -आपट होत नाही. तसेच हॉटेल यशराज यांचेकडून मला व आमचे शेजारी राहणारे सर्व लोकांना कोणत्याही प्रकारे मानसिक व शारीरिक त्रास होत नसून तसेच ध्वनी प्रदुषण होईल असे कृत्य करीत नाही. तसेच तेथे रंगीत संगीत पार्टी करीता हॉटेल मालक हॉटेल देत नाहीत. तसेच लग्नाचे संबंधाने हॉलमध्ये पारंपारीक वादया व्यतीरिक्त कोणतेही डॉल्बी म्युझिक सिस्टीम वाजवु देत नाही व वाजवून दिले जात नाहीत. मालकांचेकडून व सहकारी यांचेकडून आम्हांस आज पर्यंत कोणत्याही प्रकारची शिवीगाळ व धमकी दिलेली नाही. तसेच सदर हॉटेलमध्ये कोणत्याही प्रकारे बेकायदेशीर गोष्टी होत नाहीत. व हॉलपासून कोणताही आम्हांला त्रास नाही.

माझा संगणकावर टंकलिखित केलेला जबाब प्रिंट काढल्यावर वाचून पाहिला तो माझे सांगणे प्रमाणे बरोबर लिहिला आहे.

समक्ष


गजानन बा. भिसे
सहा.पोलीस उपनिरीक्षक
शाहूपुरी पोलीस ठाणे

हा जबाब दिला


हंडे सुरज धोंडीराम

 <p>महिला अधिकार</p>	<p>महिलांचा अधिकार</p>
	<p>महिलांचा अधिकार अधिनियम, २००५ अंतर्गत देण्यात आलेली बाहिरीची घत</p> <p>(सं. ५५)</p> <p>अन बाहिरी अधिकारी तथ्य (क. ५५)</p> <p>आयतनाचे नव</p> <p>दिनांक १६/५/२२</p>

जा.क्र.: -केएसडी-०८/२०२२

दिनांक:- १४-०६-२०२२

प्रति,
सहा. पो. उप निरीक्षक,
शाहुपूरी पोलीस ठाणे,
सातारा.

विषय:- ध्वनी प्रदुषणाबाबत..

मा. महोदय,

आमचे के.एस. डी शानभाग विद्यालय व कनिष्ठ महाविद्यालय, सातारा हे सन १९९० पासून कार्यरत आहे. आपल्याकडे आलेला विजय विलास दिघे यांच्या अर्जाबद्दलचा अभिप्राय खालील प्रमाणे:-

पूर्वी शाळा सुरु असताना शाळेच्या प्रवेशद्वाराजवळून लग्नाची मिरवणूक जात असताना त्रास होत असे परंतु यशराज मंगल कार्यालयाचे मालक श्री. शंकर किर्दत यांच्याशी वैयक्तिक चर्चा करून ध्वनी प्रदुषणाचा त्रास कमी करण्यासंबंधी चर्चा झाली व त्यांनी तसे आश्वासन दिले त्यानंतर सध्या ध्वनीप्रदुषणाचा होणारा त्रास कहीं प्रमाणात कमी झाल्याचे आढळते तरीही कार्यालय प्रमुख श्री किर्दत यांनी विहित डेसीबल मध्ये ध्वनीची तीव्रता ठेवल्यास आम्हास काही त्रास होणार नाही तशा आशयाच्या त्यांना सूचना दिल्या आहेत व त्यानुसार होणारा त्रास कमी झाला आहे.

कळावे,



पो.स्टे.ऑफिसर
शाहुपूरी पोलीस स्टेशन सातारा

आपली विश्वासू,



PRINCIPAL
K.S.D. Shambhag Vidyalaya & Junior College
(Self Finance)
Arts, Commerce & Science
Daulamagar, Satara

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : (022) 2402 0781, 2401 0437
 Fax : (022) 2402 4068
 Web : <http://www.mpcb.gov.in>
 Email : enquiry@mpcb.gov.in



'Kalpataru Point', 3rd Floor,
 Opp. Cine Planet Cinema,
 Sion Circle, Sion (E),
 Mumbai - 400 022

No. BO/JD (APC)/TB-4/B-4586

Date: 24/11/2016

CIRCULAR

Sub: Guidelines for Marriage Halls/ Lawns and Club House activity.

- Ref: 1) Hon'ble NGT(WZ) Application No. 53 of 2015 filed by Vivek Sheshrao Dakne V/s. Maharashtra Tourism Development Corporation.**
- 2) Committee constituted by the MPC Board dtd. 04/02/2016 in the Hon'ble NGT(WZ) application No. 08/2015 filed by Shri Sujal Sahakari Gruha.**
- 3) Consent Committee of the MPC Board dtd 29/04/2016.**
- 4) Minutes of the 166th Meeting of the Board.**

.....

An Application bearing No. 53/2015 before Hon'ble National Green Tribunal (Western Zone), Pune regarding Noise and other pollution issues caused by Marriage Halls/Lawns and Club Houses activity in nearby area to the human habitation. The Public Interest Litigation (PIL) was also filled by the aggravates parties against the cause of the nuisance due to Marriage Halls/Lawns and Club House activity.

In order to ascertain as to whether marriage halls/Lawns and Clubs are to be covered under the consent Regime of MPCB, Committee was constituted vide above cited ref. 2. The above said issue were discussed in details in the Consent Committee meeting dtd. 29.04.2016 and 166th MPCB Board's Meeting held on dtd. 20/08/2016.

In the Board 166th meeting, MPCB has resolved to bring Marriage Halls/Lawns and Club Houses activity in consent regime and follow the guidelines prepared by MPCB.

..2..

The Marriage halls/ Lawns/ Club Houses are defined in two groups and brought under the consent regime as per the following table –

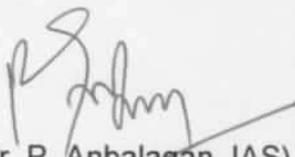
Group	Define	Applicability of consent and enforcement authorities
Group –A	1) The Marriage Halls/ lawns spread over more than 1 Acre area and above or having gathering capacity of 1000 persons and above. 2) The Club houses having area of 2000 sq. meter and above or having membership of 500 persons and above	<ul style="list-style-type: none"> • The Marriage halls/ lawns/ Club Houses as defined in the Group A located in Municipal Corporation or "A" class Municipal Council or MMRDA or PMRDA or CIDCO or NIT Nagpur or Cantonment Boards within Corporation / A Class Municipal Council or Cantonment Boards surrounding (within 5 kms radius from the boundary) Corporation or A Class Municipal Council shall be brought under the purview of consent management regime of the Board and they shall apply to the Board for obtaining consent under Water and Air Act. (In order to avoid ambiguity in calculation of gathering capacity of a person, Standards Floor Space index (FSI) as defined by Public Works Department (PWD) and Building Code shall be used). • The Marriage halls/lawns/club Houses as defined in the Group A located in B, C, D and Zila Parishad, Nagar Panchayat, shall follow Guidelines, separately prepared by Maharashtra Pollution Control Board which will be enforced through concerned planning authorities.(Guidelines are enclosed herewith)
Group –B	1) The Marriage Halls /lawns spread over less than 1 Acre area and having gathering capacity of less than 1000 persons. 2) The Club houses having area less than 2000 sq. meter and having membership less than 500 persons	<ul style="list-style-type: none"> • The Marriage halls/ lawns/ Club Houses as defined in the Group B located in Municipal Corporation or "A" class Municipal Council or MMRDA or PMRDA or CIDCO or NIT Nagpur or Cantonment Boards within Corporation / A Class Municipal Council or Cantonment Boards surrounding (within 5 kms radius from the boundary) Corporation or A Class Municipal Council including Municipal Council B, C and D and Zilla Parishad, Nagar Panchayat shall follow guidelines, separately prepared by Maharashtra Pollution Control Board which will be enforced through concerned planning authorities.(Guidelines are enclosed herewith)
Abbreviations: 1. MMRDA – Mumbai Metropolitan Regional Development Authority 2. CIDCO – City Industrial Development Corporation 3. PMRDA – Pune Metropolitan Regional Development Corporation 4. NIT – Nagpur Improvement Trust		

..3..

Concerned planning authorities shall strictly implement & impose said guidelines at the time of granting permission to Marriage Halls/Lawns and Club Houses. Concerned planning authorities shall ensure that Marriage Halls/Lawns and Club House under Consent management regime (Group-A category) shall obtain valid Consent to Operate from the Maharashtra Pollution Control Board within next 45 days.

These Guidelines is come into force with the immediate effect from the date of issue and the Municipal Commissioners/ Chief Officers of all Local Body/ Planning Authorities in the Maharashtra State are hereby directed to implement the above guidelines. All the concerns are hereby directed to implement above Guidelines within 45 days from date of issue of this circular.

D.A.: Guidelines for Marriage Halls/Lawns and Club House.



(Dr. P. Anbalagan, IAS)
Member Secretary

To,

All Divisional Commissioners/ District Collectors/ Municipal Commissioners/ Chief Executive Officer (CEO) Zilla Parishad / Chief Officer Municipal Councils.

- For Information and implementation.

All Regional Officers/ All Sub Regional Officer, M.P.C. Board.

- They are directed to serve the copy of the above guidelines to Divisional Commissioners/ District Collectors/ Municipal Commissioners/ Chief Executive Officer (CEO) Zilla Parishad / Chief Officer Municipal Councils. Planning Authorities as mentioned under their jurisdiction for further needful action towards its implementation.

Copy submitted for information to:

- The Hon'ble Principal Secretary (Env.) and Chairman, M.P.C. Board, Mumbai.

Copy to:

- The A.S.(Technical)/Joint Director(APC)/Joint Director(WPC)/ PSO/RO(HQ)/ RO(Cess), M.P.C. Board, Sion, Mumbai-400022.

D.A.: Guidelines for Marriage Halls/Lawns and Club House.

..4..

Guidelines for Marriage Halls/Lawns and Club House**❖ Water pollution control measures:**

- Marriage Halls/Lawns and Club House having domestic effluent generation more than 10 M³/Day shall provide adequate capacity of sewage treatment plant so as to achieve standards of BOD limit 10 mg/lit. Treated domestic sewage shall be recycled/ reused upto 60% for flushing and cooling purpose and remaining shall be used on land for gardening purpose. The final disinfection needs to be done by appropriate doses of Ozone.
- Marriage Halls/Lawns and Club House having generation less than 10 M³ per day shall provide adequate capacity of Septic Tank and Soak Pit and the overflow, if any shall be used on land for gardening purpose. The soak pit shall be got cleaned periodically.
- In order to save water resources and minimize waste water generation, effective water saving devices should be installed and appropriate water saving and/or water/reuse/recycle programmes should be implemented.

❖ Noise pollution control measures:

- Use of Loudspeakers/ D J System/ Dolby System in Marriage Halls/Lawns and Club House shall require prior permission of competent Authority, so as to avoid nuisance in nearby /surrounding area of Marriage Halls/Lawns and Club House.
- No one shall beat a drum or tom-tom or blow a trumpet or beat or sound any instrument or use any sound amplifier at night (between 10.00 p.m. and 6 a.m.).
- Acoustic enclosure/ sound barriers shall be provided at Marriage Halls/ Club House and within the Lawn premises natural dense vegetation shall be done so as to maintain prescribed standards of noise at the periphery of Marriage Halls/ Club House and Lawn.
- The peripheral noise level shall not exceed more than 5 dB (A) than the ambient air quality standards specified for the area in which it is used, at the boundary of private place.
- There shall be a complete ban on bursting sound emitting firecrackers between 10 pm and 6 am.
- Noise Pollution (Regulation and Control) Rules, 2000 and its amendments there off shall be strictly followed.

..5..

❖ Solid waste pollution control measures:

- Biodegradable solid waste should be treated by organic waste converter and treated waste (Manure) should be utilized for gardening purposes.
- Non-Biodegradable solid waste shall be properly collected and segregated and shall be disposed to authorized municipal solid waste disposal facility.
- Solid Waste Management Rules, 2016 and its amendments there off shall be strictly followed.

❖ Air pollution control measures:

- Properly designed exhaust system shall be provided in kitchens. There should be no free passage in the premises through which cooking fumes and odor could escape to the neighboring areas.
- Appropriate air pollution control equipment with the adequate stack height should be installed such that there should be no visible fumes emission from the kitchen exhaust and the emission should not cause any odor nuisance to the nearby sensitive receptors such as residential premises, school, hospitals etc.
- Diesel Power generating sets for backup power should be acoustically enclosed type with adequate stack height and conform to rules made under the Environment (Protection) Act, 1986.

❖ General measures:

- Traffic congestion near the entry and exist points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- Buffer zone around periphery of Marriage Halls/Lawns and Club Houses shall be maintained by dense plantation.

..Sd..

(Dr. P. Anbalagan, IAS)
Member Secretary

.....X.....

Mechanism/Guidelines

for

Control of Pollution and Enforcement of Environment Norms

at

**Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets
etc.**

Prepared by

**Central Pollution Control Board
Pariviesh Bhawan, East Arjun Nagar, Delhi – 110032**

**(In compliance with the Hon'ble NGT Order dated 19.09.2019 in the matter of OA No.
400/2017 titled as Westend Green Farms Society Vs Union of India &Ors.)**

Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/ Motels/ Banquets etc.

1.0 Background

Hon'ble NGT vide Order dated 19.09.2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors. stated that –

“12. There can be no dispute that violation of environment norms having adverse impact on environment and public health cannot be ignored. Apart from formalizing and enforcing the action plan reproduced above, the MoEF&CC may evolve appropriate siting guidelines as well as mechanism for undertaking impact assessment either of individual establishments or of the area/cluster to ensure that activities beyond carrying capacity of the area are duly regulated to enforce the ‘Precautionary’ principle as well as ‘sustainable development’. The MoEF&CC may also review the reports which may be furnished by the CPCB in respect of progress made by the SPCBs/PCCs. We direct the MoEF&CC to entrust the responsibility of evolving mechanism for mitigation to the CPCB which is a statutory body under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 and/or any other expert/institution. It will be appreciated if the CPCB can lay down suitable guidelines for the regulation of such entities, within the framework of law. The guidelines must provide for coercive measures in case of violations and also a monitoring mechanism.”

Further, Hon'ble NGT, vide Order dated 17.12.2019 on the matter highlighted various practical issues and requirements like parking provisions, rain water harvesting system, installation of CCTV cameras, GPS systems and the likes (paras 20 & 21) for consideration and incorporation in CPCB's mechanism/guidelines et also passed the following relevant direction-

“22. (i). CPCB may finalize its draft guidelines dated 16.12.19 referred to in para 13 above in light of observations in paras 20 and 21 above and circulate the same to all the States/UTs within one month. The PCBs/PCCs may, in consultation/coordination with concerned State Authorities, adopt the same with necessary modifications but without diluting its essence and furnish status report about compliance to CPCB within three months but before 30.04.2020.”

In compliance with the above Order, Central Pollution Control Board (CPCB) approached all the State Pollution Control Boards/Pollution Control Committees (vide letter dated 24.10.2019, **Annexure-I**) requesting them to provide relevant information about operation and pollution control initiatives/policy (if any) adopted in case of marriage halls, banquets, restaurants and similar other venues of mass gatherings. Only three PCBs/PCCs namely Tamil Nadu State Pollution Control Board, Meghalaya State Pollution Control Board and Madhya Pradesh Pollution Control Board replied submitting limited data and information about marriage halls/banquets operating under their jurisdictions. Two detailed inspection reports prepared by

CPCB in connection with NGT O.A. No. 1008/2018 and O.A. No. 412/2018 were also available for reference. Based on information submitted by the SPCBs/PCCs, technical inputs taken from CPCB inspection reports and relevant literature survey, guidelines/mechanisms for control of pollution and enforcement of environmental laws in marriage halls, banquets, etc. has been prepared and presented below.

2.0 Major Environmental Issues related to marriage halls, banquet halls, party venues

With the paucity of space, marriage halls, banquet halls, party venues, etc., have now become a social necessity. Apart from marriages, these venues are also increasingly being used for celebrating birthdays, organizing religious functions, get-togethers and other events. Unlike the bigger star hotels doing business all throughout the year, marriage halls, banquets, party venues, etc. are essentially operated occasionally particularly during marriage seasons, religious festivals, etc. Party venues, including smaller and bigger ones, hold approximately 15 to 30 events per year. For hosting a single big event, these halls/venues generally remain operational for about 05 days (including 02 days before the event for preparations, the event-day and 02 days after the event for clearing and dismantling temporary fixtures/stages, etc.). All banquets and party halls may not have indigenous kitchens for cooking and serving foods. Banquets/party halls having no kitchens normally outsource cooking/food requirements to some outside caterers/agencies who cook/prepare foods at a different place and transport the same to the party halls/banquets for serving guests. Banquets/party halls having own kitchens/cooking arrangements may be more polluting than the ones having no kitchens of their own.

In general, marriage halls, party venues and the likes end up creating water pollution, air pollution, solid waste problems, noise pollution and also cause public inconveniences due to lack of adequate infrastructures like - vehicle parking space, proper waste collection and disposal systems, improper storage provisions etc. Following are the major environmental issues concerning marriage halls, banquets, party venues, etc. particularly identified after reviewing the available information/reports.

2.1 Water Pollution

Major sources of Water pollution include:

- Washing of utensils and food items
- Washing of kitchen floors
- Poor housekeeping
- Laundry (as applicable)
- Improper maintenance of connecting drains
- Sewage

Further, such party halls are also found to extract groundwater indiscriminately without taking proper permission from the concerned local authority. Lackluster attitude towards implementation of water conservation measures and adoption of rainwater harvesting provisions also results in large quantity of water consumption

2.2 Air Pollution

Major sources of Air pollution include:

- Kitchen: Inadequate exhaust treatment options like proper ducting, hooding, draft fans, etc. and use of conventional fuels
- DG Sets: Inadequate stack height and improper maintenance of DG sets,
- Bursting of fire crackers
- Coal fired tandoors
- Traffic congestion due to improper parking

2.3 Solid Waste Management

Source of solid waste include:

- Kitchen waste
- Plastic waste from Packaging and use of disposable plastic items such as cups, plates , glasses etc
- Left over food items

Haphazard collection, storing and careless disposal of wastes are real concerns in case of such establishments.

2.4 Noise pollution

Major source of Noise pollution include:

- Loudspeakers and DJ music,
- Bursting of crackers,
- Operation of DG sets without having proper acoustic enclosures
- Traffic congestion due to improper parking

2.5 Infrastructure issues related to parking etc.

Most of the existing banquet halls are found to be adjacent to the main roads without having any indigenous parking facilities of their own. Therefore, during occasions, large numbers of cars/vehicles are parked on the main road thereby causing huge congestion and nuisance in the adjoining areas.

3.0 Mechanism/Guidelines/Mitigation measures

The mechanisms and options for control of pollution and enforcement of environmental laws with particular focus on the common environmental issues symptomatic to such establishments are outlined below.

3.1 Water Pollution

(i) Effluent Treatment Plant

- a. The units shall provide effluent/sewage treatment plant. Entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP.
- b. EP Rules specify effluent discharge norms for (A) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers & (B) Hotels. Details of same are as given below:

(A) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers.

A restaurant with minimum seating capacity of 36 shall install ETP and treated effluent water from ETP installed should meet existing Environmental Standard notified by the MoEF&CC vide GSR 794(E) dated 04.11.2009 and reproduced as under. The standard may be made stringent by concerned SPCB/PCCS.

Parameters	Effluent Standards (Limiting concentration in mg/l, except pH)	
	Inland surface water	On land for irrigation
pH	5.5-9.0	5.5-9.0
BOD _{3days, 27°C}	100	100
Total Suspended Solids	100	100
Oil & Grease	10	10

(B) Effluent discharge norms for hotels

Hotel type	Parameters	Effluent Standards (Limiting concentration in mg/l, except pH)	
		Inland surface water	On land for irrigation
Hotel with at least 20 bedrooms	pH	5.5-9.0	5.5-9.0
	BOD _{3 days, 27°C}	30	100
	Total Suspended Solids	50	100
	Oil & Grease	10	10
	Phosphate as P	1.0	-
Hotel with less than 20 bedrooms or a banquet hall with minimum floor area of 100 m ² or a restaurant with minimum seating capacity of 36	pH	5.5-9.0	5.5-9.0
	BOD _{3 days, 27°C}	100	100
	Total Suspended Solids	100	100
	Oil & Grease	10	10

Effluent from the unit shall comply with the above norms as applicable

- c) The units shall provide effluent treatment plant as proposed and maximize reuse of treated sewage in toilet flushing, floor washing, gardening and other non-potable purposes.
- d) The unit shall install water meters to record the daily consumption of water and separate electromagnetic flow meter at the inlet and outlet of effluent treatment plant to record actual flows on a daily basis.

- e) The unit shall install separate energy meters also to record the daily energy consumption of the effluent treatment plant on daily basis prior to completion of the project.
- f) The treated water has to be discharged as per conditions specified by the SPCBs/PCCs
- g) The quality of treated sewage and trade effluent should be analyzed regularly once in a month and report shall be furnished to SPCB/PCC. Moreover, SPCBs/PCCs are required to carry out surprise cross-checks.
- h) In case of bigger halls/star hotels with the capacity of hosting more than 500 people/guests, the halls shall install water meters to record daily consumption of water along with separate electromagnetic flow meters at the inlet and outlet of effluent treatment plants to record actual flows during events. The units having capacity of hosting less than 500 people/guests are required to install water meters only for recording consumption.
- i) Provisions/arrangements for utilizing treated wastewater for gardening and non-potable uses need to be done in case of all such units (smaller & bigger).
- j) The local authorities to ensure that necessary arrangement for collection and treatment of waste water generated from these units

(ii) Ground water extraction

- a) Necessary permissions should be obtained from concerned Authorities for extraction of groundwater.
- b) SPCB/ PCC to take action against units for unauthorized or illegal ground water extraction without proper permissions from concerned Authorities.
- c) Groundwater extraction pits/points should have required meters for recording flow/quantity of water extraction and the same shall be within the limit/quantity approved by the concerned Authority.

(iii) Water Conservation Measures

- a) Maximize reuse of treated water for non-potable purpose/gardening, etc.
- b) All the units shall furnish quarterly reports to the concerned SPCBs/PCCs showing quantity of water consumption (month-wise) and quality of treated water.
- c) Rain water harvesting systems must be installed by all units in consultation with the concerned Agency. Bigger hotels/halls need to make arrangements for both roof-top and ground-based harvesting of rain water. In case roof-top harvesting is not possible/viable, the smaller halls/venues having hosting capacity of less than 500 persons/guests should then go for ground-based/artificial storage systems, storage tanks and other similar arrangements.
- d) Along with bigger hotels, all marriage halls/venues need to use efficient fixtures such as low flow shower heads, bath, sink faucet aerators, low flow toilets etc.

3.2 Air Pollution

(i) Gensets and Fuel

- a) Units to use approved fuel (e.g. LPG, PNG, Charcoal for tandoor, boiler, etc.). Preference should be given to cleaner fuels in such cases
- b) The units shall properly channelize the fugitive emissions including emissions from cooking & kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions
- c) Only Gensets having necessary Type Approval for emissions/ Noise level from the concerned agencies to be installed at the premises
- d) The unit shall provide stack for the emissions from the generator as well as acoustic enclosure for Gensets as per the specified norms

(ii) Energy Conservation Measures

- a) Application of solar energy in various areas such as illumination, water heating should be promoted
- b) Use of inverters instead of Diesel Generator Sets to be encouraged
- c) Use of LED bulbs should be adopted

(iii) Consent to establish and Consent to operate

- a) As per the Water Act 1974 and Air Act 1981 units obtain Consent to Establish (NOC) before commencement of the construction activities and Consent to Operate (CTO) before starting operation of the Units (individual establishments and the area/ cluster of restaurants/ hotels/ motels/ banquets etc.) from the concerned SPCB/PCC.
- b) Further, the SPCB/PCC to direct the defaulting units for paying environmental compensation for damaging the environment considering their operations despite being non-compliant.
- c) The SPCB/PCC may workout and assess the amount of environmental compensation in-line with the mechanism for charging environmental compensation as evolved by the CPCB.

3.3 Solid Waste Management

- (a) The units shall properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
- (b) As per clause 3 (8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/day fall under the category of 'Bulk Waste Generator' and should ensure compliance with the provisions of the Rules, and in specific the following::
 - **13(1)(d)** Store horticulture waste and garden waste generated from such premises separately in within the own premises and
 -
 - **13 (2)** No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

-
- **13 (8)**All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.
 - (c) The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converter and the treated compost shall be used as manure.
 - (d) The unit shall ensure that the hazardous waste (used oil, used batteries) generated in the premises are collected properly and disposed only to authorized recyclers registered with MoEF&CC/CPCB and valid operating license of SPCB/PCC.
 - (e) The unit shall minimize use of disposable plastic on its premises and ensure its disposal through recyclers registered with SPCB/PCC for recycling plastic waste
 - (f) *The concerned local authorities shall make necessary arrangement for collection and processing of waste from these units in accordance with provisions of SWM Rules*

3.4 Noise pollution

- (a) The unit shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000.
- (b) The unit shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.
- (c) DJ Set, if used should be operated within the premises till 10 PMonly.No loudspeakers and bands should be permitted beyond 10 PM.
- (d) D.G. sets shall comply with the provisions of Noise Pollutioncontrol limits.
- (e) Use of only green crackers to be permitted upto 10 PM as perHon'ble Supreme Court Guidelines.

3.5 Infrastructure issues& Other Requirements

- (a) Infrastructure requirement
The units come up in a cluster leading to severe stress on basic infrastructure including traffic management, parking as well as pose a fire hazard etc. Accordingly the following to be complied with:
 - (i) Parking facilities
 - Adequate infrastructure arrangements may be made w.r.t parkingin the area by Local Authorities.The parking capacity to be in line with the hosting capacity of such units.

- In areas where public parking is not commonly possible, banqueting area may be restricted and provision for parking to be made within the units' premises. Alternatively, the units may outsource parking to authorized parking lots subject to satisfaction of traffic authorities. Valet parking facilities may be provided in such areas

(ii)Traffic movement

- The local authorities to ensure adequate space for movement of vehicles
- Since it has been observed that due to the use of horse drawn carriages during Barat Processions the traffic crawls due to narrowing of the Right of Way(ROW), to ban the use of such carriages should be banned in areas not having adequate space for movement of vehicles
- The use of DG sets kept on trucks/trolleys during the Barat Processions also causes air and noise pollution, apart from creating traffic congestion; hence, the use of DG sets during such processions needs to be prohibited in not having adequate space for movement of vehicles.
- Prior permission for such processions to be taken from local authorities

(iii)Fire safety

The units to make adequate arrangements for fire safety and obtain fire safety certificate from the respective State Government agencies

The units to take permission from the local authorities for the hosting capacity of such units ; which is to be commensurate with the facilities provided within the unit as well as the common infrastructure facilities of the area. Local Authorities to ensure adequacy of infrastructure facilities. for existing units before granting necessary permissions. In case it is not possible to provide these facilities required for existing units, such units may be shifted out of the area. Fresh approval to new units to be considered based on the adequacy of these facilities

- (b) Building plans to be approved by concerned authorities. Local Authorities to ensure that these units are operating in compliance with approved building plans and without any parking & traffic issues.
- (c) Bigger units/star hotels shall develop green belt on its premises and shall furnish the green belt development plan while applying for consent to operate

5.0 Conclusion

- a) Individual units to provide necessary facilities for control of air, water & noise pollution, solid waste management, etc as enumerated in the previous sections.
- b) Individual units to take necessary approvals from the concerned authorities as listed below:
 - Consent to Establish under Air/Water Act
 - Consent to operate under Air/Water Act
 - Permission for concerned Authorities in accordance with provisions of Noise Rules
 - Permission for Ground Water Extraction from concerned Authorities , if required

- Building Plan Approval from concerned Authorities
 - Fire Safety Certificate/NoC from concerned Authorities
- c) Local Authorities to ensure provision of adequate common facilities for water pollution, solid waste management, parking etc
- d) The State Board to have robust monitoring mechanism to evaluate compliance with norms of such units atleast twice a year. As per NGT Directions, SPCBs/PCCs are required to submit compliance report to CPCB as per the enclosed format (Annexure I)

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24023516/24024068/24044531

Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

No. 210304-FTS-0198

Date: 04/02/2021

CIRCULAR

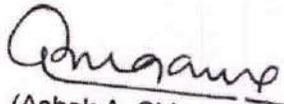
Sub: Guidelines for control of pollution in restaurants/hotels/motels/banquets etc. along with consent management system.

Ref: 1. Hon'ble NGT Order in O.A. 400/2017 dated. 19.09.2019 & 02.02.2021.
2. Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by CPCB.

Hon'ble NGT in the matter O.A. 400/2017 (Westend Green Farms Society Vs. Union of India & Ors) has considered grievance against the violation of environmental norms, including solid waste management, discharge of effluents, illegal ground water extraction, ground water contamination, emission by illegally operating diesel generators, absence of statutory consents under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and violation of conditions of consents where such consents are granted, by the restaurants/hotels/motels/banquets etc. The Hon'ble NGT also considered the issue of absence of rain water harvesting, ground water recharge system, excess noise pollution, illegal parking and encroachments by such units.

In the order dated 19.09.2019 Hon'ble NGT directed CPCB to frame the guidelines as indicative minimum norms for being followed throughout India in the interest of protection of environment and public health. Accordingly, mechanism/guidelines were prepared by CPCB and submitted to Hon'ble NGT. In the order dated 02.02.2021 Hon'ble NGT directed all the States/UTs to implement CPCB guidelines.

In view of the above, it is directed that the environmental safeguards mentioned in CPCB guidelines, shall be adopted in consent conditions and no consent shall be granted or renewed without implementation of these environmental safeguards.


(Ashok A. Shingare, IAS)
Member Secretary

To: All Head of Departments/ Regional Officers/ Sub-Regional Officers, MPCB

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Detailed pollution control system Sewage Treatment Plant

DESIGNBASE

This treatment scheme has been designed to treat the waste water being generated from, **Hotel Yashraj Add- 432/1B Daulatnagar Karnje Tarf Satara, Tal/Dist- Satara**

INLET SEWAGE CHARACTERISTICS(ASSUMED)

i.	Flow	:	10M ³ /day
ii.	pH	:	6.5-7.0
iii.	BOD	:	700-800mg/lit
iv.	COD	:	1300-1500mg/lit
v.	TSS	:	300-400 mg/lit
vi.	Oil and grease	:	50-75 mg/lit

TREATED EFFLUENT CHARACTERISTICS

i.	pH	:	6-7
ii.	Oil and grease	:	< 10mg/lit
iii.	BOD	:	<100 mg/lit
iv.	COD	:	<250 mg/lit
v.	TSS	:	<200 mg/lit

ASSUMPTIONS

TREATMENT PHILOSOPHY

To treat the effluent the following treatment philosophy is adopted

❖	Bar screen	:	To remove any free floating debris
❖	Oil and grease	:	To remove any grit oil and grease
❖	Equalization tank	:	To equalize the Domestic & Sewage quantitatively & qualitatively.
❖	Aeration tank Cum Settling tank (SBR Tank)	:	Treatment of organic matter to reduce BOD/COD aerobically To remove the biological solids generated
❖	Pressure sand filter	:	For removal of suspended solids impurity
❖	Activated carbon filter	:	For removal of the traces of organic material
❖	Chlorine contact tank	:	For polishing & disinfection
❖	Sludge drying bed	:	For sludge dewatering by gravity

PROCESSDESCRIPTION

The pre- treatment of the Domestic & Sewage wastewater generally includes screen, and oil & grease remover & equalization tank. Screening is used to remove large objects, such as stones or sticks, which could clog lines or block tank inlets. This is one of the treatments most commonly used by food processing plants as it quickly reduces the amount of solids being discharged. Wastewaters contain variable amounts of oil and grease which depend on the process used, the species processed, and the operational procedure. The main objective of this unit operation is to protect downstream treatment processes such as biological process and air diffusers from blocking.

Generally the Domestic wastewater has high fluctuation in flow depends on the production cycle of the industry. Therefore, equalization tank is used to equalize the flow & concentration wastewater. The secondary usage of this unit operation is to do pH adjustment and nutrient addition.

The effluent will further flow by gravity to a pH correction channel where requisite quantity of acid/base will be dosed and pH will be adjusted as per the requirement.

The Domestic & Sewage will further flow by gravity to the **aerobic reactor** for reduction of BOD/COD aerobically. The air is supplied by means of bubble diffusion. The biological solids generated are removed in the **tube settler-I**

The clarified effluent is passed through Pressure sand filter and activated carbon filter. The effluent is polished and disinfected by dosing hypochlorite in the **chlorine contact tank**. The disinfected effluent is suitable for disposal.

Sludge Treatment

The sludge generated from the **tube settler** is taken to a sludge sump and pumped to **sludge drying bed**. The dewatered solids can be disposed off suitably.

UNITSOFTHETREATMENT SYSTEM

1. BARSCREEN

Bar Screen shall be installed at the inlet of equalization tank for the removal of large floating objects & coarse material to avoid the damages to the further system

2. OIL&GREASETRAP:

The effluent will be passed through oil and grease trap for removal of floating matter, free Oil, Scum etc. The screened effluent is then taken into equalization tank through grit chamber

3. EQUALISATION/HOLDINGTANK:

Domestic & Sewage coming from oil trap shall be allowed to hold in the holding cum equalization tank. Equalization tank will help to absorb shock loads coming from the systems. Effluent from the equalization tank shall be pumped to package effluent treatment plant.

8.MBBRREACTOR:

MBBRSystemDescription



Fig1.A View of the Bio Reactor in Operation

The Core of the SBR Process is the bio carriers (media) made from High density Polyethylene. The design of associated aerators, grids, sieves, spray nozzles and other integral components is also of great importance in making up the system as a Whole

The wastewater after undergoing, screening, regretting is led to the SBR reactor where bio film, growing within the internal structures of the bio carriers, degrade the pollutants. These pollutants that need to be removed in order to treat the wastewater are food or *substrate* for growth of the bio film. The bio carrier design is critical due to requirements for good mass transfer of *substrate* and oxygen to the micro organisms Excess bio film sloughs off the bio carrier in a natural way. The amount of biomass is self-regulated and depends on incoming load and hydraulic retention time. The process is thus easier to maintain and monitor as compared to any other system. Since the bio carriers are constantly moving, the process is also insensitive to suspended solids.

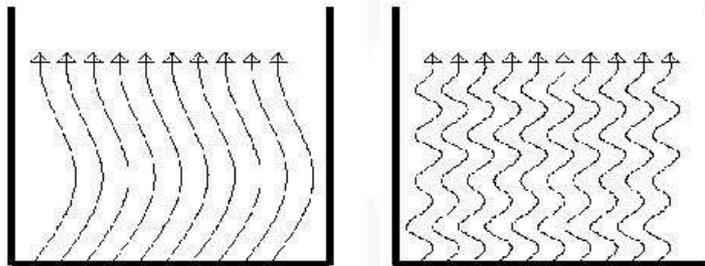
A diffused aeration system supplies oxygen to the bio film along with the mixing energy required to keep the bio carriers suspended and completely mixed within the reactor. Since the microorganisms are retained together with the bio media, there is no need for sludge Recirculation (RAS)

Treated water flows from reactor through a sieve into a clarifier/settler for separation of sludge. The screen retain the bio carrier sin the SBR

Reactor. The overflow from the clarifier/settler is disinfected and sent for tertiary treatment to treat the sewage to suit the client's reuse requirements of reuse or discharged off suitably. Settled sludge is thickened, dewatered and discharged

SBR Reactor

The Reactor is designed for completely mixed conditions. This is to ensure maximum Oxygen diffusion across the Bio film Boundary layer. Depending on layout and foot print requirements, the tank can be designed for water depths up to 12 M. Bio carrier fill percentage is optimized for each application in order to provide adequate diffusion time, displacement of MLSS and sloughing effect. The HRT of the sewage in the Reactor is typical.



Advantages of the SBR Technology

Compact

- Smaller Foot Prints

- Low Investment Cost

Robustness and Operational Reliability

- To learn to disturbances and shock loads
- Quick recovery after upsets/stoppages
- No Clogging of reactors
- No risk of Sludge Bulking
- Simpler maintenance and operation. Dissolved Oxygen is required to be maintained at prescribed levels. Other parameters MLSS, F/M etc are not required to be monitored. The Biomass growth is self sustaining and adjusts itself depending on incoming organic load
- No Sludge recirculation unlike other process. The RAS line can be eliminated
- The bio carriers are long lasting and are guaranteed for a 15 year lifetime.

Flexibility

- Almost all shape of reactor can be utilized
- Possibility to utilize existing tanks for Bioreactors
- Easy to expand in future
- Can be upgraded from initial design—add more media

7. TUBESETTLER

Treated waste water from the SBR reactor shall be transferred to shall be transferred to clarifier for the removal of biosolids. Settled solids shall be

sent to sludge tank for further treatment. Clarified effluent shall be collected in a filter feed tank for further treatment.

8. PRESSURESANDFILTER

Clarified effluent from the clarified units shall be passed through pressure sand filter to expel traces of suspended solid impurities.

9. ACTIVATEDCARBONFILTER

Effluent from the pressure sand filter shall be subjected to pass through activated carbon filter to remove traces of dissolved organic impurities and any mal odor.

10. CHLORINATIONUNIT

On line dosing pump for chlorination unit shall be provided for the disinfection of the treated effluent.

11. TREATEDEFFLUENTHOLDINGTANK

Treated Water shall be stored in a covered treated wastewater holding tank.

Treated water from the tank shall be send to gardening, as per requirement



Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

- Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
- Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
- Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000198869

Application submitted on:
14-02-2024

Industry Information

Consent To: Operate
IIN No.: --
Submit to: SRO - Satara

Type of institution: Industry
Industry Type: G52 Hotels (up to 20 rooms and without boilers)
Category: Green
Scale: S.S.I

Location of industry/activity/etc: Local Body
Name of Local Body: Satara Municipal Council Satara

EC Reqd. No
Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name Digamber Hanumant Kirdat	Address Survey No 432/1 B, Daulatnagar Karnje Tarf Satara Tal and Dist Satara
Designation PROPERITOR	Taluka Satara
Area Daultanagar Karnaje Tarf Satara	District Satara
Telephone	Fax

Email

dakirdat@gmail.com

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

Hotel Yashraj

Location of Unit

Survey No 432/1B,Daulatnagar Karnaje Tarf Satara Tal and Dist Satara

Survey number/Plot Number

Survey No 432/1B

Taluka

Satara

District

Satara

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission**Planning Authority**

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body**Name of the licence issuing authority**

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Digamber Hanumant Kirdat

Telephone number

9552549035

Fax number

--

Officer responsible for day to day business

Digamber Hanumant Kirdat

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

Udyam-MH-30-0055491

Date of registration

Oct 27, 2022

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

41.68

*** Verified**

CA Certificate

*** Terms**

4

*** Consent Fee**

6000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

0.20

*** Name**

River

2.00

Venna

Human Habitation

0.00

Religious Place

0.00

Historical Place

0.00

Creek/Sea

0.00

6b. Enter Latitude and Longitude details of site

Latitude

17.6805

Longitude

20.4836

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
	No	No		

8. If the site is situated in notified industrial estate,

Details

- (a) Whether effluent collection, treatment and disposal system has been provided by the authority. No
- (b) Will the applicant utilize the system, if provided. No
- (c) If not provided, details of proposed arrangement.

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
2300	970	1330

10. Month and year of commissioning of the Unit.

2016-05-06

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
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12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ? No

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
			No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption
---------------------------------	--------------------------

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
Hotels & Restaurants.	No.	Hotel 6 Rooms along with Multipurpose Hall	6	6	0	6	NA

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
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14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Launch and Dinner Plate	No.	300	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	3.0	2.0	Septic Tank & Soak Pit	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	0	0	OTHERS	NA	Others	NA
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	OTHERS	NA	Others	NA
Industrial Cooling, spraying in mine pits or boiler feed	0	0	OTHERS	NA	Others	NA
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
-------------------------------	--	---------------------------

18. Quantity of waste water (effluent) generated (m3/day)

Domastic Process	Boiler Blowdown DM Plants/Softening	Industrial Washing	Cooling water blowdown Tail race discharge from
-------------------------	--	---------------------------	--

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

Treatment unit	Size (mxm)	Retention time (hr)
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21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3)**Effluent sump/Guard pond details** No**If yes, state at which stage-Whether before, intermittently or after treatment.** No

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)**(iii) into sea****(v) On land for irrigation on owned land/ase land. Specify cropped area.****(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling.****Treated effluent reused / recycled (m3/day)****(ii) into creek/estuary (name of Creek/estuary)****(iv) into drain/sewer (owner of sewer)****(vi) Connected to CETP**

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	NA	
SS (mg/l)	NA	
BOD (mg/l)	NA	
COD (mg/l)	NA	
TDS (mg/l)	NA	
Specific pollutant if any	Name	Value
1	NA	NA

Treated Effluent

pH	NA	
SS (mg/l)	NA	
BOD (mg/l)	NA	
COD (mg/l)	NA	
TDS (mg/l)	NA	
Specific pollutant if any	Name	Value
1	NA	NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Electricity	Mwh	0.2	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	DG Set	30 KVA	Diesel
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
5	MS	Round	5
(i) Diameter/Size, in meters	(j) Gas quantity, Nm3/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.7	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	So ₂ and NOX	Acoustic Encloser Provided	30 KVA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details
Platform	No	Details
Ladder	No	Details

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm³	flow (Nm³/hr)
1	.			

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I	Type	Qty	UOM
Cat No			

Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
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32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

33.

Copy of format of manifest/record Keeping practiced by the applicant.

34.

Details of self-monitoring (source and environment system)

35.

Are you using any imported hazardous waste. If yes, give details.

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

38. Quantity of hazardous waste disposal

(i) Within factory

(ii) Outside the factory (specify location and enclose copies of agreement.)

(iii) Through sale (enclosed documentary proof and copies of agreement.)

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

(v) Other (Specify)

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste. 266

279

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
Kitchen Garbage	5	Kg/Day	NA	Hand over to Ghanta Gadi	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

(iv) Has approval of site been obtained from the concerned authority?

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

(vi) Has information on imports of Chemicals been provided to the concerned authority?

(vii) Does the unit possess a policy under the PLI Act?

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
Square meter	Square meter(%)	

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

(b) Any other additional information that the applicants desires to give

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature :

Name : Digambar Hanumant Kirdat

Designation : Proprietor

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	NA	NA	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
D G Set	30	Acoustic Enclosure Provided

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

**Legal
Action
Taken**

Legal Record Of Company

Legal Action Details

Remarks

268

281

No

Bank Guarantee Applicable:

No

Annexure

Environment Clearance

Date	Project Details	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	Amendment/Extension
Jan 1, 1900		0	0	0	



Annexure no. 8

- १) श्री दिगंबर हणमंत किर्दत रा. शानबाग शाळे शेजारी, दौलतनगर, करंजे तर्फ सातारा ता. जि. सातारा यांचा दि. १३/७/२०१० चा अर्ज
 २) या कार्यालयाकडिल आदेश क्र. मह/३/जमीन/बिनशेती/एस आर ३२/०९ दि. २३/४/२०१०

जिल्हाधिकारी कार्यालय सातारा.
 क्र. मह/३/जमीन/बिनशेती/एस आर ३२/०९
 दि. १८/०८/२०१०

दुरुस्ती आदेश

या कार्यालयाकडिल आदेश क्र. मह/३/जमीन/बिनशेती/एस आर ३२/०९ दि. २३/४/२०१० मध्ये करंजे तर्फ सातारा ता. जि. सातारा येथील स.नं. ४३२/१ क्षेत्र २३०० चौ.मी. असे नमुद केले आहे. त्याऐवजी करंजे तर्फ सातारा ता. जि. सातारा येथील स.नं. ४३२/१ क्षेत्र २८०० चौ.मी. पैकी २३०० चौ.मी. असे वाचावे.



सही/-
 जिल्हाधिकारी सातारा

प्रति,

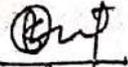
श्री. दिगंबर हणमंत किर्दत रा. दौलत नगर करंजे पेट सातारा.

प्रत : तहसीलदार, सातारा यांचेकडे आवश्यक त्या कार्यवाहीसाठी

प्रत : सहाय्यक संचालक नगररचना सातारा यांचेकडे माहितीसाठी सन्नेह अग्रेषित.

प्रत : तालुका निरीक्षक भूमी अभिलेख, सातारा यांचेकडे माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी

✓ प्रत: गाव कामगार तलाठी करंजे तर्फ सातारा, ता. सातारा यांचेकडे माहितीसाठी व गा. न. नं. २ ला आवश्यक त्या नोंदी घेण्यासाठी रवाना.


 जिल्हाधिकारी सातारा करीता

- वाचले : १. श्री. दिगांबर हणमंत किर्दत रा. दौलत नगर करंजे पेठ सातारा यांचा दि. २७-१०-२००९ व ४-२-२०१० रोजी अर्ज व त्या सोबतचे क्षतीपत्र व प्रतिज्ञापत्र .
२. सहाय्यक संचालक नगर रचना सातारा यांचेकडील पत्र क्र. रेखांकन/ बिनशेती/ मौजे करंजे/तालुका सातारा/ नं. ४३२/१/संससा ४९९, दिनांक २४-२-२०१०.
३. महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम ४४.
४. महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्या. सातारा यांचेकडील पत्र क्र. काअ/सातारा/तां/बिगरशेती/क्र. ४९४ दिनांक २१-१-२०१०.

जिल्हाधिकारी कार्यालय सातारा
क्र. मह/३/जमीन/बिनशेती/एसआर- ३२/०९
दिनांक - २३-४-२०१०.

आदेश

- मौजे करंजे तर्फ सातारा, ता. सातारा, जि. सातारा येथील स.नं. ४३२/१, क्षेत्र २३०० चौ. मी. ही जमीन श्री. दिगांबर हणमंत किर्दत रा. दौलत नगर करंजे पेठ सातारा यांनी धारण केली आहे. संदर्भिय जमिनीपैकी २३०० चौ. मी. क्षेत्रास रहिवा या अकृषिक प्रयोजनासाठी वापरणेस परवानगी मिळणेबाबत श्री. दिगांबर हणमंत किर्दत रा. दौलत नगर करंजे पेठ सातारा यांनी दि. २७-१०-२००९ व ४-२-२०१० चे अर्जांन्वये विनंती केली आहे.
१. अर्जदार स्वतः प्रश्नाधिन जमिनीचे कब्जेदार आहेत.
२. प्रश्नाधिन जमीन प्रादेशिक/शहर विकास आराखड्यात अथवा नगररचना योजनेमध्ये विशिष्ट अशा प्रयोजनासाठी राखू ठेवणेत आलेली नाही.
३. अर्जदार यांनी कोणत्याही कायद्याचा भंग होत नसलेबाबत विहित नमुन्यातील १००/- स्टॅम्प पेपरवर प्रतिज्ञापत्र व क्षतिपत्र सादर केले आहे.
४. अर्जदार रुपांतरित कराची रक्कम रु. ११५०/- शासन खजिन्यात दि. १२-४-२०१० रोजी सातारा येथील स्टेट बँक ऑफ इंडियामध्ये भरली आहे. तसेच मोजणी फी ता.नि.भु.अ सातारा यांचेकडे रु. ६०००/- दि. १२-४-२०१० रोजी भरली आहे.
५. अर्जदार बिनशेती परवानगीसंबंधी सर्व अटी व शर्तीचे पालन करणेस तयार आहे.
- प्रस्तूत कामी वर नमूद केलेल्या मुद्यांचा विचार करता प्रश्नाधिन जमिनीस रहिवास प्रयोजनासाठी बिनशेती परवानगी देणेस हरकत दिसत नाही.
- त्याअर्थी, मी, जिल्हाधिकारी, सातारा मला महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम ४४ अन्वये प्राप्त झालेल्या शक्तीचा वापर करुन श्री. दिगांबर हणमंत किर्दत रा. दौलत नगर करंजे पेठ सातारा यांना मौ. करंजे तर्फ सातारा, ता. सातारा येथील स.नं. ४३२/१, क्षेत्र २३०० चौ.मी क्षेत्रास रहिवास कारणासाठी अर्जदाराने सादर केलेल्या नकाशाप्रमाणे व सहा.संचालक नगर रचना सातारा यांनी त्यावर हिरव्या रंगाने केलेल्या जरूर त्या बदलाप्रमाणे खालील अटीवर व शर्तीवर परवानगी देत आहे.
१. प्रस्तूतची ही परवानगी महाराष्ट्र जमीन महसूल अधिनियम व तदन्वये केलेल्या यांचे उपबंधास अधिन असेल.
२. सदरची परवानगी ज्या प्रयोजनासाठी देण्यात आलेली आहे त्या प्रयोजनासाठी त्यावरील इमारत बांधकामासह जमिनीचा वापर केला पाहिजे. त्या व्यतिरिक्त अन्य प्रयोजनासाठी जमिनीचा/इमारतीचा अथवा इमारतीचे काही भागाचा/जागेचा काही भागाचा मा. जिल्हाधिकारी सातारा/ उपविभागीय अधिकारी यांचे परवानगीशिवाय करता येणार नाही.

३. अर्जदाराने प्रस्तूतची परवानगी देणा-या अधिका-याचे पूर्व परवानगीशिवाय या आदेशान्वये मंजूर करणेत आलेल्या रेखांकनातील भूखंडाची / उपभागाची पोट विभागणी करू नये.
४. अर्जदाराने भूखंडाची विक्री अथवा भूखंडामध्ये अन्य मार्गाने हस्तांतर केले तर सदर आदेशातील अटी व शर्ती या संबंधी करणेत येणा-या खरेदी दस्त अथवा हस्तांतर दस्त ऐवजामध्ये नमूद केल्या पाहिजेत.
५. सदरहू रेखांकनास दिलेली परवानगी ही तात्पुरत्या स्वरूपाची आहे. अर्जदार यांनी जागेवर प्रत्यक्ष भूखंडाची आखणी करून त्यानुसार तालुका निरीक्षक भूमी अभिलेख यांचेकडून मोजणी करून घेणेची आहे. रेखांकनाची जागेवर प्रत्यक्ष आखणी झाल्यानंतर त्यातील रस्ते आजूबाजूच्या जमिनीतील रेखांकन मंजूर झाले असेल तर त्यातील व अस्तित्वातील रस्त्यांशी जुळणे आवश्यक आहे.
६. अर्जदार यांनी रेखांकनाचे आखणीनुसार तालुका निरीक्षक भूमी अभिलेख यांनी प्रमाणित केलेल्या मोजणी नकाशाचे अनुषंगाने तयार करणेत आलेल्या सुधारीत रेखांकन आराखड्यास अंतिम मंजूरी घेणे आवश्यक राहिल.
८. अर्जदार यांनी सादर केलेल्या मोजणी नकाशानुसार नियोजित रेखांकनास मंजूरीची शिफारस केली आहे. विषयांकित जमिनीच्या हद्दीबाबत, वहिवाट व मालकीबाबत काही तक्रार उद्भवल्यास त्याची संपूर्ण जबाबदारी अर्जदार यांची राहिल.
११. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१२. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१३. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१४. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१५. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१६. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१७. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१८. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
१९. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
२०. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
२१. अर्जदाराने जमिनीचे वापरात बदल केलेल्या वापरास अनुलक्षून प्रचलित रु. ०.१० प्रती चौ.मी. या दराने संदर्भिय क्षेत्राची बिनशेती आकारणी दिली पाहिजे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ प्रमाणे सुधारीत आकारणी करणेत येईल.
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२३. प्रस्तुतची परवानगी उक्त अधिनियमांच्या व्यतिरिक्त परवानगी देणेच्या वेळी अस्तित्वात असलेल्या या जमिनीशी संबंधित अन्य अधिनियमांतील कायद्यातील तरतूदीस अधीन आहे. उदा. मुंबई कुळ कायदा आणि शेत जमीन अधिनियम १९४८ महाराष्ट्र ग्रामपंचायत अधिनियम, म्युनिसिपल ॲक्ट इत्यादी.
२४. रेखांकन क्षेत्रामध्ये असलेले विद्यमान बांधकाम पाडून टाकणे अर्जदार यांचेवर बंधनकारक राहिल..
२५. वरील अटी व शर्ती मान्य असलेची सनद अर्जदाराने तहसीलदार यांचेपुढे एक महिन्यात लिहून दिली पाहिजे.
२६. सदरहू रेखांकनास करंजे ते रानमळा या मुख्य रस्त्यास जोडणारा १२.० मी रूंदीचा वहीवाटीचा रस्ता उपलब्ध असून या रस्त्याबाबत भविष्यात वाद उत्पन्न झालेस याबाबतची जबाबदारी अर्जदारांची राहिल.
२७. अर्जदार यांनी प्रकरणात कोणतीही चुकीची माहिती पुरविल्याचे निदर्शनास आल्यास दिलेली परवानगी रद्द करणेत येईल.

सही/--

(विकास देशमुख)

जिल्हाधिकारी सातारा

प्रति,

श्री. दिगांबर हणमंत किर्दत रा. दौलत नगर करंजे पेठ सातारा

प्रत : तहसीलदार, सातारा यांचेकडे आवश्यक त्या कार्यवाहीसाठी

प्रत : सहाय्यक संचालक नगररचना सातारा यांचेकडे माहितीसाठी सन्नेह अग्रेषित.

प्रत : तालुका निरीक्षक भूमी अभिलेख, सातारा यांचेकडे माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी.

प्रत : गाव कामगार तलाठी करंजे तर्फे सातारा, ता. सातारा यांचेकडे माहितीसाठी व गा.न.नं. २ ला आवश्यक त्या नोंदी घेण्यासाठी रवाना.



जिल्हाधिकारी सातारा करीता

- वाचा : १) श्री. दिगांबर हणमंत किर्दत, रा. शानभाग शाळेशेजारी, दौलतनगर, करंजे तर्फ सातारा, ता.जि. सातारा यांचा दिनांक-23/10/2015 रोजीचा अर्ज.
- २) जिल्हाधिकारी सातारा यांचेकडील क्र.मह/३/जमीन/बिनशेती/एसआर-32/09, दि.23/04/2010.
- ३) तहसिलदार सातारा यांचेकडील पत्र क्र.जमीन/कावि-3925/15, दिनांक-22/12/2015.
- ४) सहायक संचालक, नगर रचना सातारा यांचेकडील पत्र जा.क्र/बां.प/मौजे-करंजे,ता.सातारा/स.नं.432/1ब/ससंसा/3659, दिनांक-11/12/2015.
- ५) अर्जदार श्री. दिगांबर हणमंत किर्दत, रा. शानभाग शाळेशेजारी, दौलतनगर, करंजे तर्फ सातारा, ता.जि. सातारा यांनी महाराष्ट्र इमारत व इतर बांधकाम कामगार कल्याण मंडळ या नांवे दिनांक-21/01/2015 रोजी जमा केलेल्या उपकराची पावती.

क्र.मह/३/जमीन/बीपी/एसआर-1/2016

जिल्हाधिकारी कार्यालय सातारा
सातारा-04/02/2016.

आदेश

ज्याअर्थी, श्री. दिगांबर हणमंत किर्दत, रा. शानभाग शाळेशेजारी, दौलतनगर, करंजे तर्फ सातारा, ता.जि. सातारा यांनी मौजे करंजे तर्फ सातारा, ता. सातारा, स.नं. 432/1ब, क्षेत्र 2300 चौ.मी. मधील इमारत बांधकाम आराखडा मंजूर होऊन मिळणेबाबत दिनांक-23/10/2015 चे अर्जांन्वये या कार्यालयास विनंती केली आहे.

प्रश्नाधिन स.नं. 432/1, क्षेत्र 2300 चौ.मी. मध्ये जिल्हाधिकारी सातारा यांचेकडील आदेश क्र.मह/३/जमीन/बिनशेती/एसआर-32/09, दि.23/04/2010 अन्वये रहीवास कारणाकरीता काही अटी व शर्तीवर बिनशेती परवानगी देणेत आली आहे. सदरहू भूखंडांस फेरफार नं. 17000, 31497 ने अर्जदार यांचे नाव दाखल झालेले आहे. अर्जदार यांनी सन 2015-16 चा बिनशेती आकार तलाठी करंजे तर्फ सातारा, ता. सातारा यांचेकडे जमा केलेला आहे. अर्जदार यांनी भूखंडातील पाणी पुरवठ्याच्या व्यवस्थेकामी कार्यकारी दंडाधिकारी सातारा यांचेसमोर केलेले 100/- रु. चे स्टॅम्पपेपरवरील दिनांक-27/10/2015 रोजीचे प्रतिज्ञापत्र इकडे सादर केले आहे.

तहसिलदार सातारा यांनी जागेची समक्ष पाहणी करून त्यांचेकडील पत्र क्र.जमीन/कावि-3925/15, दिनांक-22/12/2015 अन्वये सद्यस्थितीत सदर भूखंडामध्ये कोणत्याही प्रकारचे खोदकाम अगर बांधकाम केलेले नाही. सदर भूखंडावरून उच्च दाबाची वियुत वाहिनी गेलेली नाही. सदर भूखंडामध्ये जाणेयेणेकरीता कच्च्या स्वरूपात रस्ते व गटारे आहेत. अर्जदार स्वखर्चाने पाण्याची सोय करणार आहेत. तरी अर्जदार यांना बांधकाम परवानगी देणेस हरकत नसलेबाबत अभिप्राय दिले आहेत.

सहाय्यक संचालक, नगर रचना, सातारा यांचेकडील जा.क्र/बां.प/मौजे-करंजे,ता.सातारा/स.नं. 432/1ब/ससंसा/3659, दिनांक-11/12/2015 अन्वये इमारत बांधकाम नकाशे सर्वसाधारणपणे नियमानुसार असलेने पत्रातील अट 1 ते 21 स अधिन राहून बांधकाम परवानगीची शिफारस केलेली आहे.

ज्याअर्थी महाराष्ट्र शासन, उद्योग, ऊर्जा व कामगार विभाग, शासन परिपत्रक क्रमांक-बीसीए 2007/प्रक्र.788/कामगार-7अ, दिनांक 26 ऑक्टोबर 2009 मधील सुचनांनुसार व इमारत व इतर बांधकाम कामगार कल्याण उपकर नियम 1996 मधील तरतुदीनुसार अर्जदार यांनी सदरहू इमारत बांधकामाच्या एकूण मुल्यानुसार (जमिनीचे मुल्य वगळून) एक टक्का उपकराची रक्कम रुपये 1,49,350/-



बँक ऑफ इंडिया, सातारा शाखा सातारा येथे इमारत व इतर बांधकाम कामगार कल्याण मंडळ या नांवे मंडळ खाते क्र. 004220110000153 येथे दिनांक-21/01/2015 रोजी धनाकर्ष क्र. 124772 ने जमा करून जमा पावती प्रत या कार्यालयास सादर केली आहे.

त्याअर्थी, मी, जिल्हाधिकारी सातारा, मौजे करंजे तर्फे सातारा, ता. सातारा, स.नं. 432/1व, क्षेत्र 2300 चौ.मी. मधील इमारत बांधकाम आराखड्यास सहाय्यक संचालक नगररचना सातारा यांनी दिनांक-11/12/2015 चे पत्राने केलेल्या शिफारशीनुसार खालील अटी व शर्तीवर परवानगी देत आहे.

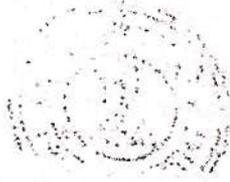
1. अर्जदार यांनी परवानगी मागणी केलेल्या उपरोक्त भूखंडामध्ये बिनशेती/बांधकाम परवानगी आदेशानुसार विहित मुदतीत आवश्यक बांधकाम न केलेने शर्तभंग झालेला आहे. त्यामुळे महाराष्ट्र जमीन महसूल अधिनियम 1966 चे कलम 329 अन्वये दंडाची रक्कम रु. 1000/- दिनांक-20/01/2015 रोजी सातारा येथील स्टेट बँक ऑफ इंडिया मध्ये 0029 जमीन महसूल या लेखा शिर्षास जमा करून जमचे चलन सादर केले आहे.
2. अर्जदार यांनी मंजूर केलेल्या आराखड्याप्रमाणे या आदेशाचे तारखेपासून एक वर्षात बांधकाम करावे.
3. प्रस्तुत इमारतीचा वापर नकाशावर सविस्तर दर्शविल्यानुसार रहिवास (Residential Hotel) या वापरासाठीच करण्याचा आहे.
4. अर्जदार यांनी जिल्हाधिकारी सातारा यांचेकडील आदेश क्र.मह/3/जमीन/बिनशेती/एसआर-32/09, दि.23/04/2010 मधील अटी व शर्तीचे पालन करावे.
5. अर्जदार यांचेवर सहाय्यक संचालक, नगर रचना सातारा यांचेकडील जा.क्र/बां.प/मौजे-करंजे.ता. सातारा/स.नं.432/1व/ससंसा/3659, दिनांक-11/12/2015 मधील अटीप्रमाणे पूर्तता करणे बांधकामाक राहिल.
6. प्रश्नाधिन जागेस लागत स.नं.26931/7व मधुन अतिरिक्त पोच मार्ग अर्जदारांनी उपलब्ध करून घेतला आहे. त्याप्रमाणे रस्ता उपलब्ध करून घेणेची जबाबदारी अर्जदारांवर राहिल.
7. प्रस्तुत बांधकामास मंजूरी महाराष्ट्र जमीन महसूल अधिनियम 1999 व त्याखालील नियमातील तरतुदीस अधिन राहिल.
8. नियोजित बांधकामामुळे जवळचे मिळकत धारकांचे इजमेंट हक्कावर कोणत्याही प्रकारचे हक्काची पायमल्ली होणार नाही, याची दक्षता अर्जदाराने घेणेची आहे. तसेच जागेच्या हद्दीबाबत काही तक्रार अगर कायदेशीर अडचण आल्यास त्याची जबाबदारी अर्जदार यांचेवर राहिल.
9. अर्जदार यांनी सदर भूखंडाची गोजणी तालुका निरीक्षक भुमि अभिलेख सातारा यांचेकडून करून घ्यावी.
10. अर्जदार यांनी भूखंडामधील पिण्याचे पाण्याची सोय स्वतः करावी.
11. बांधकामास अस्तित्वातील रस्ता उपलब्ध असणे आवश्यक आहे.
12. नकाशात नमूद चटई क्षेत्र प्रत्यक्षात उपलब्ध होणे आवश्यक राहिल.
13. सदर मंजूरीची शिफारस ही मंजूर रेखांकनातील भूखंडाच्या हद्दीप्रमाणे केली आहे. सदर भूखंडाची आखणी अर जागेवर झाली असेल व त्यावर काही बदल केले असल्यास सदरच्या बांधकामास फेरमंजूरी घेणे आवश्यक राहिल.
14. बांधकाम केलेली जागा सातारा जिल्ह्यातील भूकंपप्रवण क्षेत्रात येत असल्यामुळे भूकंपासारख्या नैसर्गिक आपत्तीमध्ये बांधकामाचे नुकसान होणार नाही, असे बांधकाम करण्यात यावे. भूकंपासारख्या नैसर्गिक आपत्तीमध्ये इमारतीस नुकसान झाल्यास त्याबद्दल शासनाकडून कोणत्याही प्रकारची मदत देय होणार नाही. भूकंपरोधक नियमावलीस अनुसरून बांधकाम करून घेणेची जबाबदारी अर्जदाराची राहिल.
15. इमारतीचे नळ फिटींगचे काम,सांडपाणी/पावसाचे पाणी यांचे निर्गतीकरणाचे काम कोणत्याही नगरपालिकेकडे नोंदणीकृत प्लंबरकडून सुचनेप्रमाणे करून घेणेचे आहे. सेप्टीक टँकचे बांधकाम हे नियमावलीतील नियम क्र.17.15.1 व 17.15.2 चे तरतुदीनुसार करावे. तसा दाखला सादर करणे आवश्यक राहिल.

16. अर्जदारावर ट्री प्रीझरवेशन ॲक्ट आणि त्या संदर्भातील नियम बंधनकारक राहतील. तसेच विकास काम करताना, कोणत्याही प्रकाराची झाडे तोडली जाणार नाहीत याची दक्षता घेणे आवश्यक आहे. तसेच अर्जदाराने स्वदेशी प्रजातीची इमारतीचे आवारात भूखंडाच्या प्रत्येक 100 चौ.मी. क्षेत्रास एक याप्रमाणे किंवा किमान दोन तरी झाडे लावून त्याची जोपासना करणे आवश्यक आहे.
17. अर्जदाराच्या मालकीच्या/कब्जात नसलेल्या जागेवर सदरहू परवानगीच्या आधारे विकास काम हाती घेता येणार नाही. इमारतीचे बांधकाम करताना दुसऱ्याच्या जागेत अतिक्रमण होणार नाही व दुसऱ्याच्या कायदेशीर हक्कास बाधा येणार नाही याची दक्षता घेतली पाहिजे.
18. इमारतीचे पाया खोदाई सुरु करण्यापूर्वी लाईन आऊट तपासून घेणे व नंतरच प्रत्यक्ष काम सुरु करावे. प्लिंथ चेकिंगचा दाखला घेतल्याशिवाय पुढील काम सुरु करून नये. प्लिंथ चेकिंगच्यापूर्वी कपाऊड वॉलचे बांधकाम जमीन लेव्हलपर्यंत बांधून पूर्ण होणे आवश्यक राहिल.
19. अर्जदाराने या कार्यालयाकडून प्लिंथ चेकिंगचा दाखला घेतल्याशिवाय पुढील काम सुरु करू नये. प्रस्तुत परवानगीप्रमाणे इमारतीचे बांधकाम पूर्ण झाल्याच्या तारखेपासून एक महिन्याच्या आत भोगवटा प्रमाणपत्र करीता संबंधीत अभियंता/आर्कीटेक्ट /पर्यवेक्षकांच्या प्रमाणपत्रासह विहित नमुन्यात लेखी अर्ज देऊन व निम्न स्वाक्षरीकार कडील लेखी परवानगी घेऊन तदनंतरच इमारत भोगवट्यास घेणेची आहे.
20. अर्जदारावर भारतीय वीज नियम बंधनकारक राहतील.
21. बांधकाम भारतीय मानक ब्युरोचे नियमावलीनुसार करून घेणेची जबाबदारी अर्जदाराची राहिल.
22. इमारतीकरीता जे बांधकाम साहित्य आणले जाईल त्याची शासनाने विहित केलेले शुल्क/परवाना फी रॉयल्टी इत्यादी ज्या त्या वेळी संबंधीत/महसूल कार्यालयात भरणा करणे आवश्यक राहिल.
23. इमारतीचे साहित्य सार्वजनिक रस्त्यावर अगर जागेत रहदारीस अडथळा न येता ठेवण्याचे आहे.
24. संबंधीत भूखंडावरील इमारतीचे बांधकाम करताना सार्वजनिक बांधकाम विभागाच्या प्रमाणकाप्रमाणे /भारतीय मानक ब्युरो यांच्या स्पेसिफिकेशनप्रमाणे, नोंदणीकृत एजन्सीकडून तयार केल्या पाहिजेत. तसेच भुकंप रोधन साहित्य/पध्दतीप्रमाणे बांधकाम करणे आवश्यक असून, तसा दाखल स्ट्रक्चरल इंजिनियर यांचेकडून भोगवटा प्रमाणपत्र करीता अर्ज करताना सादर करणे आवश्यक राहिल.
25. जमिनधारकाने सौरऊर्जा प्रणाली बसविणे आवश्यक राहिल. तसेच वरील भूखंडावर जलसंवर्धन प्रणाली विकसित करणे आवश्यक राहिल.
26. सदरहू इमारतीचे बांधकाम संमती पत्राची मुदत एक वर्ष राहिल. आणि त्यानंतर मुदत (जास्तीत जास्त दोन वेळा मुदतवाढ देय) वाढवून घेतली नसल्यास आपोआप रद्द झाले असे समजण्यात येईल.
27. नकाशांमध्ये पार्किंग या ठिकाणी दर्शविलेले क्षेत्र पार्किंग या कारणासाठीच वापरणे अर्जदार यांचेवर बंधनकारक राहिल.
28. नकाशात कार्पेट एरिया या ठिकाणी नमुद केलेले क्षेत्र प्रत्यक्षात उपलब्ध होणे आवश्यक राहिल.
29. कोणत्याही प्रकारच्या अटी व शर्तीचे भंग केल्याचे किंवा पालन न केल्याचे किंवा अर्जांमध्ये चुकीची माहिती दिल्याचे आढळल्यास सदरहू परवाना रद्द करण्यात येईल.
30. हा दाखला महसूल अधिकारी किंवा सहायक संचालक, नगर रचना सातारा किंवा पोलीस अधिकारी यांनी पाहण्यास मागितला असता दाखविला पाहिजे अन्यथा संमतीपत्राविना बांधकाम चालू आहे असे समजण्यात येईल.
31. प्रस्तुत प्रकरणी सुधारीत नियमावलीतील तरतूदीनुसार अर्जदार यांस सुरक्षा ठेव (Security Deposit) जमा करणे आवश्यक आहे. शासनाकडून रक्कम निश्चित झाल्यानंतर रक्कम भरण्यास



- बांधील असल्याचे बांधपत्र अर्जदार यांनी सहाय्यक संचालक नगर रचना सातारा यांचेकडे सादर केले आहे. त्याप्रमाणे भविष्यात सुरक्षा ठेव रक्कम भरणे अर्जदार यांचेवर बांधनकारक राहिल.
32. प्रस्तुत प्रकरणी सहाय्यक संचालक, नगर रचना, सातारा यांचेमार्फत आकारणी करणेत आलेली विकास शुल्काची रक्कम रु. 1,54,480/- (रुपये एक लाख चौपन्न हजार चारशे ऐंशी फक्त) अर्जदार यांनी तहसिलदार सातारा यांचेकडे जमा केलेली आहे.
33. वरील संमती प्रमाणे काम करताना महाराष्ट्र जमिन महसुल अधिनियम १९६६ आणि महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६ अन्वये त्यास अनुसरून केलेले मंजूर नियम व पोटनियम यांचा भंग होता कामा नये. नियमांचे पालन होण्यासाठी प्राधिकारणास योग्य सहकार्य जमिनधारकाने करावे.
34. कोणत्याही वेळी असे निदर्शनास आले की, अर्जदार यांनी पुरविलेली माहिती वा कागदपत्रे खोटी व दिशाभूल करणारी असलेस दिलेली परवानगी रद्द समजणेत येईल.

वर्ष कोड	जिल्हा कोड	तालुका कोड	निर्धारण अधिकारी कोड	निर्धारण अधिकाऱ्यांनी दिलेला प्रकरण क्रमांक	बांधकामाचा टप्पा
2 0 1 6	1 2	1 1 9	0 6	0 0 0 1	0 0



सही/- XXX
(अश्विन मुदगल)
जिल्हाधिकारी सातारा

प्रति,

श्री. दिगांबर हणमंत किर्दत, रा. शानभाग शाळेशेजारी, दौलतनगर, करंजे तर्फ सातारा, ता.जि. सातारा यांनी मौजे करंजे तर्फ सातारा, ता. सातारा, स.नं. 432/1ब, क्षेत्र 2300 चौ.मी. मधील मंजूर इमारत आराखडयासह.

प्रत : तहसिलदार सातारा यांचेकडे जरूर त्या कार्यवाहीसाठी.

प्रत : सहाय्यक कामगार आयुक्त, सातारा, १६८, रविवार पेठ, गांगोव्दार भवन, पोवई नाका, सातारा.

जिल्हाधिकारी सातारा करिता



हॉटेल यशराज

दौलतनगर, शानबाग शाळेशेजारी, भु-विकास बँकेच्या पाठीमागे,
करंजे पेठ, सातारा. मोबा. ९५५२५४९०३४/९५५२५४९०३५

सायंकाळी ७ ते दुसऱ्या दिवशी सायंकाळी ५ पर्यंत

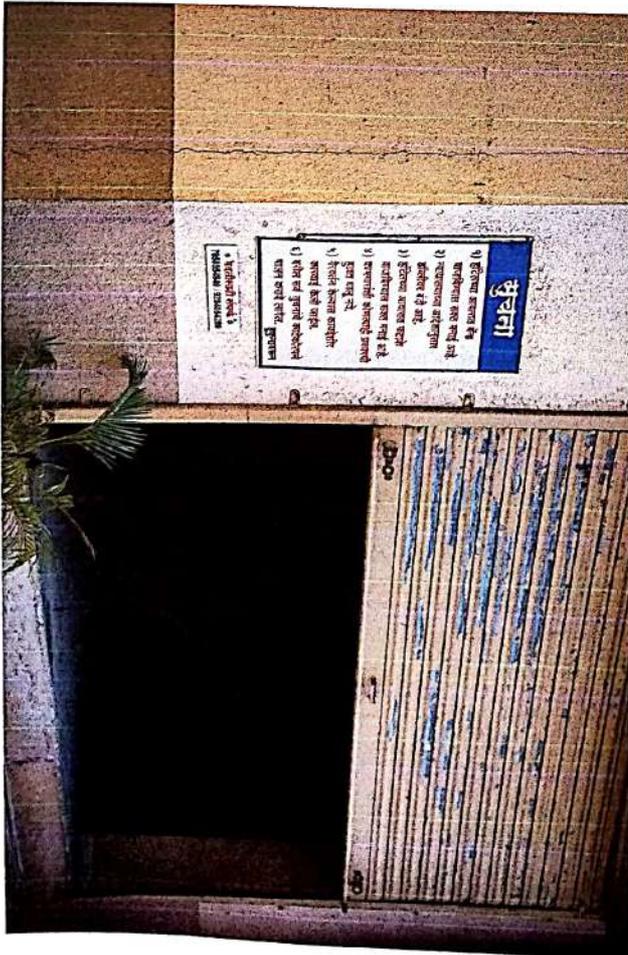
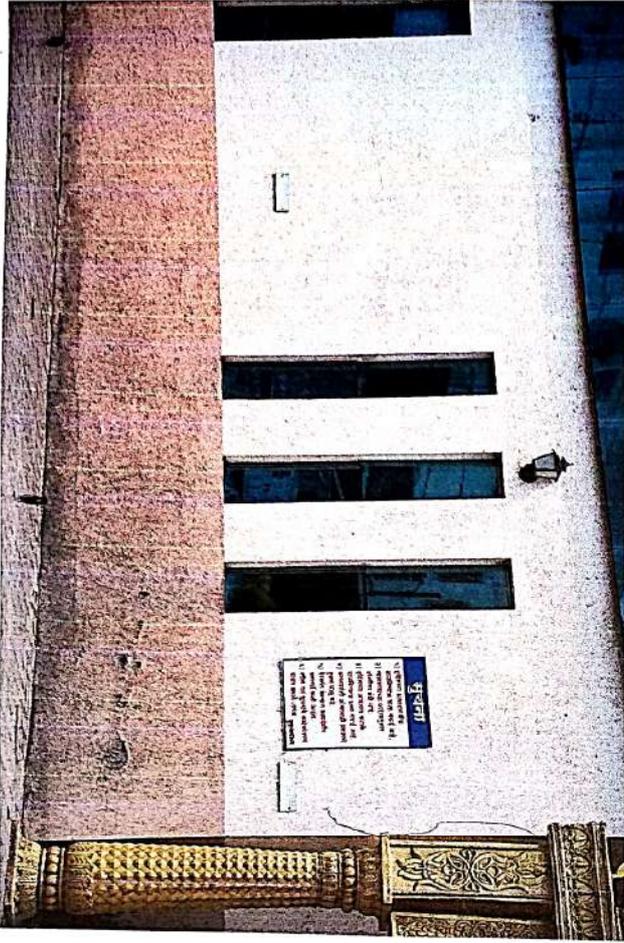
सुविधा :

- | | |
|--|--|
| <ul style="list-style-type: none"> * हॉटेलचा मुख्य हॉल * स्वतंत्र डायनिंग हॉल * किचन * डायनिंग हॉल बाहेरील मोकळी जागा * ५ रुम्स (अॅटॅच टॉयलेटसह) * स्वतंत्र टॉयलेट ब्लॉक्स * पार्कींग एरिया * वॉशिंग प्लेस * आंघोळीसाठी गरम पाण्याची सोय (ठराविक वेळ) | <ul style="list-style-type: none"> * थंड पाण्यासाठी कुलर फिल्टरसह * पुजेचे साहित्य (तांब्याचे ताम्हण, तांब्या, पळी पंचपात्र, निरंजन घंटा, समई, पाट, चौरंग) * म्युझिक सिस्टिम (ठराविक वेळ) * ८०० खुर्च्या * ५० डायनिंग टेबल्स * वधुवरांसाठी स्पेशल खुर्च्या * गोदरेज सेफ नग ४ * सी.सी.टी.व्ही.कॅमेरे (सिक्युरिटीसाठी) |
|--|--|

भाडे	स.टॅक्स	एकूण

टिप :

- १) हॉटेल बुकींग करतेवेळी ५०% अॅडव्हान्स रक्कम जमा करावा लागेल व उर्वरित रक्कम कार्यक्रमाच्या ८ दिवस अगोदर जमा करावी लागेल.
- २) हॉटेल आदल्या दिवशी सायंकाळी ७ वाजता ताब्यात दिले जाईल व दुसऱ्या दिवशी सायंकाळी ५ वाजता हिशोब पूर्ण करून परत घेतले जाईल.
- ३) एकाच वेळी दोन लग्न असतील तर दीडपट भाडे द्यावे लागेल.
- ४) गॅस सिलेंडर लग्न मालकाने आणणेचे आहे.
- ५) हॉटेलच्या भाड्यावर सर्व्हिस चार्ज दराने आकारला जाईल.
- ६) लाईट बील रु. प्रति युनिट वेगळे आकारले जाईल.
- ७) जनरेटर बील रु. प्रमाणे प्रति तास आकारले जाईल.
- ८) लग्न मालकांनी खोल्यासाठी स्वतःची कुलपे आणावीत.
- ९) डॉल्बीसाठी सक्त मनाई आहे.
- १०) हॉटेल शाळेशेजारी असल्यामुळे वाघांसाठी असलेले नियम पाळावे लागतील.
- ११) सोबत दिलेल्या हॉटेलचे नियम व अटीचे पालन करणे बंधनकारक राहिल.

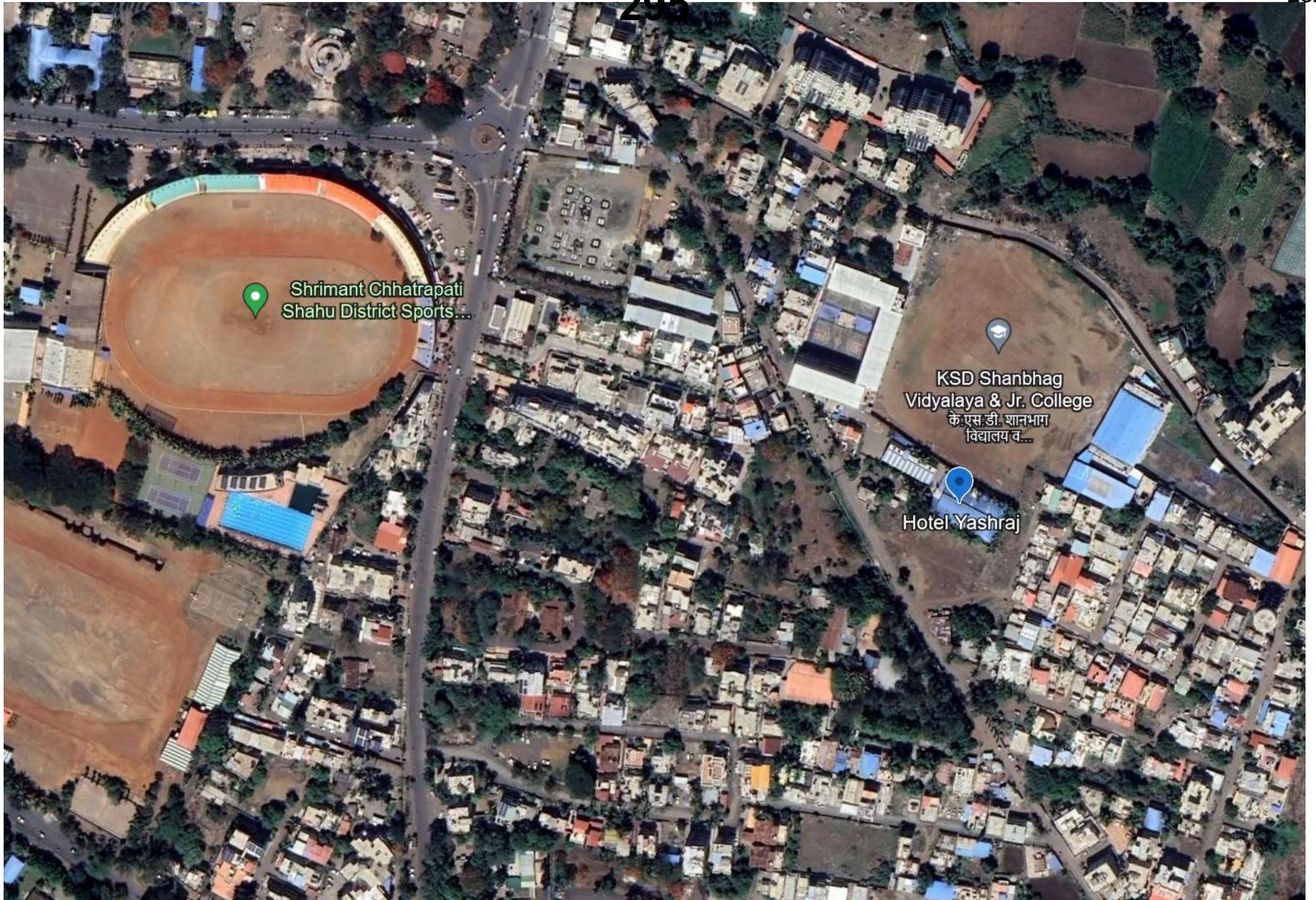


सुचना

- १) हॉटेलच्या आवारात बॅन्ड वाजविण्यास सक्त मनाई आहे.
- २) न्यायालयाच्या आदेशानुसार डॉब्लीवर बंदी आहे.
- ३) हॉटेलच्या आवारात फटाके वाजविण्यास सक्त मनाई आहे.
- ४) कामगारांशी कोणत्याही प्रकारची हुजत घालू नये.
- ५) गैरवर्तन केल्यास कायदेशीर कारवाई केली जाईल.
- ६) वरील सर्व सुचनांचे काटेकोरपणे पालन करावे लागेल. हुकुमावरून

* भवतीसाठी संपर्क *
7058554949 / 9284054289








KSD Shanbhag
Vidyalaya & Jr. College
के.एस.डी. शानभाग
विद्यालय व...





अॅडव्हान्स पावती



हॉटेल यशराज

दौलतनगर, शानबाग शाळेशेजारी, भु-विकास बँकेच्या पाठीमागे,
करंजे पेठ, सातारा. मोबा. ९५५२५४९०३४ / ९५५२५४९०३५
रजि.नं.

No. **0300**
Date: **08/02/2022**

₹ **5000/-**

नाव : **श्री. चोको मॅसज [पंचायत समिती सातारा]**

कार्यक्रमाची वेळ व दिनांक: **दि. 08/02/2022 वेळ: रा. 8 ते 3.4**

होणाऱ्या **वाक्य प्रत्येक मकर** समारंभासाठी अॅडव्हान्स रक्कम मिळाली.

(अक्षरी रु. _____)

Paid by	Cash	Drawn on Bank	Cash
	or		
	Cheque		

स्वीकारणाराची
सही

29/7454

पावती

Original/Duplicate

Tuesday, December 05, 2023

नोंदणी क्र.: 39M

11:00 AM

Regn.: 39M

पावती क्र.: 9912 दिनांक: 05/12/2023

गावाचे नाव: करंजे तर्फ सातारा

दस्तऐवजाचा अनुक्रमांक: सतर1-7454-2023

दस्तऐवजाचा प्रकार: गहाणखत

सादर करणाऱ्याचे नाव: कर्जदार यश दत्ता किर्दत

नोंदणी फी

रु. 15000.00

दस्त हाताळणी फी

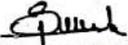
रु. 580.00

पृष्ठांची संख्या: 29

एकूण:

रु. 15580.00

आपणास मूळ दस्त, थंबनेल प्रिंट, सूची-२ अंदाजे
11:19 AM ह्या वेळेस मिळेल.


Sub Registrar Satara 1

वाजार मुल्य: रु.0/-

मोबदला रु.3035000/-

भरलेले मुद्रांक शुल्क : रु. 500/-

1) देयकाचा प्रकार: DHC रक्कम: रु.580/-

डीडी/धनादेश/पे ऑर्डर क्रमांक: 1223043618267 दिनांक: 04/12/2023

बँकेचे नाव व पत्ता:

2) देयकाचा प्रकार: eChallan रक्कम: रु.15000/-

डीडी/धनादेश/पे ऑर्डर क्रमांक: MH011883483202324E दिनांक: 04/12/2023

बँकेचे नाव व पत्ता:

मह दुय्यम निबधक वग-२ सातारा क
मूळ दस्त थप निलप्रिंट व सि डी मिळाली


कर्जदाराची सहा



05/12/2023

सूची क्र.2

दुय्यम निबंधक : डु.नि. सातारा 1

दस्त क्रमांक : 7454/2023

नोंदणी :

Regn:63m

गावाचे नाव : करंजे तर्फ सातारा

(1) विलेखाचा प्रकार	गहाणखत	
(2) मोबदला	3035000	
(3) बाजारभाव(भाडेपट्ट्याच्या बाबतितपट्टाकार आकारणी देतो की पट्टेदार ते नमुद करावे)	0	
(4) मू-मापन,पोटहिस्सा व घरक्रमांक (असल्यास)		1) पालिकेचे नाव:सातारा इतर वर्णन : , इतर माहिती: मौजे करंजे तर्फ सातारा येथील स नं 432/1ब याचे क्षेत्र 2300.00 चौ मी यावर उभारलेल्या यशराज मल्टीपल हॉल याचे क्षेत्र 969.80 चौ मी या मिळकतीबाबत((Survey Number : 432/1/ब ;))
(5) क्षेत्रफळ		1) 23.0000 आर.चौ.मीटर
(6) आकारणी किंवा जुडी देण्यात असेल तेव्हा.		
(7) दस्तऐवज करून घेणा-या/लिहून ठेवणा-या पक्षकाराचे नाव किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास,प्रतिवादिचे नाव व पत्ता.		1): नाव:-दिगांबर हणमंत किर्दत वय:-69; पत्ता:-प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: करंजे तर्फ सातारा , महाराष्ट्र, सतारा. पिन कोड:-415001 पॅन नं:- 2): नाव:-कर्जदार यश दत्ता किर्दत वय:-30; पत्ता:-प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: करंजे तर्फ सातारा , महाराष्ट्र, सतारा. पिन कोड:-415001 पॅन नं:- 3): नाव:-सहकर्जदार दत्ता दिगांबर किर्दत वय:-50; पत्ता:-प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: करंजे तर्फ सातारा , , , पिन कोड:-415001 पॅन नं:-
(8) दस्तऐवज करून घेणा-या पक्षकाराचे व किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास,प्रतिवादिचे नाव व पत्ता		1): नाव:-स्टेट बँक ऑफ इंडिया शाखा एबीबी सातारा -- वय:-25; पत्ता:-प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: सातारा , महाराष्ट्र, सतारा. पिन कोड:-415001 पॅन नं:-
(9) दस्तऐवज करून दिल्याचा दिनांक	04/12/2023	
(10) दस्त नोंदणी केल्याचा दिनांक	05/12/2023	
(11) अनुक्रमांक, खंड व पृष्ठ	7454/2023	
(12) बाजारभावाप्रमाणे मुद्रांक शुल्क	500	
(13) बाजारभावाप्रमाणे नोंदणी शुल्क	15000	
(14) शेर		

खरी नक्कल

 सह दुय्यम निबंधक वर्ग-२
 सातारा क्र. १



मुल्यांकनासाठी विचारात घेतलेला तपशील:-

मुद्रांक शुल्क आकारतांना निवडलेला अनुच्छेद :-

मुल्यांकनाची आवश्यकता नाही कारण दस्तप्रकारानुसार आवश्यक नाही कारणाचा तपशील दस्तप्रकारानुसार

If relating to Order of High Court W.R.T. amalgamation or reconstruction of companies under section 394 of Companies Act 1956 or under the order of Reserve Bank of India under section 44A of the Banking Regulation Act 1949.

sr.	Purchaser	Type	Verification no/Vendor	GRN/Licence	Amount	Used At	Deface Number	Deface Date
1	YASH DATTA KIRDAT	eChallan	69103332023120419232	MH011883483202324E	500.00	SD	0006231459202324	05/12/2023
2		DHC		1223043618267	580	RF	1223043618267D	05/12/2023
3	YASH DATTA KIRDAT	eChallan		MH011883483202324E	15000	RF	0006231459202324	05/12/2023

[SD:Stamp Duty] [RF:Registration Fee] [DHC: Document Handling Charges]

303

MTR Form Number-6

290



GRN	MH011883483202324E	BARCODE	Date		04/12/2023-18:33:25	Form ID	40(b)
Department	Inspector General Of Registration			Payer Details			
Stamp Duty	Registration Fee			TAX ID / TAN (If Any)			
Type of Payment				PAN No.(If Applicable)			
Office Name	STR1_HQR SUB REGISTRAR SATARA 1			Full Name	YASH DATTA KIRDAT		
Location	SATARA			Flat/Block No.	S NO 432/1/B		
Year	2023-2024 One Time			Premises/Building			
Account Head Details		Amount In Rs.		Road/Street	KARANJE TARF SATARA		
0030046401	Stamp Duty	✓	500.00	Area/Locality	KARANJE TARF SATARA		
0030063301	Registration Fee	✓	15000.00	Town/City/District			
				PIN	4	1	5 0 0 2
				Remarks (If Any)	SecondPartyName=STATE BANK OF INDIA-		
				Amount In	Fifteen Thousand Five Hundred Rupees Only		
Total				Words			
				Amount In	15,500.00		
Payment Details				FOR USE IN RECEIVING BANK			
IDBI BANK							
Cheque-DD Details				Bank CIN	Ref. No.	69103332023120419232	2841561306
Cheque/DD No.				Bank Date	RBI Date	04/12/2023-18:34:14	Not Verified with RBI
Name of Bank				IDBI BANK			
Name of Branch				Scroll No. , Date			
				Not Verified with Scroll			

सतर - 9
दस्ता क्र. 0848/2023
9/20



Department ID :

NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.

Mobile No. : 9028736756

सदर चलन केवल दृश्यम निबंधक कार्यालयात नोंदणी करावयाच्या दस्तासाठी लागू आहे. नोंदणी न करावयाच्या दस्तासाठी सदर चलन लागू नाही.

Yash Datta

Department of Stamp & Registration, Maharashtra	
Receipt of Document Handling Charges	
PRN 1223043618267	Date 04/12/2023
Received from dhc, Mobile number 9028736756, an amount of Rs.580/-, towards Document Handling Charges for the Document to be registered(iSARITA) in the Sub Registrar office S.R. Satara 1 of the District Satara.	
Payment Details	
Bank Name SBIN	Date 04/12/2023
Bank CIN 10004152023120417086	REF No. 333805668972
This is computer generated receipt, hence no signature is required.	

Wkisdot

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MORTGAGE DEED

- Kirdat
1. This deed of mortgage made this 04 Day of 12 2023 Between *Mr. Yash Datta Kirdat (Applicant - Student), Datta Digambar kirdat (Co-applicant), Mr. Digamabar Hanmant kirdat (Co-applicant) whereas Mr. Digamabar Hanmant Kirdat , age 69 year, residing at 269/A/7B, Daulat Nagar, Near Shanbag School, Karanje, Satara Tal. & Dist. Satara.* (hereinafter called the Mortgagor) which expression shall unless excluded by or repugnant to the subject or contest include his/her heirs, executors, Administrators, representatives, assigns and transferee in interest (of the one part) and the State Bank of India, a corporate Body constituted under the State Bank of India a corporate body constituted under the State Bank of India Act (Act No. XXIII of 1955) and having one of its Local Head Office at **Mumbai**. And among other places a branch at **ADB Satara**, (hereinafter called the "Mortgage" which expression shall unless excluded by or repugnant to the subject or context include its successor, transferees-in-interest and assigns and the other part.
 2. Whereas the mortgagor is the sole and absolute owner of a piece of land having been acured by the mortgagor *Mr. Digamabar Hanmant Kirdat* under inheritance of his ancestral property more particularly described in Scheduled I hereunder, delineated and shown in the plans and the Inthikhab Jamabandis attached hereto, the said piece of land according to the present market value, valuing about **Rs 2,70,67,000/- (Rs. Two crore Seventy Lac Sixty Seven Thousand only)**
 3. And whereas the *Mr. Digamabar Hanmant Kirdat* has approached the Mortgagee to provide Education Loan to *Mr. Yash Datta Kirdat (Applicant -*

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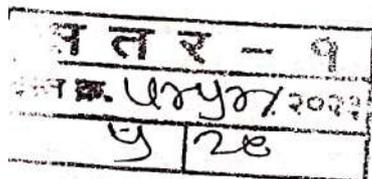


Student), Datta Digambar kirdat (Co-applicant), Mr. Digambar Hanmant kirdat (Co-applicant).

4. And whereas the Mortgagee has agreed to grant loan of the amount of Rs. 30,35,000/- (Rs. Thirty Lac Thirty Five Thousand Only) (hereinafter referred to as the loan) to the mortgagor for the aforesaid purpose subject to the terms and conditions governing the advance of such loans in question aforesaid their modifications from time to time at the instance of the mortgagee and subject to the term and conditions as hereinafter appearing.
5. And whereas the aforesaid parcel of land constitutes the above property of the mortgagor and the mortgagor is the Sole and absolute owner thereof;
6. And whereas the said property is until now not subject to any change, burden or encumbrance of any kind whatsoever and the mortgagor has an un-impeachable and an absolutely perfect marketable title to the same.
7. And whereas the Mortgagee has agreed to accept as a security for repayment of the loan together with interest and charges the mortgage of the aforesaid parcel of land and also of the commercial building constructed on the said land as per plan approved by attested copies where of are attached hereto (the said parcel of land and commercial building and other fixtures and construction raised in the circumstances as aforesaid hereinafter referred to as the mortgaged premises).
8. Now, therefore, for the consideration as aforesaid, the mortgagor do thereby transfer to the mortgagee by way of simple mortgage the mortgaged premises together with all present and future rights advantages, privileges, title and interest in the said mortgaged premises and in all and overall, the considerations, fixtures, erections and additions of all description

whatsoever which may at any time during the continuance of this security be erected or added or affixed to the said property or any part thereof, to hold the same unto mortgage as a security for the repayment by the mortgagor the amount of loan for the time being remaining outstanding against the mortgagor together with the interest thereon and charges As hereinafter mentioned, and also subject to the rules and regulations governing the advance of the loan in question.

9. The mortgagor hereby covenants with the mortgagee as under:-
- a) So long as this mortgage shall be subsisting on the loan account, the mortgagor shall not create, execute or concur in this creation or execution of any other security or encumbrance of any kind over or affecting the mortgaged premises or any part of parts thereof in favour of any person, firm or company whatsoever or otherwise transfer the mortgaged premises or property to transfer anyway, let or license his/her interest in the same or part with possession thereof save with the prior written permission of the mortgagee and save to the extent and in the manner permitted thereby.
 - b) During the continuance of this security, the mortgagor shall not put the mortgaged premises to any other use except using that as commercial purpose.
 - c) During the continuance of this security the mortgagor shall not without the previous consent of the mortgagee in writing, pull down, demolish or remove any building, or other structures, erections or fixtures and fittings comprised in the mortgaged premises and hereby mortgaged or any part thereof except in ordinary course of repairs, maintenance or improvements, and will in such cases restore or procure to be restored such building structures or



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erections or other fixtures and fitting as the case may be or replace the same or procure the same to be replaced by another of similar nature and of equal value.

- d) The mortgagor shall at all times during the continuance of the loan presents and security hereby created pay all the ground rates, taxes and impositions present as well as future all dues and goings whatsoever payable in respect of the mortgaged premises immediately the same shall have become due and will keep the same every part there of in substantial state of repair and working.
- e) The mortgagor shall keep such of the mortgaged premises as are of insurable nature and the fixtures, fittings, installations, erections and construction herein comprises and hereby mortgaged insured in the joint names of the mortgagor and mortgagee against the loss or damage by fire, flood, earthquake, cyclone, typhoon, lightening, explosion, riot and other acts of God and also all other risks as may be required by the mortgagee from time to time on the basis of replacement cost or other basis of valuation satisfactory to the mortgagee in such insurance office of repute to be approved of in writing by the mortgagee and the mortgagor shall duly pay all premia for renewal of such insurance and shall leave with the mortgagee all policies of such insurance effected by the mortgagor in terms of these presents and in such cases it shall be lawful for but not obligatory upon the mortgagee to effect insurance and or to pay the premium and be lawful for but not obligatory to do so to repair and keep substantial repair and in order the mortgaged premises and part thereof and pay all such properties and assets by this security on the basis of replacement cost or such other basis satisfactory to the mortgagee and for such time as the mortgagee shall think proper and in cases of any claim arises under such insurance shall at the

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option of the mortgagee either be applied towards replacement or repairs to the said assets or the satisfaction of the mortgagee as under :

- f) Nothing herein before mentioned shall absolve the mortgagor from paying to the mortgagee and the mortgagor shall forthwith on demand by the mortgagee pay to the mortgagee all moneys, outgoing, changes, expenses, dues and duties as mentioned hereto before together with interest thereon at the specified rates from time to time of same having been incurred and until repayment and the same shall form a charge on the said mortgaged premises, the personal liability of the mortgagor shall also remain.
- g) The mortgagor shall permit the mortgagee and its servants and agents either along or with workmen and others from time to time at all reasonable time to enter into and upon the mortgaged premises and to inspect the same and for any of the purposes as aforesaid.
10. All buildings, structures or any other erections and installations which may be constructed or erected in connection with the mortgaged premises or any part or parts thereof or which may be installed or fixed or added to the mortgaged premises stand included in this security.
11. **The mortgagor hereby further declares and agrees as under:**
- a) If default is made by the mortgagor in payment of any moneys for the time being outstanding against him/her according to the terms and condition governing the advance of the loan in question or payment of interest at the rate and in the time as specified therein;
or

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- b) If default shall be made by the mortgagor in performance and in observance of any covenant condition or provision governing the advance of the loan in question; or
- c) If the mortgagor without the previous written consent of the mortgagee sells or parts with his interest in the mortgaged premises or any part thereof; or
- d) If the mortgagor is deprived of the whole or part of this security by or in consequence of any sort or commission of the mortgagor; or
- e) If the mortgagee shall be of the opinion that circumstances exist under which the mortgagee's interest is in jeopardy; or
- f) If by any cause the mortgaged premises are partially destroyed or the security is Rendered insufficient and the mortgagee gave the mortgagor a reasonable opportunity for providing further security enough to render the security sufficient to the satisfaction of mortgagee and the mortgagor fails to do so; or
- g) If it is found hereafter that the title of the mortgagor over the mortgaged premises was defective;

Then and in any one more of such cases, the moneys for the time being owing by the mortgagor to the mortgagee shall at the option of the mortgagee immediately become payable to the mortgagee and the Bank shall be entitled to exercise any of its rights, remedies in its discretion for realization of the mortgage and the decision of the bank as to whether any one or more of the aforesaid circumstances exist shall be conclusive and binding on the mortgagor. In the event of the amount due not being fully satisfied from the sale proceeds of the mortgaged premises, the mortgagor shall be personally responsible to repay the balance to the mortgagee.

12. The mortgagor hereby further declares and covenants with the mortgagee as under;

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The loan agreed to be advances shall be disbursed to the mortgagor in the manner as below:

" Written request to disburse the loan "

- v) The amount of loan advanced shall be repayable in installments set out in the II schedule and interest on the amount lent as advanced shall be payable with each installment as per the rate specified below.
- vi) The mortgagor has good right and full power and absolute authority to create the present mortgage in respect of the mortgaged premises and every part thereof as evidenced by presents unto the end to the use of the mortgagee in the manner as aforesaid. On payment of the amount due to the mortgage from the mortgagor, the mortgagee, at the cost of the mortgagor shall transfer the mortgaged premises to the mortgagor free from its encumbrance and charge thereof accruing due or vesting in the mortgage and shall release the said property from the encumbrance and thereupon this mortgage shall be deemed to be extinguished.

In witness whereof the parties hereto have executed this deed day and year first above mentioned.

SCHEDULE-I : DESCRIPTION OF MORTGAGED PROPERTY

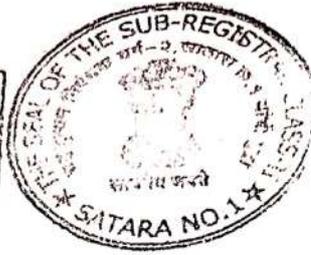
All that piece and parcel bearing on Plot and commercial building named " Yashraj multipurpose Hall" at Sy No. 432/1B, Plot area admeasuring 2300.00 sq mtr and construction admeasuring 969.80 sq mtr situated at Karanje Tarf, Satara and bounded as,
East : NA Land

West : Adj. Sy No 265

South : Adj Hissa No 2

North : Adj Sy No 431, Shanbag School

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SCHEDULE-II: REPAYMENT SCHEDULE	RATE OF INTEREST
180 EMI of Rs. 33832/- after end of moratorium of 18 months	1.50 % above EBLR presently 9.15% p.a. i.e. effective rate being 10.65 % p.a. (floating)

MORTGAGOR:
Mr. Digambar Hanmant Kirdat

chindat
Signature

BORROWERS:
Mr. Yash Datta Kirdat

Yash Datta Kirdat
Signature

Mr. Datta Digambar Kirdat

Datta Kirdat
Signature

WITNESSES:

1. Signature :

Name

: Shri. S. M. Salunkhe

Address

: Sachin Maruti Salunkhe

2. Signature

: Mr. Pesh. Chakrapani, Satara.

Name

: Shri. Amkar Amkush dangare

Address

: Satara.

Amkar dangare





महाराष्ट्र शासन

गाव नमुना सात (अधिकार अमिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अमिलेख आणि नोंदवद्धा (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७]

गाव :- करंजे तर्फ सातारा (५६३१५७)

तालुका :- सातारा

जिल्हा :- सातारा



ULPIN : 39805546901

गट क्रमांक व उपविभाग

४३२/५/ब

39805546901

रण पद्धती भोगवटादार वर्ग - १

शेताचे स्थानीक नाव :

एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार	
एकक आर.घो.मी	११२८	दिगांबर हजमंत किर्दत	२३.००.००			(३१४९७)	कुळाचे नाव व खंड	
व्यवहारीक क्षेत्र							इतर अधिकार	
मी २३.००.००							प्रलंबित फेरफार : नाही.	
मी ०.००							जेवटचा फेरफार क्रमांक : ४१३७२ व दिनांक : २२/०२/२०१९	
मी								
<div data-bbox="309 792 663 1003" data-label="Text"> <p>स त र - १ दस्त क्र. ७०५०/२०१९ ११ प ७</p> </div> <div data-bbox="663 770 979 1093" data-label="Image"> </div>								
गर क्र : (२१३१९) (४१३७२)								सीमा आणि भुमापन चिन्हे :



हा गाव नमुना क्रमांक ७ दिनांक ०६/०७/२०१९ १२:२९:०० AM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा बेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अमिलेखावर व कोपत्याही सही शिक्क्याची आवश्यकता नाही.

पृष्ठ क्र. १/२

७/१२ डाउनलोड दि. : ०७/१२/२०२३ : १६:५३:०७ PM. वैयक्त पडताळणीसाठी <https://digitalsatara.mahatarni.gov.in/dsa/> या संकेत स्थळावर जाऊन 3108100001109154 हा क्रमांक वापरावा.



गाव नमुना बारा (पिकाची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अधिलेख आणि नोंदवह्या (तयार करणे व सुविधित ठेवणे) नियम १९७१ यातील नियम २९]

गाव :- करंजे तर्फ सातारा (५६३९५७)

तालुका :- सातारा

जिल्हा :- सातारा

मट क्रमांक व उपविभाग

४३२/१/ब

वर्ष	हंगाम	खाते क्रमांक	पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
			पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनावे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					आर.चौ.मी	आर.चौ.मी				आर.चौ.मी

प :- सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

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दस्त क्र. ७४५४/२०१२	
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भारतीय स्टेट बैंक
भारतीय स्टेट बैंक
STATE BANK OF INDIA

302

Ref.: LOS 25765141

Date: 18/11/2023

स त र -
दस्त क्र. 10847
93 20

Mr. Yash Datta Kirdat. (Student Name)

Address: Shanbhag Vidyalaya Jawal, Daulatnagar Satara - 415002 (Student Address)

Subject: Education Loan Sanctioned: Rs. 30,35,000/-

Dear Sir / Madam,

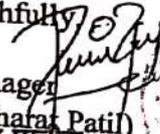
This is in reference to your application for sanction of Education Loan of Rs. 30,35,000/- Considering the value of connection, we are pleased to sanction of Educational Loan of Rs. 30,35,000/- (GBP equivalent amount) on the following terms and conditions.

1. Loan Sanctioned : Rs. 30,35,000/-
2. Purpose : For pursuing the (Master of Science (Marketing)) program from Brunel University, London
3. Collateral Security: a) Name of the Security in the name of Mr. Digambar Hanmant Kirdat (Grandfather of student) (Name of Security Holder together with his / her relationship to the student)
b) Personal guarantee of Mr. Datta Digambar Kirdat (Father of student) (Name of the Guarantor together with his / her relationship to the student)
4. Rate of Interest : 10.65% per annum
5. Disbursement : After procurement of successful Student Visa. The loan funds will be available to the applicant before he travels to the UK
6. Repayment : 180 Equated Monthly installments of Rs. 33,832/- each after the end of the moratorium period.
Terms of repayment (repayment period - 180 months / holiday period - 18 months)
7. Documentation : Completely Executed
8. Documentation charges: Rs. 5000/- + GST

We would like to further confirm that the loan is completely sanctioned for Rs. 30,35,000/- and all terms and conditions are completed and is ready for disbursement and is issued on 18/11/2023. (Please note this point is very important and has to be mentioned on the bank loan sanction letter)

The bank is regulated by Reserve Bank of India.

Yours faithfully,


Bank Manager
(Pankaj Bharat Patil)



पंकज भारत पाटील
PANKAJ BHARAT PATIL
पं. नं. / PF No.: 6480950
सं. नं. / SS No.: 11751
bank.sbi

91 2162 234140
91 2162 234166
91 2162 237795
91.01809@sbi.co.in

कृषि विकास शाखा (01809)
देशमुख कॉलनी, सदरबजार,
एस. टी. स्टैंडच्या मागे,
सातारा-415001(महाराष्ट्र)

कृषि विकास शाखा (01809)
देशमुख कॉलनी, सदरबजार,
एस. टी. स्टैंड के पिछे,
सातारा-415001(महाराष्ट्र)

Agri. Dev. Branch(01809)
Deshmukh Colony, Sadarbazsar,
Behind S. T. Stand,
Satara-415001(M.S)



भारतीय स्टेट बैंक
भारतीय स्टेट बैंक
STATE BANK OF INDIA

Date : 30.11.2023
To,
The Sub registrar office,
Satara

Madam / Dear Sir,
Re : Creation of our Charge through registered mortgage deed .

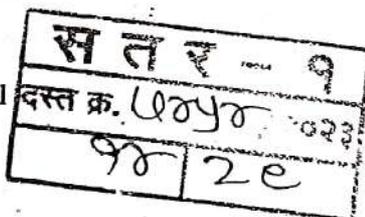
We request you to create our by way of Registered Mortgage on below mentioned property in the name of Mr. Digambar Hanmant Kirdat as we have sanctioned education loan to Mr. Yash Datta Kirdat (Applicant – Student), Datta Digmabar kirdat (Co-applicant), Mr. Digambar Hanmant kirdat (Co-applicant and mortgagor).

Property details : All that piece and parcel bearing on Plot and commercial building named “Yashraj multipurpose Hall” at Sy No. 432/1B, Plot area admeasuring 2300.00 sq mtr and construction admeasuring 969.80 sq mtr situated at Karanje Tarf, Satara and bounded as,
East : NA Land

West : Adj. Sy No 265

South : Adj Hissa No 2

North : Adj Sy No 431, Shanbag School



Yours Faithfully

Branch Manager



bank.sbi

+ 91 2162 234140
+ 91 2162 234166
+ 91 2162 237795
sbi.01809@sbi.co.in

कृषि विकास शाखा (01809)
देशमुख कॉलनी, सदरबजार,
एस. टी. स्टैंडच्या मागे,
सातारा-415001(महाराष्ट्र)

कृषि विकास शाखा (01809)
देशमुख कॉलनी, सदरबजार,
एस. टी. स्टैंड के पिछे,
सातारा-415001(महाराष्ट्र)

Agri. Dev. Branch (01809)
Deshmukh Colony, Sadarbazar,
Behind S. T. Stand,
Satara-415001(M.S)



317

yash kirdat <yashkirdat223@gmail.com>

Your Brunel University London Application 2383217

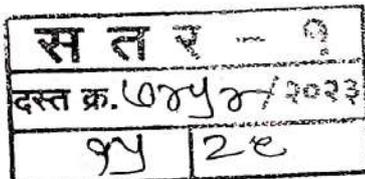
1 message -

international-admissions@brunel.ac.uk <international-admissions@brunel.ac.uk>
To: yashkirdat223@gmail.com, offer1@studies-overseas.com

Wed, Oct 18, 2023 at 3:45 PM



Brunel
University
London



Yash Datta Kirdat
Plot No. 10/2, I.T. Park, Behind Infotech Towers,
Parsodi
Nagpur
India

18 October 2023

Dear Yash Datta

Congratulations! We are pleased to make you a conditional offer to study with Brunel University London from January 2024. Please read this letter carefully as it contains everything you need to know about your offer.

Your Course

Your Brunel Student ID:	2383217
Course Title:	MSc Marketing
Department:	Brunel Business School
Mode of Study:	Full Time (with Placement)
Location of Study:	Uxbridge
CAH3 code:	CAH17-01-03 (Marketing)
Academic Level:	Masters Degree
Registration Date:	02 January 2024
Teaching will begin on:	8 January 2024
End Date:	31 March 2026
Tuition Fees:	

Based on the information you have provided on your application form you have been classed as an Overseas student for fees purposes. Tuition fees for 2023/4 will be £22,000. Fees and Additional Costs are payable for each year of your course. Fees for any subsequent year of study will not increase by more than 5% each year.

As you have chosen a course with a placement option, your tuition fee for the placement year will be £1385.

We have assessed your fee status against regulations set by the UK government. For information on these regulations please visit the independent organisation UKCISA's website. If you think we have incorrectly identified your fee status you should contact the Admissions Office immediately.

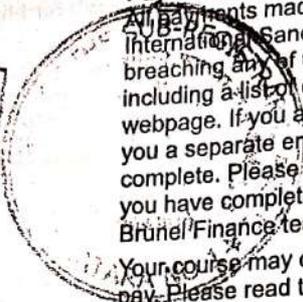
If you are being sponsored by a company, organisation, or charitable trust you must provide us with a sponsor letter (financial guarantee) before or when you register, otherwise you will be deemed a self-funded student responsible for paying your own fees.

You can find a full copy of our current Student Financial Policy (applicable to all students joining Brunel from 1 September 2022 onwards) on our website.

Payments to Sanctioned Countries

All payments made to Brunel University London must be compliant with International Sanction laws. It is your responsibility to ensure that you are not breaching any of these laws when making payments to us. For more information, including a list of countries where these sanctions apply, please visit this webpage. If you are resident in a country that is subject to sanctions, we will send you a separate email in due course containing a questionnaire that you must complete. Please note, you will not be permitted to register on your course until you have completed this questionnaire and received a successful review from the Brunel Finance team.

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Additional Costs:

Your course may carry additional course-related costs that you will be required to pay. Please read the 'Additional Costs' document to see if any additional costs apply to your chosen course.

Your Offer

Your offer is conditional on the following:

- You or your Agent must provide us with a copy of your Standard XII transcript that has been verified on, and downloaded from, the Digilocker website. Alternatively, please provide us with an attested copy of your Standard XII transcript from your school.
- Provide a deposit of £5000 or evidence of approved sponsorship or a scholarship of this value (this does not include a scholarship awarded by Brunel University London). Please pay your deposit within 28 days of receiving your offer in order to secure your place. For any deposits paid after this date, places will be reviewed subject to course vacancies. Details on how to pay the deposit can be found at <http://www.brunel.ac.uk/international/fees-and-funding/making-a-payment>. The best way to make a deposit payment is to pay online as we will receive this more quickly and may be able to process your unconditional offer sooner. The deposit will be deducted from your tuition fees. Please consult the Admissions Policy (below) for full details of the refund policy if you subsequently do not join Brunel. If you are applying for a scholarship, sponsorship or do not think you will be ready to pay your deposit by the deadline, please visit <https://www.brunel.ac.uk/study/admissions/FAQs> for more information.

You must meet all of these conditions (and provide evidence of this to the Admissions Office) as soon as possible. If you will need a Visa to study with us, please note there may not be enough time to issue you with a CAS if you do not send us evidence you have met your conditions in good time, so we advise you do not leave this later than 2 months before your course start date. Please upload colour copies of all documentary evidence to your my Applications portal. If you don't think you will be able to make this deadline you must contact us as soon as possible.

If you do require a Student Visa to study in the UK, before we can issue you with a Confirmation of Acceptance for Studies (CAS) to apply for a Student visa we will check that you can meet the UK Student visa requirements. As part of this check we will assess whether you meet the 'academic progression requirements' for a Student visa, as well as your UK immigration history (if applicable). This is to ensure you can make a successful visa application.

This offer is not a guarantee of a CAS being issued and we reserve the right to withhold a CAS if, on rare occasions, we do not believe you can make a valid visa application. If this is the case we will contact you to let you know, and only after you have met any other outstanding conditions to your offer.

If you have chosen a postgraduate course with a work placement option, please be aware that you will be responsible for finding your own placement. Guidance can be obtained from the Professional Development Centre (PDC) team. If you are not certain that you wish to undertake a work placement, we would recommend that you change to the full-time course. If after registering on the course you are then able to secure a placement, it will be possible to change onto the placement course.

If you have a Student Visa and you register on a course with a work placement option but are then unable to secure a placement, if you change to the full time course you would be expected to complete your course earlier than if you had undertaken the placement. In this situation we would be obligated to report this to UK Visas and Immigration (UKVI) and your visa may be curtailed (shortened) accordingly.

Registration requirements

When it is time to join your course and register as a Brunel University London student, you must provide the following:

- A scanned, colour copy of your English Language qualification: Standard XII English - Requires Digilock copy
- Provide evidence of approved sponsorship or a scholarship, or pay at least 40% of the course fee for this academic year (any deposit payment you make will count towards this payment). If you need help understanding what 40% of your tuition fee would be, if you are joining an Undergraduate, Postgraduate Taught or Research degree programme you can find some guidance on our website. However, please be aware that the information quoted on this page has not taken into account any discounts or

<https://mail.google.com/mail/u/0/?ik=a5369b01b3&view=pt&search=all&permthid=thread-f:1780087926622408091&siml=msa-f:1780087926622408091>

scholarships you may be eligible for. Discounts and scholarships will normally be applied to your tuition fee when you register, or very soon afterwards.

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Your Student Contract

Please check the details of the offer we are making to you:

1. Is this the course you intended to apply for?
2. Is the mode of attendance correct (full time, part time, sandwich, online, distance learning, study outside of the UK, etc)?
3. Is this the start date you wanted?

If anything is incorrect, please contact us immediately.

It is important that you read your offer carefully. We have based your offer on the information you provided when you applied. If your conditions include completing qualifications that you are no longer taking, or if you anticipate any problems with being able to meet your conditions, you must contact us straightaway.

Please be aware that if:

- You do not satisfy the conditions set out above by/at the relevant time;
- You fail to provide evidence as or if required;

and/or

- It becomes apparent to us that any of the information you have provided to us, at any time, is false, inaccurate, misleading or incomplete,

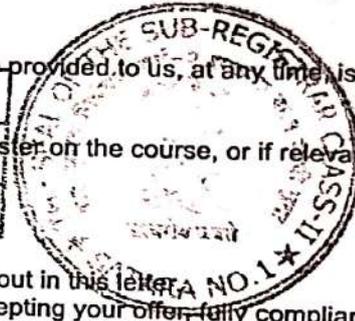
We may withdraw your offer of a place and you will not be able to register on the course, or if relevant, we may terminate our contract with you.

By accepting our offer:

- You are agreeing to be subject to the terms and conditions set out in this letter.
- You are agreeing to and certify that you are, on the date of accepting your offer, fully compliant with Brunel University London's Terms and Conditions, Statutes, Council Ordinances and Senate Regulations, and all University rules, policies and procedures in force; in particular, but without limitation, the University's Admissions Policy and the provisions within the policy relating to eligibility for admission. Full details and our Terms and Conditions can be found on our website. You might find the following sections of particular use: the Student Contract, Student Finance Policy (which includes information about the payment of fees) and the Student Complaints Procedure. You should read these before accepting your offer.
- A legal contract is formed between you and the University on the basis of the terms and conditions of your offer that are set out in this letter.

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Please review the Admissions Policy here. In accordance with our ongoing process to review and update our policies periodically, this may have been updated since the date of your application.

Limited places available

In recent years our courses have been in high demand, which means places will be filled on a first-come-first-served basis. With this in mind we encourage you to accept your offer, pay your deposit and meet your offer conditions as soon as possible in order to secure your place. If you do this after your course meets their department limit we may need to defer your place to the next available entry point. Please refer to this webpage for further information.

Our right to cancel your agreement

You have the right to cancel your contract with us within 14 days of accepting this offer, without giving any reason. The cancellation period will expire after 14 days from the day you accept your offer. To exercise the right to cancel, you must inform Brunel University London of your decision to cancel in writing, i.e. e-mail. To meet the cancellation deadline, it is sufficient for you to send your communication concerning your exercise of the right to cancel before the cancellation period has expired.

Please note that if your studies with us will start within the cancellation period, you may not be entitled to a full refund of any fees you have already paid to represent the value of any services actually provided to you before the expiry of the cancellation period. For information on your legal right to cancel this contract, visit our website.

Further Information

Student Immigration Information

If you need a Student Visa to study in the UK, please note that this letter is NOT the Confirmation of Acceptance for Studies (CAS) that you need in order to apply for a Student Visa, if you need this to study in the UK. Under the current regulations, a CAS is only valid for 6 months. We will issue your CAS no more than 6 months before the start of your

course, provided you have an unconditional offer at that point. If you have an unconditional offer but have not yet received your CAS 6 months before the course start date, please contact international-admissions@brunel.ac.uk

Estimated costs of living

From 1 December 2020, to meet UK Visas and Immigration (UKVI) finance requirements, when you apply for your Student Visa you will need to show that you have £1,334 for living costs for every month of your course (up to a maximum of 9 months or £12,006). This is in addition to your remaining tuition fees, and may not accurately reflect your personal costs. We recommend that you plan your finances accordingly before you start your course. Useful advice about this can be found on the UK Council for International Student Affairs website (UKCISA) website. Note that if your Student visa application is made before 1 December 2020, the monthly finance requirement for your living costs is £1,265 (or £11,385 for nine months).

Changing the course that you wish to study

Now that you have been offered a place, we recommend that you ensure this is the course you definitely wish to study. Under the current UK Immigration Rules, once a Student Visa has been obtained, there are restrictions on the ability of a student to change courses on that visa. In some cases, the course change may only be possible if a new Student Visa application is made from outside of the UK. Please contact the Admissions Office before you are issued a Confirmation of Acceptance for Studies (CAS) if you wish to study another course.

If you require any further visa or immigration advice, please refer to our website: <https://www.brunel.ac.uk/international/visas-and-immigration>

About your course

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If you would like more information about your course, please click here.

Any Questions

You can find out more about studying at Brunel University London by visiting the 'Useful Information' section of our my Applications portal including:

- Visiting the campus:** We'd love to meet you at one of our campus events. You can meet students from your course, the academic staff who will teach you, see our guaranteed accommodation, and chat to all of the services that are here to support you from day one. If you are unable to make it to an open day or applicant event, or you've visited before and would like a second look, we run campus tours most Wednesdays throughout the year.
- Accommodation on campus:** What the options are and how to book
- Health and Welfare:** Information about our student support services
- Scholarships and bursaries:** What is available, how and when to apply
- Widening Access to Higher Education:** How we can help you to make the most of your time at Brunel University London
- English Language courses at Brunel University London:** Courses you can take if English is not your first language, to help you meet the English Language conditions of your offer or to help you improve your skills further
- Registering on your course:** What you need to do and when; how to pay your tuition fees (if relevant)
- Keeping in touch:** We will be sending you further emails over the coming months to let you know about important dates and deadlines. If you change your email address, please make sure you update your contact details in my Applications so that you don't miss any important information.

Contact Us

Congratulations once again, we look forward to welcoming you to Brunel University London. If you have any questions about your offer, you may find the answer on our FAQ pages. If not you can email admissions@brunel.ac.uk or call +44 (0)1895 265265. When you contact us, please quote your Brunel Student ID number, which is 2383217.

Yours sincerely

Mrs Charlotte Norman
Head of Admissions

12/4/23, 10:12 AM

Gmail - Your email address is Brunel University London Application 2383217

321

Brunel University London
Communications, Marketing and Student Recruitment
T +44 (0)1895 265265 | E international-admissions@brunel.ac.uk
<http://www.brunel.ac.uk/courses/admissions>

Brunel University London, Uxbridge, Middlesex, UB8 3PH, United Kingdom
T +44 (0)1895 274000
www.brunel.ac.uk

It is recommended that you print a copy of this offer letter for your records

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दस्त क्र. ७०५४/२०२३	
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भारत सरकार
Government of India

भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India

नोंदणी क्रमांक / Enrollment No.: 0667/00485/98144

To
यश दत्ता किर्दत
Yash Datta Kirdat
SHANBHAG VIDYALAYA JAWAL, DAULATNAGAR,
SATARA,
VTC: Satara,
PO: Satara City,
Sub District: Satara, District: Satara,
State: Maharashtra,
PIN Code: 415002,
Mobile: 9356526544

93360763



MF933607637F1



आपला आधार क्रमांक / Your Aadhaar No. :

4605 0136 4792

माझे आधार, माझी ओळख

भारत सरकार
Government of India

दत्ता दिगंबर किर्दत
Datta Digambar Kirdat
जन्म तारीख / DOB : 11/12/1976
पुरुष / Male



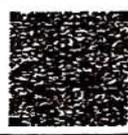

8921 7920 7164

आधार - सामान्य माणसाचा अधिकार

Datta Kirdat

भारत सरकार
Government of India

दिगंबर हर्षान्त किर्दत
Digambar Harshant Kirdat
जन्म तारीख/DOB: 01/06/1954
पुरुष/ MALE

4934 2798 7397
VID: 9154 1947 5869 6643

माझे आधार, माझी ओळख

dhirdat

भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India

सतरा - 9

पत्ता: शान्भाग स्कूल-जवळ, 2697
श्रीकृपा दौलतनगर, करंजे तर्फे सातारा,
सातारा, सातारा, महाराष्ट्र. 415001

Address: Near Shanbaug School, 2697
Shrikrupa Daulatnagar, Karanje Tarf Satara,
Satara, Satara, Maharashtra, 415001

8921 7920 7164

SATARA NO. 1847
1800 300 1947 help@uidai.gov.in www.uidai.gov.in

भारत सरकार
Government of India

यश दत्ता किर्दत
Yash Datta Kirdat
जन्म तारीख / DOB : 26/03/2002
पुरुष / Male



4605 0136 4792

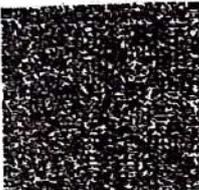
माझे आधार, माझी ओळख

Dkirdat

भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India

पत्ता:
२६९७अ/७ब दौलतनगर करंजे सातारा, शान्भाग शाळे जवळ,
सातारा, सातारा,
महाराष्ट्र - 415001

Address:
2697a/7b daulatnagar karanje satara, near
shanbag school, Satara, Satara,
Maharashtra - 415001



4934 2798 7397
VID: 9154 1947 5869 6643

1847 help@uidai.gov.in www.uidai.gov.in

सतर - १
दस्ता क्र. ८०४५०७/२०२३
२३ २९



CHALLAN
MTR Form Number-6



GRN	MH011883483202324E	BARCODE	[Barcode]				Date	04/12/2023-18:33:25	Form ID	40(b)
Department	Inspector General Of Registration					Payer Details				
Type of Payment	Stamp Duty Registration Fee					TAX ID / TAN (If Any)				
Office Name	STR1_HQR SUB REGISTRAR SATARA 1					PAN No.(If Applicable)				
Location	SATARA					Full Name	YASH DATTA KIRDAT			
Year	2023-2024 One Time					Flat/Block No.	S NO 432/1/B			
Account Head Details	Amount In Rs.		Premises/Building							
0330046401 Stamp Duty	500.00		Road/Street			KARANJE TARF SATARA				
030063301 Registration Fee	15000.00		Area/Locality			KARANJE TARF SATARA				
			Town/City/District							
			PIN			4 1 5 0 0 2				
			Remarks (If Any)							
			SecondPartyName=STATE BANK OF INDIA~							
			Amount In		Fifteen Thousand Five Hundred Rupees Only					
			Words		15,500.00					
Payment Details					FOR USE IN RECEIVING BANK					
IDBI BANK										
Cheque-DD Details					Bank CIN	Ref. No.	69103332023120419232	2841561306		
Cheque/DD No.					Bank Date	RBI Date	04/12/2023-18:34:14	Not Verified with RBI		
Name of Bank					Bank-Branch		IDBI BANK			
Name of Branch					Scroll No. , Date		Not Verified with Scroll			



Department ID :
NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document. Mobile No. : 9028736756
ह्या चालन केवल दुरासम विधिगत कार्यालयत नोदणी कार्यालयाच्या दरतासाठी लागू आहे. नोदणी न कार्यालयाच्या दरतासाठी सदर चालन लागू नाही.

Challan Defaced Details

No.	Remarks	Defacement No.	Defacement Date	Userid	Defacement Amount
(IS)-29-7454		0006231459202324	05/12/2023-11:00:04	IGR062	500.00
(IS)-29-7454		0006231459202324	05/12/2023-11:00:04	IGR062	15000.00
Total Defacement Amount					15,500.00

सतर - १
दस्ता क्र १०५०/२०२३
२५२०



Document **H**andling **C**harges
Inspector General of Registration & Stamps

Receipt of Document Handling Charges

PRN 1223043618267

Receipt Date 05/12/2023

Received from dhc, Mobile number 9028736756, an amount of Rs.580/-, towards Document Handling Charges for the Document to be registered on Document No. 7454 dated 05/12/2023 at the Sub Registrar office S.R. Satara 1 of the District Satara.

DEFACED

₹ 580

DEFACED

Payment Details

Bank Name SBIN

Payment Date 04/12/2023

Bank CIN 10004152023120417086

REF No. 333805668972

Deface No 1223043618267D

Deface Date 05/12/2023

This is computer generated receipt, hence no signature is required.

325

दस्त गोषवारा भाग-1

मतर1

20/22

दस्त क्रमांक: 7454/2023

7454

गोषवार, 05 डिसेंबर 2023 11:00 म.पू.

दस्त क्रमांक: सतर1 /7454/2023

बाजार मूल्य: रु. 00/-

मोबदला: रु. 30,35,000/-

भरलेले मुद्रांक शुल्क: रु.500/-

द. नि. सह. दु. नि. सतर1 यांचे कार्यालयात

पावती:9912

पावती दिनांक: 05/12/2023

द. क्र. 7454 वर दि.05-12-2023

मादरकरणाराचे नाव: कर्जदार यश दत्ता किर्दत

वेळी 10:58 म.पू. वा. हजर केला.

नोंदणी फी

रु. 15000.00

दस्त हाताळणी फी

रु. 580.00

पृष्ठांची संख्या: 29

एकुण: 15580.00

स हजर करणाऱ्याची सही:

सह नोंदणी अधिकारी
 सातारा क्र. 9



सह नोंदणी अधिकारी
 सातारा क्र. 9

ताचा प्रकार: महाणखत

शुल्क: If relating to Order of High Court W.R.T. amalgamation or reconstruction of companies under section 394 of Companies Act 1956 or under the order of Reserve Bank of India under section 44A of the Banking Regulation Act 1949.

द. क्र. 1 05 / 12 / 2023 10 : 58 : 57 AM ची वेळ: (सादरीकरण)

द. क्र. 2 05 / 12 / 2023 10 : 59 : 52 AM ची वेळ: (फी)

प्रतिज्ञापत्र

आम्ही लिहून देणार व लिहून घेणार असे सत्य प्रतिज्ञेवर लिहून देतो की, सदर दस्तासोबत जोडलेली प्रकृत दस्ताने ही अस्तित्वात व खरी असून ती खोटी व तयार केलेली आढळून आल्यास नोंदणी अधिनियम 1906 चे कलम 12 अन्वये होणाऱ्या कार्यवाहीस आम्ही जबाबदार राहू.

लिहून देणार

Kirdat

लिहून घेणार

2/2023 11 02:51 AM

क्रमांक :सनर1/7454/2023

चा प्रकार :-गहाणखत

क्र.	पक्षकाराचे नाव व पत्ता	पक्षकाराचा प्रकार	छायाचित्र	ठसा प्रमाणित
1	नाव:दिगांबर हणमंत किर्दत पत्ता:प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: करंजे तर्फ सातारा, महाराष्ट्र, मतारा. पिन नंबर:	कर्ज घेणार वय :-69 स्वाक्षरी:- <i>chindat</i>		
2	नाव:कर्जदार यश दत्ता किर्दत पत्ता:प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: करंजे तर्फ सातारा, महाराष्ट्र, मतारा. पिन नंबर:	मान्यता देणार वय :-30 स्वाक्षरी:- <i>yashdatta</i>		
3	नाव:सहकर्जदार दत्ता दिगांबर किर्दत पत्ता:प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: करंजे तर्फ सातारा, ... पिन नंबर:	मान्यता देणार वय :-50 स्वाक्षरी:- <i>Datta Kiradit</i>		
4	नाव:स्टेट बँक ऑफ इंडिया शाखा गडीवी सातारा -- पत्ता:प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: सातारा, महाराष्ट्र, मतारा. पिन नंबर:	कर्ज देणार वय :-25 स्वाक्षरी:-		

दस्तऐवज करून देणार तयाकधीत गहाणखत चा दस्त ऐवज करून दिल्याचे कबुल करतात.
क्र.3 ची वेळ:05 / 12 / 2023 11 : 01 : 44 AM

इमम अमे निवेदीत करतात की ते दस्तऐवज करून देणा-यांना व्यक्तीश: ओळखतात, व त्यांची ओळख पटवितात

क्र.	पक्षकाराचे नाव व पत्ता	पक्षकाराचा प्रकार	छायाचित्र	ठसा प्रमाणित
1	नाव:विश्वजित मंजय वाडेकर -- वय:30 पत्ता:सातारा पिन कोड:415001	स्वाक्षरी <i>Viswajit</i>		
2	नाव:गणेश सतीश नलावडे -- वय:30 पत्ता:सातारा पिन कोड:415001	स्वाक्षरी <i>Ganesh</i>		

क्र.4 ची वेळ:05 / 12 / 2023 11 : 02 : 42 AM

प्रथम निवेदीत वर्ग-२

मतारा क्र. 9

Buyer	Type	Verification no/Vendor	GRN/Licence	Amount	Used At	Face Number	Face Date
SH TA DAT	eChallan	69103332023120419232	MH011883483202324E	500.00	SD	0006231459202324	05/12/2023
SH TA DAT	DHC		1223043618267	580	RF	1223043618267D	05/12/2023
SH TA DAT	eChallan		MH011883483202324E	15000	RF	0006231459202324	05/12/2023



[RF:Registration Fee] [DHC: Document Handling Charges]

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune - 411003.

ORANGE/S.S.I (G52)
No:- Format1.0/RO/UAN
No.0000198869/CO/2404000751

Date: 08/04/2024

To,
M/s Hotel Yashraj
Survey No 432/1B,Daulatnagar Karnaje Tarf Satara
Tal and Dist Satara



Sub: Grant of Consent to Establish and Operate under Orange Category

Your application No.MPCB-CONSENT-0000198869 Dated 14.02.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/03/2025**
- The capital investment of the project is Rs.0.4168 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hotel 6 Rooms along with Multipurpose Hall	6	No.

(Industry shall comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amended thereof)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.0	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set(30KVA)	1	As per Schedule -II

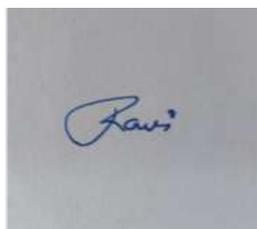
- Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Kitchen Garbbage	5	Kg/Day	Composting	Used as mannure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall not use plastic and plastic packaging material which are banned as per provision of Maharashtra Plastic and Thermocoal Product (Manufacture, Usage, Sale, Transport, and Handling & Storage) Notification 2018 and further amendments.
11. The application shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH), in case of store/handle/ process the Hazardous chemicals.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 50 dB (A) during day time and 40 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
14. Industry shall comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amended thereof for Silence Zone Category.
15. This consent is issued without any prejudice to the decision regarding the outcome of the Hon'ble NGT matter/ any Hon'ble Court matter.



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Signed by: **Shri. Ravindra Andhale**
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
ropune@mpcb.gov.in
2024-04-08 19:34:46 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	6000.00	TXN2402003056	14/02/2024	Online Payment
2	1013.00	TXN2404001535	08/04/2024	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Satara
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2.0 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	pH	Not to exceed	6.5 to 9.0
2	Total Suspended Solids	Not to exceed	20
3	BOD 3 Days 27 degree C	Not to exceed	10
4	Chemical oxygen Demand (COD)	Not to exceed	50
5	NH4 N	Not to exceed	5
6	N Total	Not to exceed	10
7	Fecal Coliform MPN/100 MI	Not to exceed	100.0

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.
7. Water pollution control measures: Marriage Halls/Lawns and Club House having domestic effluent generation more than 10 M3/Day shall provide adequate capacity of sewage treatment plant so as to achieve standards of BOD limit 10 mg/lit. Treated domestic sewage shall be recycled/ reused upto 60°A for flushing and cooling purpose and remaining shall be used on land for gardening purpose. The final disinfection needs to be done by appropriate does of Ozone. • Marriagee Halls/Lawns and Club House having generation less than 10 m3 per day shall provide adequate of Septic Tank and Soak Pit and the overflow , if any shall be used on land for gardening purpose. The soak pit shall be cleaned periodically. • In order to save water resources and minimize wastewater generation. effective water saving devices should be installed and appropriate water saving and/or water/reuse/recycle programs should be implemented.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set	Stack	5.00	Diesel 5 Ltr/Hr	1	SO ₂	2.4 Kg/Day

Stack height above roof

3. 6. Noise pollution control measures: 1. Use of Loudspeakers/ D J System/ Dolby System in Marriage Halls/Lawns and Club House shall require prior permission of competent Authority, so as to avoid nuisance in nearby /surrounding area of Marriage Halls/Lawns and Club House. • No one shall beat a drum o tom-tom or blow a trumpet or beat or sound any instrument or use any sound amplifier at night (between 10.00 p.m. and 8 • Acoustic enclosure/ sound barriers shall be provided at Marriage Halls/ Club House and within the Lawn premiers natural dense vegetation shall be done so as to maintain prescribed standards of noise at the periphery of Marriage Halls/ Club House and Lawn. • The peripheral noise level shall not exceed more than 5 dB (A) than the ambient air quality standards specified for the area in which ù is used, at the boundary of private place. • There shall be a complete ban on bursting sound emitting firecrackers between 10 pm and 6 am. • Noise Pollution (Regulation and Control) Rules, 2000 and it amendments There off shall be strictly followed. 7. Solid Waste Pollution Control Measures : 1. Biodegradable Solid Waste should be treated by organic waste converter and treated waste (Manure) should be utilized for gardening purposes. 2. NonBiodegradable Solid Waste shall be properly collected and segregated and shall be disposed to authorised municipal solid waste disposal facility. 3. Solid Waste Management Rules, 2016 and it amendments there off shall be strictly followed. 8. Air Pollution Control Measures : 1. Properly designed exhaust system shall be provided in kitchens. There should be no free passage in the premises through which cooking fumes and odor coluld escape to the neighbouring areas. 2. Appropriate air pollution control equipment with the adequate stack height should be installed such that there should be no visible frame emission from the kitchen exhaust and the emission should not cause any odor nuisance to the nearby receptors such as residential premises, school, hospitals, etc. 3. Diesel Power generating sets for backup power should be acoustically enclosed type with adequate stack height and confirm to rules made under the Environment (Protection) Act, 1986. 9. General Measures : 1. Traffic congestion near the entry and exist points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. 2. Buffer zone around periphery of Marriage Halls/Lawns and Club Houses shall be maintained by dense plantation.
- 1.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	50000	within 15 days	Towards compliance of consent conditions	Continuous	31/08/2025
2	Consent to Operate	50000	within 15 days	Towards comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amended thereof for Silence Zone Category	Continuous	31/8/2025

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
18. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 50 dB (A) during day time and 40dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
30. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
33. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
34. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
35. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
36. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PUNE,
 AT PUNE
 ORIGINAL APPLICATION No- 187 /2023
 IN THE MATTER OF:

VIJAY VILAS DIGHE ...APPLICANT

V/S
 YASHRAJ MARRIAGE HALL AND MULTIPURPOSE HALL
 THROUGH ITS OWNERS & ORSRESPONDENT/S

VAKALATNAMA

KNOW ALL to whom these presents shall come that I above named Respondent No. 1 Yashraj Marriage Hall & Multipurpose Hall Through its Owners- a. Mr. Digambar Hanuamnt Kirdat, b. Mr. Datta Digambar Kirdat, c. Mr. Shankar Digambar Kirdat do hereby appoint:

SHIVRAJ DHANWADE, AARTI D. BHONSLE, PRASAD JOSHI AND

**PRAJAKTA SAHOTRE
 ADVOCATES**

**001, Mithila Apartments, Mita Nagar, Model Colony, Pune
 MOB: 9922990869**

Hereinafter called the advocates to be my Advocates in the above noted case & authorize the:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for execution review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

To file and take back document, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal practitioner or person authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever the may think fit to do so & sign the power of attorney on

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings & will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatever ordered by the Court shall be of the Advocate he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I/we hereby agree that once the fee is paid I/we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF we do hereunto set our hand to there presents the contents of which have been understood by us on this_ day of April 2024.

Accepted subject to terms of fees.

बाल यशराज
Chindat
प्रोप्रायटर

Chindat
CLIENT

ADVOCATES